

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH  
AT NEW DELHI.

O.A NO. 515/2022

IN THE MATTER OF:

DHARAMVIR

...APPLICANT

VERSUS

STATE OF HARYANA

...RESPONDENT

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**REPLY ON BEHALF OF RESPONDENT NO.11**

**I.E. M/S RUCHIRA PAPERS LTD. (WRITING  
AND PRINTING UNIT).**

**MOST RESPECTFULLY SHOWETH:**

1. That the present Original Application has been filed by the Applicant inter-alia alleging pollution of holy River Markanda at Naraingarh, Tehsil Narayangadh, District Ambala. The Applicant in the letter petition has inter-alia alleged that polluted industrial waste water of Kala Amb factories located at Trilokpur road, is discharged through Kaimi drain in River Markanda is being discharged in river Markanda thereby polluting the holy river water and hurting the religious sentiments of the people as well as causing serious diseases and mortality amongst villagers and the cattle. It has also been alleged that one paper mill is also causing environmental pollution/degradation by discharging its waste water through illegally constructed drain in river Markanda. The matter is pending adjudication before this Hon'ble Tribunal and is now listed for hearing on 25.09.2024.
2. That the present Original Application was for the first time listed before this Hon'ble Tribunal on 01.09.2022, when this Hon'ble Tribunal issued directions constituting a Joint Committee comprising of representatives of the Additional Chief Secretaries/Principal Secretaries, Departments of Jal Shakti, Environment and Industry

and PCBs of both the States of Himachal Pradesh and Haryana and Deputy Commissioners, Nahan (Himachal Pradesh) and Ambala and Kurukshetra (Haryana), to verify the factual position and take remedial action.

3. That as directed by this Hon'ble Tribunal an inspection was conducted by the Joint Committee on 21.09.2022 and 21.10.2022 and a report dated 23.11.2022 was submitted before this Hon'ble Tribunal. The key findings and observations of the Joint Committee with respect to the answering Respondent herein are reproduced herein for the ready reference of this Hon'ble Tribunal:

*"The joint committee also inspected the paper manufacturing industry in the name & style of M/s Ruchira Paper Limited, village Rampur Jattan, Kala Amb which is discharging treated effluent into Jattanwala nallah. M/s Ruchira Paper Limited has installed ETP-cum-STP of capacity 6000 KLD. The aforementioned unit has also installed Online Continuous Effluent Monitoring System (OCEMS) at final outlet of ETP-cum-STP which is further connected with servers of HPSPCB and Central Pollution Control Board (CPCB). The real time data of final outlet is being transmitted to HPSPCB and CPCB Servers. The calibration certificate of OCEMS is valid upto 13.12.2022. The team of HP State Pollution Control Board and Haryana State Pollution Control Board jointly collected the sample of final outlet of ETP-cum-STP of the Paper Mill.*

*The paper industry is complying with the discharge norms prescribed under the Environment (Protection) Act, 1986.*

**Observations of the Joint Committee:**

- i. *No untreated wastewater discharge by any industrial unit through illegally constructed drain/ by-pass structure into River Markanda was observed.*

- ii. *The Paper Mill i.e. M/s Ruchira Paper Limited, village Jattanwala Nallah, Trilokpur road Kala Amb was found complying to the discharge norms prescribed under The Environment (Protection) Act, 1986.*
  - iii. *The water quality of River Markanda was meeting the Primary Water Quality Criteria for bathing water (Water used for organized outdoor bathing) prescribed under The Environment (Protection) Act, 1986. The joint committee was apprised about the projects such as CETP-cum-STP Kala Amb and Sewerage Treatment Plant Trilokpur are underway and about to commission shortly, which will further improve the water quality of River Markanda.*
  - iv. *HPSPCB is regularly monitoring the ground water quality of Kala Amb area. No ground water contamination is found in Kala Amb area.*
  - v. *As per draft report of CPCB regarding polluted river stretches for restoration of water quality (2022), there is continuous improvement in water quality of River Markanda and has upgraded the status from priority Class-II to priority Class-V.*
  - vi. *The joint committee agreed that the concerned Regional officers of both the State Boards shall file the report on behalf of their respective States."*
4. That thereafter, the Respondent Himachal Pradesh State Pollution Control Board again conducted sampling of ETP-cum-STP of the answering Respondent Industry herein on 26.11.2022 and the results were found to be complying with the discharge norms as prescribed under the Environment (Protection) Act, 1986. It is imperative to mention herein that the same has been duly stated by the Respondent Himachal Pradesh State Pollution Control Board in its reply dated 10.01.2023 filed before this Hon'ble Tribunal.

5. That vide order dated 14.03.2023, this Hon'ble Tribunal issued the following directions:

*"In view of the facts and circumstances of the case and nature and magnitude of the issues involved regarding pollution of river Markanda, we consider it appropriate to constitute and accordingly constitute another Joint Committee comprising of representatives of the MoEF & CC, CPCB Additional Chief Secretaries/Principal Secretaries, Departments of Jal Shakti, Environment and Industry, PCBs of both the States of Himachal Pradesh and Haryana and Deputy Commissioners, Nahan (Himachal Pradesh) and Ambala and Kurukshetra (Haryana) to look into all the issues involved regarding notification of the Flood Plain Zone (FZP) of river Markanda, encroachments made and action taken for removal thereof, discharge of untreated domestic sewage or industrial effluent, operational efficacy of STPs/ETPs/CETPs already setup, proposals for setting up of STPs/ETPs/CETPs, dredging if any required, rejuvenation/remedial measures required and to submit its report within three months by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) (preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF) with detailed pointwise suggestions for remedial action required to be taken with specific mention of the concerned Authority statutorily obligated for taking up of the requisite action. The Joint Committee shall also arrange collection of samples of water from different strategic locations (outfall of STPs/ETPs/CETPs) and at the interval of 1 kms of drain/river and analysis of the same with respect to all relevant parameters including presence of heavy metals.*

*The Joint Committee is further directed to send copies of its report to the concerned Authorities with specific suggestions and the concerned State PCBs shall take appropriate steps by issuing notices/orders in terms of the recommendations of the Joint Committee asking the concerned Authorities to comply with the same in time bound manner and to submit action taken*

reports/action taken plans to them with specific timelines, budgetary provisions."

6. That in compliance of the order dated 14.03.2023, a progress report dated 17.10.2023 was filed by the Joint Committee before this Hon'ble Tribunal. That the relevant portions of the Joint Committee report with respect to the answering Respondent herein are reproduced herein below for the ready reference of this Hon'ble Tribunal:

a. *M/s Ruchira Papers Ltd. is the only industry in Kala Amb that falls under 17 categories of highly polluting industries and has installed their captive ETP of capacity 11 MLD. The unit has obtained consent from State Board for discharge of treated effluent quantity of 4.012 MLD into drain. The unit has installed Real Time Online Continuous Water Quality Monitoring Station and Flow meter at the final outlet of ETP. The results of treated effluent are being displayed on the CPCB and HPSPCB server on real time basis.*

b. *The samples were collected from the drain upstream and downstream of M/s Ruchira Paper Ltd. on 25.09.2023 and the samples have been sent to CPCB laboratory at New Delhi and the analysis report is awaited.*

c. *The industry Ruchira Paper mill was inspected on 25.09.2023.*

- *Samples were taken from the Outlet of ETP and Aeration Tank of ETP and the samples have been sent to CPCB laboratory at New Delhi and the analysis report is awaited.*
- *The details requested from the Unit through SPCB, to as to verify the compliance of various rules/charter, with regard to Hazardous waste generation/disposal, Use of Chlorine and bleaching sequence, Generation and recycling of lime sludge and base line data as provided in EIA report,*

Green belt and source of water used in the green belt, are still awaited from the Industry and SPCB.

- Further, the OCEMS installed by the Unit was found to be mastered/tempered / wrongly calibrated in such a way that even discharge of untreated waste water will show compliance of norms in OCEMS. This needs to be investigated further by Joint Committee/SPCB.
- The industry has to dispose off its treated effluent, for agriculture, plantation and in the drain, as per conditions of Environmental Clearance granted by MoEF&CC. However, the industry is disposing off its treated effluent only in drain, despite the fact that 33% of the area, as informed by the Unit and SPCB, is under plantation.

**Other key observations, conclusions and Recommendations of the Joint Committee:**

- *The sporadic checks conducted by the Joint Committee on the calibration of Online Continuous Emission Monitoring Systems (OCEMS) in a few industrial units and CETPs during the investigation have revealed a concerning pattern. It appears that the OCEMS assessed by the Joint Committee have been manipulated or inaccurately calibrated. This manipulation is carried out in a manner that makes these OCEMS falsely indicate compliance with the norms set by CPCB/SPCB when transmitting data to the CPCB/SPCB server. As a result, even if untreated or partially treated effluents are discharged during unconventional hours, whether accidentally or intentionally, the OCEMS still registers compliance. It is recommended that a detailed investigation in this matter may be conducted by respective SPCBs, to conclude and rectify this anomaly.*
- *PCB team during visit to the Kala Amb area for attending meeting of the Joint Committee on 12/6/2023 and 25/9/2023 to the Kala Amb area, which*

spans both Haryana and Himachal Pradesh, has noted instances of industrial effluent being released into the Markanda River, as evidenced in Photographs 1 and 2 of Annexure-K. These Photographs were shared with HSPCB, HPPCB and other members of the Joint Committee along with Coordinates in the WhatsApp group specifically created for information sharing related to this matter, for their reference and timely and necessary action. The Members of the Joint Committee later on also visited these locations for sample collection. Nonetheless, additional investigation and surprise inspections are necessary to definitively identify the origin of the effluent in the River Markanda, which may be planned after receipt of results of the samples collected by Joint Committee, which are currently under analysis in CPCB Laboratory.

- All industries that utilize treated effluent for on-land irrigation and plantation are obligated to develop and execute an Irrigation Management Plan (IMP) in accordance with the guidelines established by the CPCB, following the directives of the Hon'ble National Green Tribunal (NGT) in the case of O.A. No. 348/2017, Shailesh Singh Vs. Al-Dua Food Processing Pvt. Ltd. in 2019. Additionally, as per the CPCB's guidelines, the recommendations from the Irrigation Management Plan (IMP) must be included as conditions for obtaining Consent to Operate (CTO) from the State Pollution Control Boards (SPCBs). However, the Joint Committee has observed that neither the Haryana State Pollution Control Board nor the Himachal Pradesh State Pollution Control Board have incorporated the IMP as a CTO condition. Furthermore, none of the industries in both Haryana and Himachal Pradesh, which use treated water for irrigation and plantation, have developed or implemented an Irrigation Management Plan. This raises significant challenges in assessing whether these industries are employing treated effluent for irrigation and plantation without adversely affecting the quality of underground water and soil. It is recommended that the SPCBs take steps

to ensure compliance with the directives of the Hon'ble NGT and CPCB Guidelines by issuing appropriate instructions.

- The Joint Committee has noted that a substantial volume of lime sludge/waste being dumped in the Kala Amb area of Haryana, spanning few kilometres (as shown in Photographs 3, 4, 5, and 6 in Annexure-K) without any information to SPCBs. This waste finds its way into the river, particularly during rainy periods. The HPPCB asserts that the region in question, where lime sludge is being dumped, falls under Revenue Estate of Haryana's and, therefore, pertains to HSPCB. However, according to HSPCB, the industries responsible for generating lime waste or sludge are located in Kala Amb, which is under Himachal Pradesh's jurisdiction, making it the responsibility of HPPCB. With neither SPCB taking ownership, the accumulation of lime sludge continues to grow.

However, as per the records shared with the Joint Committee, only three industries in Kala Amb generate lime sludge or waste, and none of these industries are authorized to dispose of this waste like this, as it violates the conditions of the Consent to Operate (CTO) granted by the Himachal Pradesh PCB.

The joint committee has visited and inspected two of these units. M/s Ruchira Papers Ltd has installed Lime Kiln for regeneration of Calcium Oxide from Waste Lime Sludge and the Lime Kiln was in operation at the time of Visit. However, the records requested from the Unit through SPCB, w.r.t the quantum of Lime sludge generated and the recycled in the process, make up chemicals used to achieve desired purity and disposal of the excess Lime sludge equivalent to make up chemical, so as to examine the efficacy and efficiency of the recycling through mass balance approach followed by verification, are yet to be received. Similarly records shared by M/s Vashisht Chemicals indicated that Lime waste generation is more than double the quantity mentioned in the Consent to Operate (CTO) granted by HPPCB.

*In view of this, without pin-pointing any Industry at this stage, Joint Committee requires additional time to conduct a thorough investigation and identify the specific industry or industries involved in the improper dumping of lime sludge along the banks of the Markanda River. During this interim period, it is advisable for HSPCB to ascertain the information regarding the landowners of the areas where lime sludge is being deposited. This will help in identifying the responsible parties and taking appropriate legal actions against them.*

7. That a supplementary and final report dated 27.04.2024 was filed before this Hon'ble Tribunal by the Joint Committee. That the matter was last listed before this Hon'ble Tribunal on 05.08.2024, when the report dated 27.04.2024 filed by the Joint Committee was taken into consideration by this Hon'ble Tribunal and following directions were issued:

*"1. From the report submitted by Haryana State Pollution Control Board (hereinafter referred to as 'HSPCB') we find that violations are on the part of industrial proponents and therefore their impleadment as respondents is necessary. We accordingly implead following as Respondents 11 to 22:-*

*1) M/s Ruchira Papers Ltd (writing and printing unit) Tirlokpur Road, Village Rampur Jattan, Kala-Amb, Sirmaur, Himachal Pradesh.*

*2) M/s Sai Tech Medicare, Vill Kairi, Kala Amb, Sirmaur, Himachal Pradesh*

*3) M/s Accura Care Pharmaceuticals, Village Moginand, Kala Amb, Sirmaur, Himachal Pradesh*

*4) M/s Rich Graviss Products Pvt. Ltd., Kala Amb, Himachal Pradesh*

*5) M/s Vashisth Chemicals at Kala Amb, Sirmaur, Himachal Pradesh*

- 6) M/s Himachal Polyolefins Limited, Village Ogli Yamuna Nagar Road Kala Amb, Sirmaur, Himachal Pradesh, Registered Office & Works at Village Khari, Near Asgarpur Majra, Yamuna Nagar Road, Kala-Amb, District Sirmaur, Himachal Pradesh
- 7) Kala Amb Infrastructure Development Company Ogli, Nahan, Sirmour, Nahan, Distt. Sirmaur, H.P
- 8) M/s Symbiosis Pharmaceuticals Pvt. Ltd, Suketi road Kala Amb, Sirmaur, Himachal Pradesh
- 9) M/s Naraingarh Sugar Mills Ltd, VPO Banondi, Tehsil Naraingarh, District Ambala
- 10) Municipal Corporation, Ambala through Municipal Commissioner
- 11) Panchkula Municipal Corporation, Panchkula through its Commissioner, District Panchkula and
- 12) Haryana State Infrastructure Industrial Development Corporation Ltd office at Panchkula through its Managing Director.

2.Registry is directed to issue notices to the above newly impleaded respondents who may file their response within one month after receipt of notice."

Hence, the Respondent herein was impleaded in the present Original Application as Respondent No.11 by this Hon'ble Tribunal vide order dated 05.08.2024 and the present reply is being filed thereto. That the report dated 27.04.2024 consists of observations and recommendations of the Joint Team and the Respondent herein is hereby submitting a point-wise reply to the same in the preceding paragraphs.

**REPLY TO THE OBSERVATIONS OF THE JOINT COMMITTEE WITH RESPECT TO LIME SLUDGE AND FLY ASH.**

- i. That as per the Environment Clearance dated 11.10.2007 (Page 513 of the court file) granted to the Respondent Industry, solid waste generated in the form of boiler ash

shall be provided to cement/bricks manufacturing units. It is in the humble submission of the answering Respondent Industry herein, that the said condition of the Environment Clearance is duly being complied with as the fly ash generated from the Respondent Industry herein is being sold to the cement industries i.e. Shri Ram Industries, Satyam Cements, Sky Lark Traders and Lord Chemical Industries. Copy of E-way bills along with the tax invoices depicting outward supply of fly ash by the Respondent herein are collectively marked and annexed herewith as **Annexure-R/1(Colly)**. That the said is being transported by the Respondent Industry through its own trucks, which as per the prescribed guidelines are duly covered from all sides so as to avoid any dispersion of fly ash during its transportation. Copy of photographs of trucks used for transportation of fly ash from the Respondent Industry to the cement industries in Paonta Sahib, Himachal Pradesh are marked and annexed herewith as **Annexure-R/2(Colly)**. Further, it is imperative to mention herein that during the Financial Year 2023-2024, the Respondent Industry has sold boiler ash worth Rs. 2.79 crores. Copy of the statement depicting vendor wise sale of ash for the Financial Year 2023-2024 along with the customer account statements are collectively marked and annexed herewith as **Annexure-R/3(Colly)**. Copy of Balance Sheet of the Respondent Industry depicting the sale of ash for the Financial Year 2022-2023 and 2023-2024 is marked and annexed herewith as **Annexure-R/4(Colly)**.

- ii. That the Joint Committee report states that "With reference to the Lime Sludge generated in the Pulp and Paper, the "SCHEDULE I [See rule 3 (1) (17) (i)] LIST OF PROCESSES GENERATING HAZARDOUS WASTES" clearly specifies at S.No. 35 that (35.3) Chemical sludge from waste water treatment, from the processes mentioned in this schedule is hazardous. Since, Pulp and Paper process is mentioned in this Schedule I and the Lime Sludge is generated during treatment of Black Liquor (Waste water generated during pulping) in the Chemical Recovery Process and therefore Lime Sludge from Pulp & Paper Industry is Hazardous Waste. Being hazardous waste, Lime sludge is to be either recycled back by recovery of Lime

through Lime Kiln and if for any reason, it is not used in the Lime Kiln, it must be sent to a Treatment, Storage and Disposal Facility (TSDF) after obtaining authorization under HWM Rules, 2016, from State Pollution Control Board". The report further continues to mention that It is pertinent to mention that "according to Corporate Responsibility for Environment Protection (CREP) Guidelines, Pulp and Paper Industry is required to install Lime Kiln, for recovery of Lime from the Lime Sludge generated during Chemical Recovery Process (CRP). M/s Ruchira Papers Ltd. have installed a Rotary Lime Kiln of 60 TPD Capacity for recovery of Lime from the Lime Sludge".

Therefore, admittedly the Respondent Industry herein has installed a Lime Kiln for regeneration of Calcium Dioxide from waste lime sludge and is thus complying with the conditions of the Environment Clearance dated 11.10.2007. The Lime kiln installed by the Respondent Industry herein on land khasra no. 94/5 (owned by the Respondent Industry itself as mentioned in the Joint Committee Report at page 501 of the court file) is efficient and adequate enough to process the lime sludge generated by the industry. It is imperative to mention herein that when in compliance to the conditions of the Environment Clearance the Respondent Industry herein is recycling back the Lime sludge through the lime kiln, there arises no question of the same being hazardous or non-hazardous.

It is in the humble submission of the Respondent Industry herein that no lime sludge is being deposited by it on the banks of the river as falsely alleged in the Joint Committee Report and the lime sludge in its entirety is being processed in the lime kiln installed by the Respondent Industry. That to corroborate the same an inspection was carried out by the Revenue Department and the department has thereby issued a certificate dated 24.07.2024 stating that Khasra No. 94/5 is owned by M/s Ruchira Papers Ltd. and on the spot there is no lime sludge/mud etc. Copy of the certificate dated 24.07.2024 issued by the Revenue Department along with its true translated copy is marked and annexed herewith as **Annexure-R/5**. It is therefore submitted that neither any lime sludge/mud exists in Khasra No. 94/5 nor the Respondent Industry is depositing the same on the banks of the river.

**REPLY TO THE OBSERAVTIONS OF THE JOINT COMMITTEE WITH RESPECT TO ANALYSIS  
REPORT OF SAMPLES COLLECTED FROM THE FINAL DISCHARGE OF EFFLUENT TREATMENT  
PLANT.**

- i. At the outset, it is imperative to mention herein that the Respondent Industry started its operation in 1983. There are two units of the Industry i.e. Writing and Printing unit (subject matter of this case) and Kraft Paper unit. The Respondent herein has installed a common adequate and efficient Effluent Treatment Plant for the treatment of the trade effluent generated from the process. The ETP is equipped with Aerobic, Anaerobic and advanced oxidation process method (Fenton Process). It is submitted that the total capacity of the ETP is 11 MLD (11000 KLD). There are two separate streams, Stream A from the Writing and Printing unit and Stream B from the Kraft Paper unit that are connected to the ETP. The capacity of Stream A connected to the Writing and Printing Unit is 6000 KLD (also stated by the Respondent Himachal Pradesh Pollution Control Board in their reply dated 10.01.2023) and that of Stream B connected to the Kraft Paper Unit is 5000 KLD. Copy of ETP process flow chart is marked and annexed herewith as **Annexure-R/6**. That separate Consents have been granted by the Respondent Board for both the units and the recent renewed Consents for both the unit are valid till 31.03.2026. Copy of the recent renewed Consent to Operate granted by the Respondent Board for both the units are marked and annexed herewith as **Annexure-R/7(Colly)**. A perusal of the Consent to Operate granted by the Respondent Board for the Writing and Printing unit correctly states the ETP capacity for the unit as 6000 KLD however, the Consent to Operate for the Kraft Paper unit mentions the entire capacity of the ETP i.e. 11000 KLD. However, the Respondent Industry through RTI has obtained the report of the inspection conducted by the Respondent Board on 12.06.2024 i.e. prior to the renewal of the Consent to Operate and the same mentions that **the unit has provided common ETP cum STP of capacity 11 MLD with sister concern unit i.e. M/s Ruchira Papers Ltd (Writing and Printing Paper Unit)**. Copy of the inspection report is marked and annexed herewith as **Annexure-R/8**.

- ii. That with respect to the analysis report of samples collected by CPCB from the outlet of the ETP, there seems to be some error apparent on the face of it. For better understanding, the Respondent herein is reproducing the analysis result of samples collected by CPCB from the outlet of ETP, from Upstream Jattanwala Nallah and from Down Stream Jattan Walla Nallah:

Page No. of Court File	Sampling Location	COD	BOD
476	Upstream Jattanwala Nallah	913	445
443	ETP final outlet	505	187
476	Down Stream Jattanwala Nallah	318	108

That a perusal of the aforementioned analysis report as quoted by CPCB in the report, would show that the parameters of BOD and COD downstream Jattanwala Nallah are decreasing even after the discharge from the ETP outlet of the Respondent Industry herein the parameters of which are also shown to be excessively beyond the prescribed limits. That the parameters of sample collected from downstream Jattanwala Nallah ought to have increased after the mixing of effluent from the ETP which is discharged into the drain as the parameters of the samples from the ETP outlet are shown to be high in parameters. It is beyond imagination as to how BOD/COD at downstream of Jattanwala Nallah are less/diluted even after the BOD/COD of the discharged effluent as per the Joint Committee report allegedly remained 505/187 ppm. Therefore, there appears to be some error in the report of samples collected by CPCB.

- iii. That at the time of inspection by the Joint Committee on 25.09.2023, three parallel samples were collected by CPCB, Respondent Himachal Pradesh Pollution Control Board and by the Respondent Industry. That as per the analysis report of the samples collected by the Respondent Himachal Pradesh Pollution Control Board all the parameters are within prescribed limits as notified by the Respondent Himachal Pradesh Pollution Control Board (@ Page 443 of the Court file). That the samples

collected by the Respondent Industry were sent to Shri OM Testing and Research Laboratory and the analysis result depict that the parameters are within the prescribed limits (@ Page 443 of the Court file).

- iv. That further, the Respondent Himachal Pradesh Pollution Control Board has been conducting inspection and collecting samples at regular intervals from the Respondent Industry and the parameters have always found to be within the prescribed limit. Copy of sample analysis reports of Respondent Himachal Pradesh Pollution Control Board for the period 25.06.2022 – 03.06.2024 are collectively marked and annexed herewith as **Annexure-R/9(Colly)**.
- v. That the Respondent Industry gets its samples tested and analysed at regular intervals from a EP Approved Laboratory i.e. Shri OM Testing and Research Laboratory and Idma Laboratories and the parameters have always found to be within prescribed limits. Copy of sample analysis reports from EP Approved Laboratory i.e. Shri OM Testing and Research Laboratory and Idma Laboratories are collectively marked and annexed herewith as **Annexure-R/10(Colly)**.

**REPLY TO THE OBSERVATIONS OF THE JOINT COMMITTEE WITH RESPECT TO STORAGE OF LARGE NUMBER OF CHLORINE CYLINDERS AND CHLORINATION TOWER.**

In this regard it is submitted that the observations made by the Joint Committee are based upon a lot of assumptions and not facts. The Respondent Industry does not use Elemental Chlorine for bleaching and the same is carried out following D0-Ep-D1 where D0 represents "First Chlorine di Oxide Stage"; Ep represents "Alkali Extraction in the presence of peroxide" and D1 represents "second Chloride dioxide Stage". Long long time back the Respondent Industry at some point of time used Chlorine and thus there exists a chlorination tower and Cylinders. The information on the website was very old and the same stands updated.

**REPLY TO THE OBSERVATIONS OF THE JOINT COMMITTEE WITH RESPECT TO DISCHARGE OF EFFLUENT ONLY INTO THE DRAIN AND NON USAGE OF THE SAME IN AGRICULTURE/PLANTATION.**

- i. That as per the Environment Clearance granted to the Respondent Industry, the treated trade effluent has to be discharged into the nearby drain and agricultural land. However, as per the conditions of Consent to Operate granted to the Respondent Industry, method of disposal of treated trade effluent is into the drain.
- ii. That the Respondent Industry is conscious of its duty towards the environment. The Respondent Industry has a plantation area of about 10 acres. That the treated trade effluent as per the condition of Environment Clearance is utilized in the plantation area of the Respondent Industry and the remaining is discharged into the nearby drain as permitted. That the treated trade effluent from the outlet of the ETP is sent to the plantation area through Pump and distribution pipeline. Copy of the Treated Water Management Irrigation Plan prepared by the Respondent Industry is marked and annexed herewith as **Annexure-R/11**. Copy of photographs depicting the mechanism through which treated trade effluent is sent from the outlet of the ETP to the plantation area are marked and annexed herewith as **Annexure-R/12(Colly)**.

**REPLY TO THE OBSERVATIONS OF THE JOINT COMMITTEE WITH RESPECT TO TAMPERING OF OCEM'S.**

- i. That the observations of the Joint Committee regarding tampering of the OCEM's system installed by the Respondent Industry are completely false and hence denied. It is in the humble submission of the answering Respondent herein that the OCEM's system installed by the Respondent Industry is well calibrated and connected with the servers of the Respondent State Pollution Control Board as well as the servers of the Central Pollution Control Board.
- ii. At the outset it is submitted that the photographs attached with the Joint Committee Report (Photographs 14-17 @ page 447-448 of the court file) are blur and

not clear and hence do not depict as to which value is for which parameter. Hence, the same cannot be relied upon. Further, it is imperative to mention herein that at the time of inspection of the OCEM's on 25.09.2023 by the Joint Committee, 3 simultaneous alerts were received on the registered email id at 10:45 AM, 11:00 AM and 11:30 AM (annexed with the Joint Committee report @ page 595-597 of the court file). It is submitted that the receipt of the alerts itself shows that there is no tampering with the OCEMs and the same are well connected to the servers of the Board. That a perusal of the alerts above stated would show an increase in the value of parameters, which is so because the officials of the Joint Committee removed the sensor knob from the ETP Outlet and dipped it into partially treated and untreated effluent and hence the alert for exceeding parameters was received by the Respondent Industry herein.

- iii. The OCEM's system is got calibrated from duly Authorised Agencies at regular intervals as part of the Standard Operating Procedure. Copy of calibration certificates dated 11.06.2023, 10.09.2023, 08.10.2023 08.01.2024, 07.04.2024 and 03.07.2024 are collectively marked and annexed herewith as **Annexure-R/13(Colly)**.

**REPLY TO THE OBSERVATIONS OF THE JOINT COMMITTEE WITH RESPECT TO HAZARDOUS WASTE AUTHORIZATION GRANTED TO RUCHIRA PAPERS LTD.**

- i. The previous authorization dated 27.03.2019 valid till 31.03.2024 (@ page 509 of the court file) was for Hazardous waste category 5.1 i.e. Used Oil- 150 Liter/Year with final disposal to TSDF facility i.e. Shivalik Solid Waste Management Ltd, Village Majra, Post Office Dabhota, Tehsil Nalagarh, District Solan , Himachal Pradesh. After the observations made by the Joint Committee the Respondent Himachal Pradesh Pollution Control Board again inspected the Respondent unit and after the suggestion of the Respondent Board, the Respondent unit, accordingly applied for additional hazardous wastes streams.

Sch Name	Name of Process	Name of Hazardous Waste (Category No)	Quantity	Characteristics of each waste	The details of utilization with in the plants such as Reuse/ Recycling/ Recovery/Reprocessing etc.	If not utilized within the plant, provide details of what is done with this waste	Details of arrangements for transportation to actual users/TSD F	Details of the environment also safeguards and environmental facilities provided for safe handling
----------	-----------------	---------------------------------------	----------	-------------------------------	--	---	--	--

Sch-I	32. Pulp and Paper Industry	32.2 Corrosive wastes arising from use of strong acid and bases	10 KL/year	Liquid	Utilized in ETP for neutralization	100% Reutilized	No transportation reqd.	Secured storage and handling within plant
Sch-I	5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.1 Used or spent oil	150 Ltr/year	Oily	Sent To Regd. Recycler	Sent To Regd. Recycler	Provided by HPPCB Regd. Recycler.	Secured storage and handling within plant
Sch-I	32. Pulp and Paper Industry	32.3 Process sludge containing adsorbable organic halides (AOX)	165 MT/year	Solid	Utilized as Boiler Fuel after drying and mixing with coal	100% Reutilized	No transportation reqd.	Secured storage and handling within plant

The authorization vide application no. 11869675 is under process. The additional HW streams which were previously not covered under the HW authorization, have been applied as per the observations of joint committee and incorporated by the Respondent unit for reutilization. Copy of the Application submitted by the Respondent Board for grant of Hazardous Waste Authorization is marked and annexed herewith as **Annexure-R/14**.

A committee was constituted by the Respondent Himachal Pradesh Pollution Control Board for verification of the SOPs notified by the CPCB for reutilization of the Hazardous Waste streams. It is pertinent to highlight here that no wastes which have been now proposed to be included were disposed to any outside party but were being reutilized in the Respondent unit only. The Respondent Unit was inspected for grant of Authorization under Rule-09 of HOWM Rules 2016 on 24.07.2024 and the Renewal of Authorization for operating a facility of generation, storage, utilization and disposal of Hazardous Wastes was granted to the Respondent unit on 20.09.2024 and the same is valid till 31.03.2026. Copy of the Renewed Hazardous Waste Authorization dated 20.09.2024 is marked and annexed herewith as **Annexure-R/15**.

8. That a perusal of the aforementioned facts would show that the Respondent Industry is operating as per the terms and conditions of the Environment Clearance and the Consent to Operate granted to it. That the parameters of samples collected periodically by the Respondent Board as well as by EP Approved Laboratory i.e. Shri OM Testing and Research Laboratory have always found to be within the prescribed limits. The Respondent Industry herein is in no manner causing any harm to the surrounding environment. It is reiterated that the Respondent Industry is not depositing lime sludge at the banks of the river and has rather installed a Lime Kiln for regeneration of Calcium Dioxide from waste lime sludge and is thus complying with the conditions of the Environment Clearance dated 11.10.2007. The fly ash the fly ash generated from the Respondent Industry herein is being sold to the cement industries i.e. Shri Ram Industries, Satyam Cements, Sky Lark Traders and Lord Chemical Industries. It is further reiterated that the treated effluent is as per the condition Environment Clearance being used for irrigation in the plantation area of the Respondent Industry and the remaining treated trade effluent is discharged into the nearby drain as per the conditions of Consent to Operate. The Respondent Industry has also obtained the Renewal of Authorization for operating a facility of generation, storage, utilization and disposal of Hazardous Wastes on 20.09.2024.

#### **PRAYER**

It is therefore most respectfully prayed that this Hon'ble Tribunal in order to provide substantial justice in the matter may kindly be pleased to take on record the facts stated in the body of this Reply along with the Annexures and be further pleased to discharge the Answering Respondent Industry from this OA;

It is further prayed that this Hon'ble Tribunal may pass any such or further order as it may deem fit and proper in the interest of justice and fair play in favour of the Answering Respondent Industry.

1363

22

PLACE: GURGAON  
DATE: 06.11.2024

  
  
  
A.R. TAKKAR, SHRIYA TAKKAR, ASMITA DUGGAL, UNNATI ANAND,

  
  
  
KAPIL BAKSHI, AASTHA TYAGI & MANAN TAKKAR  
ADVOCATES

ARTLO  
# P-6/2-E, 1<sup>ST</sup> FLOOR, DLF PHASE -2,  
GURGAON - 122002  
MOB.9582209633  
EMAIL: [ARTAKKAR@ARTLO.IN](mailto:ARTAKKAR@ARTLO.IN)

1364

23



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH DELHI AT

NEW DELHI.

OA NO. 515 OF 2022

IN THE MATTER OF:

DHARAMVIR

.... APPLICANT

VERSUS

STATE OF HARYANA.

.... RESPONDENTS

AFFIDAVIT

I, Mr. Vipin Gupta S/o Sh. Ram Kumar Gupta, aged about 54, Working as Executive Director at M/s Ruchira Papers Ltd. Trilokpur Road, Village Rampur Jattan, Kala-Amb, Sirmour, Himachal Pradesh.

I the above named deponent do hereby solemnly affirm and declare as under:-

1. That the above titled Reply has been drafted under the authority and instructions of the deponent and after perusing its contents, the deponent has duly signed it, and the contents of paragraph Nos. 1 to \_\_\_\_ thereof are true and correct to the knowledge of the deponent, and the same may be read as contents of this affidavit also, which are not being reproduced for the sake of brevity. No part of it is false and nothing material has been kept concealed therefrom.

2. That the contents of paragraphs no. 1 to \_\_\_\_ of above titled Reply are true and correct to my knowledge, no part of that is false and nothing has been kept concealed therefrom.

ATTESTED

NEERAJ KUMAR  
Advocate & Notary

Mohan. Distt. Sirmour, H.P. (India)

3. That the Annexures attached with the Reply are true copies of their respective originals.

For Ruchira Papers Limited  
Vipin Gupta  
DEPONENT  
Executive Director

**VERIFICATION**

Verified that the contents of paragraphs no. 1 to 3 of my above affidavit are true and correct to my knowledge. No part of it is false and nothing has been concealed therein.

For Ruchira Papers Limited  
Vipin Gupta  
DEPONENT  
Executive Director





This on oath has been presented before for attestation by the deponent personally today on 15/12/24 and the contents of the same have been read over and explained to the deponent, which have been admitted to be correct by the deponent, the deponent has been identified by Shri. Adv. 4028-8302-5887 who is known to me hence attested.

NEERAJ KUMAR  
Advocate & Notary  
Nahan, Distt. Sirmour  
[Signature]

1366


25  
ANNEXURE- R-1

e-Way Bill						
						
E-Way Bill No:	3318 4375 4996					
E-Way Bill Date:	11/09/2024 04:25 PM					
Generated By:	02AAB CR167 6F1ZQ - RUCHIRA PAPERS LTD					
Valid From:	11/09/2024 04:25 PM [52Kms]					
Valid Until:	12/09/2024					
IRN:	a3768dbdf824ef23c6bc14992b10ff11f88a0acb1efcdc830f21170506b75623					
<b>Part - A</b>						
GSTIN of Supplier	02AABCR1676F1ZQ,Ruchira Papers Limited-WPP					
Place of Dispatch	Sirmaur,HIMACHAL PRADESH-173030					
GSTIN of Recipient	02AFM PK530 5B1Z3 ,SKY LARK TRADERS					
Place of Delivery	PAONTA SAHIB,HIMACHAL PRADESH-173025					
Document No.	WP2240001827					
Document Date	11/09/2024					
Transaction Type:	Combination of 2 and 3					
Value of Goods	48909					
HSN Code	26219000 - ASH OF PET COKE					
Reason for Transportation	Outward - Supply					
Transporter						
<b>Part - B</b>						
Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWE No. (If any)	Multi Veh.Info (If any)
Road	JK08B8598	Sirmaur	11/09/2024 04:25 PM	02AABCR1676F1ZQ	-	-
 331843754996						
Note*: If any discrepancy in information please try after sometime.						



**TAX INVOICE** (U/s.31 read with Rule-7)  
**Ruchira Papers Limited Writing & Printing Paper Unit**

Extra Copy

IRN No. : a3768dbdf824ef23c6bc14992b10ff11f88a0acb1efcdc830f21170506b75623 E-Way Bill No. : 331843754996										
<b>Bill To :</b> SKY LARK TRADERS MAIN MARKET, PAONTA SAHIB SIRMAUR HIMACHAL PRADESH PAONTA SAHIB - 173025 Himachal Pradesh (India) GSTIN : 02AFMPK5305B1Z3 PAN : AABCR1676F State Code : 02 Phone No. : 8053800897	<b>Ship To :</b> SKY LARK TRADERS MAIN MARKET, PAONTA SAHIB SIRMAUR HIMACHAL PRADESH PAONTA SAHIB - 173025 Himachal Pradesh (India) GSTIN : 02AFMPK5305B1Z3 PAN : AABCR1676F State Code : 02 Phone No. : 8053800897	<b>Dispatch From :</b> Tirfokpur Road, Kala Amb Sirmaur-173030 Himachal Pradesh (India) CIN : L21012HP1980PLC004336 GSTIN : 02AABCR1676F1ZQ PAN : AABCR1676F State Code : 02 Phone No. : 8053800897	Vehicle No. : JK08B8598 Transporter Detail :							
<b>Inv No. :</b> WP2240001827 <b>Inv Date :</b> 11.09.2024 <b>Internal Doc. No. :</b> 1026000630	<b>SO No. :</b> 1522300629 <b>SO Date :</b> 11.09.2024	<b>GR No. :</b> <b>GR Date :</b>	State Code : 02 Phone No. :							
No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	CGST Rate(%)	CGST AMOUNT	SGST/UGST Rate(%)	SGST /UGST AMOUNT
1	ASH OF PET COKE	26219000	KG	23,290.00	2.00	46,580.00	2.50	1,164.50	2.50	1,164.50
				23,290.00		46,580.00				

Total GST amount in words : Rs. Two Thousand Three Hundred Twenty Nine Only	Insurance Charges	0.00
Total tax invoice amount in words : Rs. Forty Eight Thousand Nine Hundred Nine Only	Freight Charges	0.00
Dealer :	Packing Charges	0.00
Freight :	Total Taxable Value	46,580.00
Terms & conditions :	Total CGST	1,164.50
1. Goods Once Sold will not be Taken Back.	Total SGST / UGST	1,164.50
2. Interest @24% will be charged in case of delay Payment.	Total TCS	0.00
3. All disputes are subject to Nahant(H.P.) Jurisdiction.	Amnt. Roundoff	0.00
	Grand Total	48,909.00

For RUCHIRA PAPERS LTD.

Authorized Signatory

Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.




**TAX INVOICE** (As read with Rule-7)  
**Ruchira Papers Limited Writing & Printing Paper Unit**

Extra Copy

IRN No.: e6dc956ae8629b7ba0ca397d0446f1e01a4ce9c07e75e89c4498d8e74e902b

E-Way Bill No.: 371643165262

<b>Bill To:</b> SHRI RAM INDUSTRIES Plot No 239 To 242 ,252 To 259 11D Centre Battal Ballian Udhampur - 182101 Jammu and Kashmir (India) GSTIN : 01ACJFS5720J1Z7 PAN : ACJFS5720J State Code : 01 Phone No. : Place of supply : Udhampur		<b>Ship To:</b> SHRI RAM INDUSTRIES Plot No 239 To 242 ,252 To 259 11D Centre Battal Ballian Udhampur - 182101 Jammu and Kashmir (India) GSTIN : 01ACJFS5720J1Z7 PAN : ACJFS5720J State Code : 01 Phone No. : Place of Supply : Udhampur		<b>Dispatch From:</b> Tirlokpur Road, Kala Amb Sirmaur-173030 Himachal Pradesh (India) CIN : L21012HP1980PLC004336 GSTIN : 02AABCR1676F1ZQ PAN : AABCR1676F State Code : 02 Phone No. : 8053800897																													
<b>Inv No.:</b> WP2230001339 <b>Inv Date:</b> 18.08.2023 <b>Internal Doc. No.:</b> 1026000146		<b>GR No.:</b> <b>GR Date:</b> Payment term : Immediately Due		<b>Vehicle No.:</b> JK14E3602 <b>Transporter Detail :</b>																													
<table border="1"> <thead> <tr> <th>No.</th> <th>Item Description</th> <th>HSN/SAC</th> <th>UOM</th> <th>Qty.</th> <th>Rate</th> <th>Taxable Value</th> <th>IGST (%)</th> <th>IGST</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>ASH OF PET COKE</td> <td>26219000</td> <td>KG</td> <td>17,840.000</td> <td>2.85</td> <td>50,844.00</td> <td>5.00</td> <td>2,542.20</td> </tr> <tr> <td colspan="6" style="text-align: right;"><b>Total</b></td> <td>50,844.00</td> <td></td> <td></td> </tr> </tbody> </table>							No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST	1	ASH OF PET COKE	26219000	KG	17,840.000	2.85	50,844.00	5.00	2,542.20	<b>Total</b>						50,844.00		
No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST																									
1	ASH OF PET COKE	26219000	KG	17,840.000	2.85	50,844.00	5.00	2,542.20																									
<b>Total</b>						50,844.00																											

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Total GST amount in words : Rs. Two Thousand Five Hundred Forty Two And Twenty Paise Only  
 Total tax invoice amount in words : Rs. Fifty Three Thousand Three Hundred Eighty Six Only  
 Dealer :

Freight :

**Terms & conditions :**

- Goods Once Sold will not be Taken Back.
- Interest @24% will be charged in case of delay Payment.
- All disputes are subject to Nahhan(H.P.) Jurisdiction.

Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.

Insurance Charges	0.00
Freight Charges	0.00
Packing Charges	0.00
Total Taxable Value	50,844.00
Total IGST	2,542.20
Total TCS	0.00
Amnt. Roundoff	0.20
Grand Total	53,386.00

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For RUCHIRA PAPERS LTD.



Authorized Signatory

Account

**TAX INVOICE** (U/s.31 read with Rule-7)  
**Ruchira Papers Limited Writing & Printing Paper Unit**

IRN No.: bc27db93120fbe8773e6a576e87390b055f1ac0b8d18cda289fc1ec044a8bfc3

E-Way Bill No.: 301643629965

**Bill To :**  
 SATYAM CEMENT  
 1 Satyam Cement Hatti Road Rakh Jalphar Kathua KATHUA -  
 184102 Jammu and Kashmir (India)  
 GSTIN : 01ABGFS9266B1ZC  
 PAN : ABGFS9266B  
 State Code : 01 Phone No :  
 Place of supply : KATHUA

**Ship To :**  
 SATYAM CEMENT  
 1 Satyam Cement Hatti Road Rakh Jalphar Kathua KATHUA  
 - 184102 Jammu and Kashmir (India)  
 GSTIN : 01ABGFS9266B1ZC  
 PAN : ABGFS9266B  
 State Code : 01 Phone No. :  
 Place of Supply : KATHUA

**Dispatch From :**  
 Tirlokpur Road, Kala Amb  
 Sirmaur-173030 Himachal Pradesh (India)  
 CIN : L21012HP1980PLCO04336  
 GSTIN : 02AABCR1676F1ZQ  
 PAN : AABCR1676F State Code : 02  
 Phone No. : 8053800897



Inv No. : WP2230001343 SO No. : 1522300146  
 Inv Date : 19.08.2023 SO Date : 19.08.2023  
 Internal Doc. No. : 1026000147

Vehicle No.: JK08B8598  
 Transporter Detail :

HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST
26219000	KG	19,150,000	2.85	54,577.50	5.00	2,728.88
Total				54,577.50		

Total GST amount in words : Rs. Two Thousand Seven Hundred Twenty Eight And Eighty Eight Paise Only

Total tax invoice amount in words : Rs. Fifty Seven Thousand Three Hundred Six Only

Dealer : Freight :

**Terms & conditions :**

1. Goods Once Sold will not be Taken Back.
2. Interest @24% will be charged in case of delay Payment.
3. All disputes are subject to Naham(H.P.) Jurisdiction.

Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.

Insurance Charges	0.00
Freight Charges	0.00
Packing Charges	0.00
Total Taxable Value	54,577.50
Total IGST	2,728.88
Total TCS	0.00
Amt. Roundoff	0.38
Grand Total	57,306.00

For RUCHIRA PAPERS LTD.

*[Signature]*  
 Authorized Signatory

**TAX INVOICE** (U/s-31 read with Rule-7)  
**Ruchira Papers Limited Writing & Printing Paper Unit**



IRN No.: 1d3cc173822f5f64c613705c8ace0cb90385fc440f2211db55b5e6bead8f04e E-Way Bill No.: 361644106829																												
<b>Bill To :</b> SHRI RAM INDUSTRIES Plot No 239 To 242, 252 To 259 11D Centre Battal Ballian Udhampur - 182101 Jammu and Kashmir (India) GSTIN : 01ACJFS5720J1Z7 PAN : ACJFS5720J State Code : 01 Phone No.: Place of supply : Udhampur	<b>Ship To :</b> SHRI RAM INDUSTRIES Plot No 239 To 242, 252 To 259 11D Centre Battal Ballian Udhampur - 182101 Jammu and Kashmir (India) GSTIN : 01ACJFS5720J1Z7 PAN : ACJFS5720J State Code : 01 Phone No.: Place of Supply : Udhampur																											
<b>Dispatch From :</b> Tirfokpur Road, Kaia Amb Sirmaur-173030 Himachal Pradesh (India) CIN : L21012HP1980PLC004336 GSTIN : 02AABCR1676F1ZQ PAN : AABCR1676F State Code : 02 Phone No. : 8053800897	Vehicle No.: JK14E3603 Transporter Detail :																											
<b>Inv No. :</b> WP2230001351 <b>Inv Date :</b> 20.08.2023 <b>Internal Doc. No. :</b> 1026000148	<b>SO No. :</b> 1522300147 <b>SO Date :</b> 20.08.2023																											
<b>Payment term :</b> Immediately Due																												
<table border="1"> <thead> <tr> <th>No.</th> <th>Item Description</th> <th>HSN/SAC</th> <th>UOM</th> <th>Qty.</th> <th>Rate</th> <th>Taxable Value</th> <th>IGST (%)</th> <th>IGST</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>ASH OF PET COKE</td> <td>26219000</td> <td>KG</td> <td>17,570,000</td> <td>2.85</td> <td>50,074.50</td> <td>5.00</td> <td>2,503.73</td> </tr> <tr> <td colspan="6" style="text-align: right;"><b>Total</b></td> <td>50,074.50</td> <td></td> <td></td> </tr> </tbody> </table>	No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST	1	ASH OF PET COKE	26219000	KG	17,570,000	2.85	50,074.50	5.00	2,503.73	<b>Total</b>						50,074.50			
No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST																				
1	ASH OF PET COKE	26219000	KG	17,570,000	2.85	50,074.50	5.00	2,503.73																				
<b>Total</b>						50,074.50																						

Total GST amount in words : Rs. Two Thousand Five Hundred Three And Seventy Three Paise Only Total tax invoice amount in words : Rs. Fifty Two Thousand Five Hundred Seventy Eight Only Dealer : Freight : Terms & conditions : 1. Goods Once Sold will not be Taken Back. 2. Interest @24% will be charged in case of delay Payment. 3. All disputes are subject to Nahan(H.P.) Jurisdiction.	<table border="1"> <tr> <td>Insurance Charges</td> <td>0.00</td> </tr> <tr> <td>Freight Charges</td> <td>0.00</td> </tr> <tr> <td>Packing Charges</td> <td>0.00</td> </tr> <tr> <td>Total Taxable Value</td> <td>50,074.50</td> </tr> <tr> <td>Total IGST</td> <td>2,503.73</td> </tr> <tr> <td>Total TCS</td> <td>0.00</td> </tr> <tr> <td>Amt. Roundoff</td> <td>0.23</td> </tr> <tr> <td>Grand Total</td> <td>52,578.00</td> </tr> </table>	Insurance Charges	0.00	Freight Charges	0.00	Packing Charges	0.00	Total Taxable Value	50,074.50	Total IGST	2,503.73	Total TCS	0.00	Amt. Roundoff	0.23	Grand Total	52,578.00
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Amt. Roundoff	0.23																
Grand Total	52,578.00																
Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.	For RUCHIRA PAPERS LTD.  Authorized Signatory																

*Accepted*



**TAX INVOICE** (U/s. 31 read with 7)  
**Ruchira Papers Limited Writing & Printing Paper Unit**

Extra Copy

IRN No. : 3d281388e935d9aceb5932eedef53bb18a8abf49c1c872a1aceded5d93bb00e E-Way Bill No.: 331644336175																												
<b>Bill To:</b> SATYAM CEMENT 1 Satyam Cement Hattli Road Rakh Jalphar Kathua KATHUA - 184102 Jammu and Kashmir (India) GSTIN : 01ABGFS9266B1ZC PAN : ABGFS9266B State Code : 01 Phone No. : Place of supply : KATHUA	<b>Ship To:</b> SATYAM CEMENT 1 Satyam Cement Hattli Road Rakh Jalphar Kathua KATHUA - 184102 Jammu and Kashmir (India) GSTIN : 01ABGFS9266B1ZC PAN : ABGFS9266B State Code : 01 Phone No. : Place of Supply : KATHUA																											
Inv No. : WP2230001357 Inv Date : 21.08.2023 Internal Doc. No. : 1026000149	Dispatch From : Tirokpur Road, Kala Amb Sirmaur-173030 Himachal Pradesh (India) CIN : L21012HP1980PLC004336 GSTIN : 02AABCR1676F1ZQ PAN : AABCR1676F State Code : 02 Phone No. : 8053800897																											
GR No. : GR Date : Payment term : Immediately Due	Vehicle No. : JK0888762 Transporter Detail :																											
<table border="1"> <thead> <tr> <th>No.</th> <th>Item Description</th> <th>HSN/SAC</th> <th>UOM</th> <th>Qty.</th> <th>Rate</th> <th>Taxable Value</th> <th>IGST (%)</th> <th>IGST</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>ASH OF PET COKE</td> <td>26219000</td> <td>KG</td> <td>19,020.000</td> <td>2.85</td> <td>54,207.00</td> <td>5.00</td> <td>2,710.35</td> </tr> <tr> <td colspan="6" style="text-align: right;">Total</td> <td>54,207.00</td> <td></td> <td></td> </tr> </tbody> </table>		No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST	1	ASH OF PET COKE	26219000	KG	19,020.000	2.85	54,207.00	5.00	2,710.35	Total						54,207.00		
No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST																				
1	ASH OF PET COKE	26219000	KG	19,020.000	2.85	54,207.00	5.00	2,710.35																				
Total						54,207.00																						



Total GST amount in words : Rs. Two Thousand Seven Hundred Ten And Thirty Five Paise Only Total tax invoice amount in words : Rs. Fifty Six Thousand Nine Hundred Seventeen Only Dealer : Freight :		Insurance Charges Freight Charges Packing Charges Total Taxable Value Total IGST Total TCS Amt. Roundoff Grand Total
Terms & conditions : 1. Goods Once Sold will not be Taken Back. 2. Interest @24% will be charged in case of delay Payment. 3. All disputes are subject to Nahant(H.P.) Jurisdiction.		0.00 0.00 0.00 54,207.00 2,710.35 0.00 0.35 56,917.00
Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.		For RUCHIRA PAPERS LTD.  Authorized Signatory

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**TAX INVOICE**  
(U/s.31 read with Rule-7)

**Ruchira Papers Limited Writing & Printing Paper Unit**



IRN No. : 98ffda301d9974397e2ec05e36a6974194f293d25d2840be9a42f450170499f6

E-Way Bill No.: 301644825872

**Bill To:**  
SHRI RAM INDUSTRIES  
Plot No 239 To 242 ,252 To 259 11D Centre Battal Ballian  
Udhampur - 182101 Jammu and Kashmir (India)  
GSTIN : 01ACJFS5720J1Z7  
PAN : ACJFS5720J  
State Code : 01 Phone No :  
Place of supply : Udhampur

**Ship To:**  
SHRI RAM INDUSTRIES  
Plot No 239 To 242 ,252 To 259 11D Centre Battal Ballian  
Udhampur - 182101 Jammu and Kashmir (India)  
GSTIN : 01ACJFS5720J1Z7  
PAN : ACJFS5720J  
State Code : 01 Phone No. :  
Place of Supply : Udhampur

**Dispatch From:**  
Tirlokpur Road, Kala Amb  
Sirmaur-173030 Himachal Pradesh (India)  
CIN : L21012HP1980PLC004336  
GSTIN : 02AABCR1676F1ZQ  
PAN : AABCR1676F State Code : 02  
Phone No. : 8053800897



Inv No. : WP2230001367 SO No. : 1522300149  
Inv Date : 22.08.2023 SO Date : 22.08.2023  
Internal Doc. No. : 1026000150

Vehicle No.: JK14E1681  
Transporter Detail :

No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST
1	ASH OF PET COKE	26219000	KG	18,800.000	2,85	53,580.00	5.00	2,679.00
Total						53,580.00		

Total GST amount in words : Rs. Two Thousand Six Hundred Seventy Nine Only  
Total tax invoice amount in words : Rs. Fifty Six Thousand Two Hundred Fifty Nine Only

Dealer :

Freight :

Insurance Charges	0.00
Freight Charges	0.00
Packing Charges	0.00
Total Taxable Value	53,580.00
Total IGST:	2,679.00
Total TCS	0.00
Amt. Roundoff	0.00
Grand Total	56,259.00

**Terms & conditions :**

- Goods Once Sold will not be Taken Back.
- Interest @24% will be charged in case of delay Payment.
- All disputes are subject to Nahar(H.P.) Jurisdiction.

Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.

For RUCHIRA PAPERS LTD.  
  
Authorized Signatory

**TAX INVOICE**  
(As per Rule-7)

**Ruchira Papers Limited Writing & Printing Paper Unit**

**RUCHIRA PAPERS**

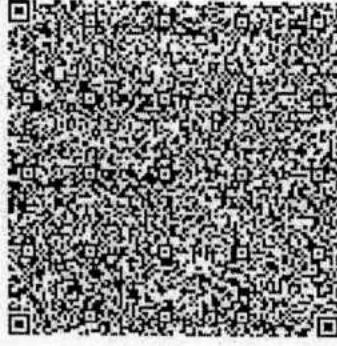
IRN No. : 670c3b6bca47a3fbb8c90390d15b23c6eb44233c4e9e9be0dbd50fb9027d3faf2

E-Way Bill No.: 391645383219

**Bill To :**  
SHRI RAM INDUSTRIES  
Plot No 239 To 242 ,252 To 259 11D Centre Battal Ballian  
Udhampur - 182101 Jammu and Kashmir (India)  
GSTIN : 01ACJFS5720J1Z7  
PAN : ACJFS5720J  
State Code : 01 Phone No :  
Place of supply : Udhampur

**Ship To :**  
SHRI RAM INDUSTRIES  
Plot No 239 To 242 ,252 To 259 11D Centre Battal Ballian  
Udhampur - 182101 Jammu and Kashmir (India)  
GSTIN : 01ACJFS5720J1Z7  
PAN : ACJFS5720J  
State Code : 01 Phone No. :  
Place of Supply : Udhampur

**Dispatch From :**  
Tirlokpur Road, Kala Amb  
Sirmaur-173030 Himachal Pradesh (India)  
CIN : L21012HP1980PLC004336  
GSTIN : 02AAABCR1676F1ZQ  
PAN : AABCR1676F State Code : 02  
Phone No. : 8053800897



**Inv No. :** WP2230001378  
**Inv Date :** 23.08.2023  
**Internal Doc. No. :** 1026000151

**GR No. :**  
**GR Date :**  
**Payment term :** Immediately Due

**Vehicle No.:** JK14E3602  
**Transporter Detail :**

No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST
1	ASH OF PET COKE	26219000	KG	19,050,000	2.85	54,292.50	5.00	2,714.63
Total						54,292.50		

Total GST amount in words : Rs. Two Thousand Seven Hundred Fourteen And Sixty Three Paise Only

Total tax invoice amount in words : Rs. Fifty Seven Thousand Seven Only

Dealer :

Freight :

**Terms & conditions :**

- Goods Once Sold will not be Taken Back.
- Interest @24% will be charged in case of delay Payment.
- All disputes are subject to Mahan(H.P.) Jurisdiction.

Insurance Charges	0.00
Freight Charges	0.00
Packing Charges	0.00
Total Taxable Value	54,292.50
Total IGST	2,714.63
Total TCS	0.00
Amt. Roundoff	0.13
Grand Total	57,007.00

For RUCHIRA PAPERS LTD.

Authorized Signatory

Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.

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**Account**

**TAX INVOICE** (U/s.31 read with Rule-7)  
**Ruchira Papers Limited Writing & Printing Paper Unit**




E-Way Bill No.: 361645900457

IRN No.: 389090d89abd0069b9a804a9c3a664c3b2f5a074951d32b8bac63fb15fac5a

<b>Bill To :</b> SHRI RAM INDUSTRIES Plot No 239 To 242 ,252 To 259 11D Centre Battal Ballian Udhampur - 182101 Jammu and Kashmir (India) GSTIN : 01ACJFS5720J1Z7 PAN : ACJFS5720J State Code : 01 Phone No. : Place of supply : Udhampur		<b>Ship To :</b> SHRI RAM INDUSTRIES Plot No 239 To 242 ,252 To 259 11D Centre Battal Ballian Udhampur - 182101 Jammu and Kashmir (India) GSTIN : 01ACJFS5720J1Z7 PAN : ACJFS5720J State Code : 01 Phone No. : Place of Supply : Udhampur		<b>Dispatch From :</b> Tirkokpur Road, Kalia Amb Sirmaur-173030 Himachal Pradesh (India) CIN : L21012HP1980PLC004336 GSTIN : 02AAABCR1676F1ZQ PAN : AABCR1676F State Code : 02 Phone No. : 8053800897			
<b>Inv No. :</b> WP2230001369 <b>Inv Date :</b> 24.08.2023 <b>Internal Doc. No. :</b> 1026000153		<b>GR No. :</b> GR No. : 1522300152 GR Date : 24.08.2023		<b>Vehicle No.:</b> JK14E3603 <b>Transporter Detail :</b>		<b>Taxable Value</b> 51,499.50 <b>IGST (%)</b> 5.00 <b>IGST</b> 2,574.98	
<b>Item Description</b>		<b>HSN/SAC</b>		<b>Qty.</b>		<b>Rate</b>	
1 ASH OF PET COKE		26219000 KG		18,070.000		2.85	
<b>No.</b>		<b>UOM</b>		<b>Total</b>		51,499.50	
Total		18,070.000		18,070.000		51,499.50	

*Handwritten mark*


<b>Total GST amount in words :</b> Rs. Two Thousand Five Hundred Seventy Four And Ninety Eight Paise Only <b>Total tax invoice amount in words :</b> Rs. Fifty Four Thousand Seventy Four Only <b>Dealer :</b> Freight :		Insurance Charges 0.00 Freight Charges 0.00 Packing Charges 0.00 Total Taxable Value 51,499.50 Total IGST 2,574.98 Total TCS 0.00 Amt. Roundoff 0.48 Grand Total 54,074.00
<b>Terms &amp; conditions :</b> 1. Goods Once Sold will not be Taken Back. 2. Interest @24% will be charged in case of delay Payment. 3. All disputes are subject to Nahar(H.P.) Jurisdiction.		For RUCHIRA PAPERS LTD.  Authorized Signatory
Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.		

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Extra Copy

**Account**  
**TAX INVOICE**  
(Use 31 read with Rule-7)  
**Ruchira Papers Limited Writing & Printing Paper Unit**

<b>IRN No.:</b> 82fc4ad63a3c88e994369db92e626766cadf471107d5f88a1a3a1ae72d5d1806 <b>Bill To:</b> SATYAM CEMENT 1 Saiyam Cement Halli Road Rakh Jalphar Kathua KATHUA - 184102 Jammu and Kashmir (India) GSTIN : 01ABGFS9286B1ZC PAN : ABGFS9266B State Code : 01 Phone No : Place of supply : KATHUA	<b>Ship To:</b> SATYAM CEMENT 1 Saiyam Cement Halli Road Rakh Jalphar Kathua KATHUA - 184102 Jammu and Kashmir (India) GSTIN : 01ABGFS9266B1ZC PAN : ABGFS9266B State Code : 01 Phone No : Place of Supply : KATHUA	<b>E-Way Bill No.:</b> 391646537617 <b>Dispatch From:</b> Tirokpur Road, Kala Amb Sirmaur-173030 Himachal Pradesh (India) CIN : L21012HP1980PLC004336 GSTIN : 02AABCR1676F1ZQ PAN : AABCR1676F State Code : 02 Phone No. : 8053800897
<b>Inv No.:</b> WP2230001403 <b>Inv Date:</b> 25.08.2023 <b>Internal Doc. No.:</b> 1026000154	<b>GR No.:</b> <b>GR Date:</b> <b>Payment term:</b> Immediately Due	<b>Vehicle No.:</b> JK08B8762 <b>Transporter Detail:</b>

	Taxable Value	IGST (%)	IGST
	53,665.50	5.00	2,683.28
	53,665.50		



**Total GST amount in words:** Rs. Two Thousand Six Hundred Eighty Three And Twenty Eight Paise Only

**Total tax invoice amount in words:** Rs. Fifty Six Thousand Three Hundred Forty Nine Only

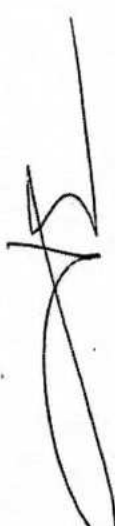
**Dealer:**

**Terms & conditions:**

- Goods Once Sold will not be Taken Back.
- Interest @24% will be charged in case of delay Payment.
- All disputes are subject to Nahan(H.P.) Jurisdiction.

Insurance Charges	0.00
Freight Charges	0.00
Packing Charges	0.00
<b>Total Taxable Value</b>	<b>53,665.50</b>
<b>Total ICS1</b>	<b>2,683.28</b>
<b>Total TCS</b>	<b>0.00</b>
<b>Amt. Roundoff</b>	<b>0.22</b>
<b>Grand Total</b>	<b>56,349.00</b>

**For RUCHIRA PAPERS LTD.**



Authorized Signatory

Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.



**TAX INVOICE**  
**Ruchira Papers Limited Writing & Printing Paper Unit**

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IRN No.: 5b69cd7b576a769ca59367c14d93e34cf9c5fe16a2b0c0b142836a040e95564d

E-Way Bill No.: 361647031036

**Bill To :**

SATYAM CEMENT

1 Satyam Cement Hatli Road Rakh Jalphar Kathua KATHUA -  
 184102 Jammu and Kashmir (India)

GSTIN : 01ABGFS9266B1ZC

PAN : ABGFS9266B

State Code : 01 Phone No :

Place of supply : KATHUA

Inv No. : WP2230001416

SO No. : 1522300154

Inv Date : 26.08.2023

SO Date : 26.08.2023

Internal Doc. No. : 1026000155

**Ship To :**

SATYAM CEMENT

1 Satyam Cement Hatli Road Rakh Jalphar Kathua KATHUA  
 - 184102 Jammu and Kashmir (India)

GSTIN : 01ABGFS9266B1ZC

PAN : ABGFS9266B

State Code : 01 Phone No. :

Place of Supply : KATHUA

GR No. :

GR Date :

Payment term : Immediately Due

**Dispatch From :**

Tirlokpur Road, Kala Amb

Sirmaur-173030 Himachal Pradesh (India)

CIN : L21012HP1980PLC004336

GSTIN : 02AABCR1676F1ZQ

PAN : AABCR1676F State Code : 02

Phone No. : 8053800897

Vehicle No.: JK08H4735

Transporter Detail :



No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST
1	ASH OF PET COKE	26219000	KG	18,290.000	2.85	52,126.50	5.00	2,606.33
Total						52,126.50		

Total GST amount in words : Rs. Two Thousand Six Hundred Six And Thirty Three Paise Only

Total tax invoice amount in words : Rs. Fifty Four Thousand Seven Hundred Thirty Three Only

Dealer : Freight :

**Terms & conditions :**

1. Goods Once Sold will not be Taken Back.
2. Interest @2% will be charged in case of delay Payment.
3. All disputes are subject to Nahan(H.P.) Jurisdiction.

Insurance Charges	0.00
Freight Charges	0.00
Packing Charges	0.00
Total Taxable Value	52,126.50
Total IGST	2,606.33
Total TCS	0.00
Amt. Roundoff	0.17
Grand Total	54,733.00

For RUCHIRA PAPERS LTD.

Authorized Signatory

Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.

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**TAX INVOICE** (U/s. 31 read with Rule-7)  
**Ruchira Papers Limited Writing & Printing Paper Unit**

IRN No. : fadac317a2cf368d2b009e67c7514686caee961a057a8fb85ca59a8fd08d4de7 Bill To : SHRI RAM INDUSTRIES Plot No 239 To 242 ,252 To 259 11D Centre Battal Ballian Udhampur - 182101 Jammu and Kashmir (India) GSTIN : 01ACJFSS720J1Z7 PAN : ACJFSS720J State Code : 01 Phone No : Place of supply : Udhampur		Ship To : SHRI RAM INDUSTRIES Plot No 239 To 242 ,252 To 259 11D Centre Battal Ballian Udhampur - 182101 Jammu and Kashmir (India) GSTIN : 01ACJFSS720J1Z7 PAN : ACJFSS720J State Code : 01 Phone No. : Place of Supply : Udhampur		Dispatch From : Tirlokpur Road, Kala Amb Sirmaur-173030 Himachal Pradesh (India) CIN : L21012HP1980PLC004336 GSTIN : 02AABCR1676F1ZQ PAN : AABCR1676F State Code : 02 Phone No. : 8053800897		Vehicle No.: JK14E3605 Transporter Detail :		E-Way Bill No.: 351647591540																														
Inv No. : WP2230001439 Inv Date : 27.08.2023 Internal Doc. No. : 1026000157		SO No. : 1522300156 SO Date : 27.08.2023		GR No. : GR Date : Payment term : Immediately Due		HSN/SAC 26219000 KG 21,730,000 21,730,000		Taxable Value 61,930.50 61,930.50		IGST 5.00 3,096.53																												
<table border="1"> <thead> <tr> <th>No.</th> <th>Item Description</th> <th>HSN/SAC</th> <th>UOM</th> <th>Qty.</th> <th>Rate</th> <th>Taxable Value</th> <th>IGST (%)</th> <th>IGST</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>ASH OF PET COKE</td> <td>26219000</td> <td>KG</td> <td>21,730,000</td> <td>2,85</td> <td>61,930.50</td> <td>5.00</td> <td>3,096.53</td> </tr> <tr> <td colspan="6" style="text-align: right;">Total</td> <td>61,930.50</td> <td></td> <td>3,096.53</td> </tr> </tbody> </table>												No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST	1	ASH OF PET COKE	26219000	KG	21,730,000	2,85	61,930.50	5.00	3,096.53	Total						61,930.50		3,096.53
No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST																														
1	ASH OF PET COKE	26219000	KG	21,730,000	2,85	61,930.50	5.00	3,096.53																														
Total						61,930.50		3,096.53																														



Total GST amount in words : Rs. Three Thousand Ninety Six And Fifty Three Paise Only  
 Total tax invoice amount in words : Rs. Sixty Five Thousand Twenty Seven Only  
 Dealer :

Freight :

**Terms & conditions :**

1. Goods Once Sold will not be Taken Back.
2. Interest @24% will be charged in case of delay Payment.
3. All disputes are subject to Nahan (H.P.) Jurisdiction.

Insurance Charges	0.00
Freight Charges	0.00
Packing Charges	0.00
Total Taxable Value	61,930.50
Total IGST	3,096.53
Total TCS	0.00
Amt. Roundoff	0.03
Grand Total	65,027.00

For RUCHIRA PAPERS LTD.

Authorized Signatory

Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.

Account

TAX INVOICE (U/s.31 read with Rule-7)

Ruchira Papers Limited Writing & Printing Paper Unit

IRN No.: bc3f3c713251471feb34717621059dk11f\_e0502b3a89e9a465ec7adf5f1f76

E-Way Bill No.: 381647791925

Bill To:

SHRI RAM INDUSTRIES

Plot No 239 To 242, 252 To 259 11D Centre Ballian Udhampur - 182101 Jammu and Kashmir (India)

GSTIN : 01ACJFS5720J1Z7

PAN : ACJFS5720J

State Code : 01 Phone No.:

Place of supply : Udhampur

Inv No.: WP2230001453

Inv Date : 28.08.2023

Internal Doc. No. : 1026000158

GR No.:

GR Date :

Payment term : Immediately Due

Dispatch From :

Tirokpur Road, Kala Amb

Sirmaur-173030 Himachal Pradesh (India)

CIN : L21012HP1980PLC004336

GSTIN : 02AABCR1676F1ZQ

PAN : AABCR1676F State Code : 02

Phone No. : 8053800897

Vehicle No.: JK14E1679

Transporter Detail :



No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST
1	ASH OF PET COKE	26219000	KG	18,130.000	2.85	51,670.50	5.00	2,583.53
Total						51,670.50		

N

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Total GST amount in words : Rs. Two Thousand Five Hundred Eighty Three And Fifty Three Paise Only

Total tax invoice amount in words : Rs. Fifty Four Thousand Two Hundred Fifty Four Only

Dealer :

Freight :

Terms & conditions :

- Goods Once Sold will not be Taken Back.
- Interest @24% will be charged in case of delay Payment.
- All disputes are subject to Nahant(H.P.) Jurisdiction.

Insurance Charges	0.00
Freight Charges	0.00
Packing Charges	0.00
Total Taxable Value	51,670.50
Total IGST	2,583.53
Total TCS	0.00
Amt. Roundoff	0.03
Grand Total	54,254.00

37

For RUCHIRA PAPERS LTD.

Authorized Signatory

Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.

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RUCHIRA PAPERS

# TAX INVOICE (Uls.31 read with Rule-7) Ruchira Papers Limited Writing & Printing Paper Unit

Extra Copy

IRN No.: 4800501a8db6de61276f9b5648bc37a26942c028e5e9221987bfb48ad308b78  
E-Way Bill No.: 301648579230

**Bill To:**  
**SATYAM CEMENT**  
 1 Satyam Cement Hatli Road Rakh Jalphar Kathua KATHUA -  
 184102 Jammu and Kashmir (India)  
 GSTIN : 01ABGFS9266B1ZC  
 PAN : ABGFS9266B  
 State Code : 01 Phone No :  
 Place of supply : KATHUA

**Ship To:**  
**SATYAM CEMENT**  
 1 Satyam Cement Hatli Road Rakh Jalphar Kathua KATHUA  
 - 184102 Jammu and Kashmir (India)  
 GSTIN : 01ABGFS9266B1ZC  
 PAN : ABGFS9266B  
 State Code : 01 Phone No :  
 Place of Supply : KATHUA

**Dispatch From:**  
 Tirlokpur Road, Kala Amb  
 Sirmaur-173030 Himachal Pradesh (India)  
 CIN : L21012HP1980PLC004336  
 GSTIN : 02AABCR1676F1ZQ  
 PAN : AABCR1676F State Code : 02  
 Phone No. : 8053800897



Inv No.: WP2230001469 SO No.: 1522300159  
 Inv Date: 29.08.2023 SO Date: 29.08.2023  
 Internal Doc. No.: 1026000160

Vehicle No.: JK08B8599  
 Transporter Detail :

No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST
1	ASH OF PET COKE	26219000	KG	17,370.000	2.85	49,504.50	5.00	2,475.23
	Total			17,370.000		49,504.50		2,475.23

D

Total GST amount in words : Rs. Two Thousand Four Hundred Seventy Five And Twenty Three Paise Only  
 Total tax invoice amount in words : Rs. Fifty One Thousand Nine Hundred Eighty Only  
 Dealer :

Freight :

**Terms & conditions :**

1. Goods Once Sold will not be Taken Back.
2. Interest @24% will be charged in case of delay Payment.
3. All disputes are subject to Nahan(H.P.) Jurisdiction.

Insurance Charges	0.00
Freight Charges	0.00
Packing Charges	0.00
Total Taxable Value	49,504.50
Total IGST	2,475.23
Total TCS	0.00
Amt. Roundoff	0.27
Grand Total	51,980.00

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For RUCHIRA PAPERS LTD.

Authorized Signatory

Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.

Account

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**TAX INVOICE**  
 Ruchira Papers Limited Writing & Printing Paper Unit


(U/s.31 read with Rule-7)

IRN No. : b3dacc8d858c5d4ef9282790b306f8817bba8745b5551ca93885ab229a7c5a5 Bill To : SHRI RAM INDUSTRIES Plot No 239 To 242 ,252 To 259 11D Centre Batal Ballian Udhampur - 182101 Jammu and Kashmir (India) GSTIN : 01ACJFS5720J1Z7 PAN : ACJFS5720J State Code : 01 Phone No : Place of supply : Udhampur		Dispatch From : Tiriokpur Road, Kala Amb Sirmaur-173030 Himachal Pradesh (India) CIN : L21012HP1980PLC004336 GSTIN : 02AABCR1676F1ZQ PAN : AABCR1676F State Code : 02 Phone No. : 8053800897		E-Way Bill No.: 341649187047	
Ship To : SHRI RAM INDUSTRIES Plot No 239 To 242 ,252 To 259 11D Centre Batal Ballian Udhampur - 182101 Jammu and Kashmir (India) GSTIN : 01ACJFS5720J1Z7 PAN : ACJFS5720J State Code : 01 Phone No. : Place of Supply : Udhampur		Vehicle No.: JK14E1681 Transporter Detail :		QR Code	
Inv No. : WP2230001490 Inv Date : 31.08.2023 Internal Doc. No. : 1026000162		GR No. : GR Date : Payment term : Immediately Due		Taxable Value 50,844.00 50,844.00	
SO No. : 1522300161 SO Date : 31.08.2023		HSN/SAC 26219000 KG		IGST (%) 5.00	
Item Description 1 ASH OF PET COKE		Qty. 17,840.000		Rate 2.85	
No.		Total		IGST 2,542.20	

Insurance Charges	0.00
Freight Charges	0.00
Packing Charges	0.00
Total Taxable Value	50,844.00
Total IGST	2,542.20
Total TCS	0.00
Amt. Roundoff	0.20
Grand Total	53,386.00

Total GST amount in words : Rs. Two Thousand Five Hundred Forty Two And Twenty Paise Only  
 Total tax invoice amount in words : Rs. Fifty Three Thousand Three Hundred Eighty Six Only  
 Dealer :  
 Freight :  
**Terms & conditions :**  
 1. Goods Once Sold will not be Taken Back.  
 2. Interest @24% will be charged in case of delay Payment  
 3. All disputes are subject to Nahan(H.P.) Jurisdiction.

Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.

For RUCHIRA PAPERS LTD.  
  
 Authorized Signatory

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Account

**TAX INVOICE** (U/s. 31 read with Rule-7)  
**Ruchira Papers Limited Writing & Printing Paper Unit**

IRN No.: a5e69e61e01847211b96634282739fe6a4ece49124e64c45db9444c56717cb5  
 E-Way Bill No.: 341649682414

**Bill To:**  
 SATYAM CEMENT  
 1 Satyam Cement Hali Road Rakh Jalphar Kathua KATHUA -  
 184102 Jammu and Kashmir (India)  
 GSTIN : 01ABGFS9266B1ZC  
 PAN : ABGFS9266B  
 State Code : 01 Phone No :  
 Place of supply : KATHUA

**Ship To:**  
 SATYAM CEMENT  
 1 Satyam Cement Hali Road Rakh Jalphar Kathua KATHUA -  
 184102 Jammu and Kashmir (India)  
 GSTIN : 01ABGFS9266B1ZC  
 PAN : ABGFS9266B  
 State Code : 01 Phone No :  
 Place of Supply : KATHUA

**Dispatch From:**  
 Tirlokour Road, Kala Amb  
 Sirmour-173030 Himachal Pradesh (India)  
 CIN : L21012HP1980PLC004336  
 GSTIN : 02AABCR1676F1ZQ  
 PAN : AABCR1676F State Code : 02  
 Phone No. : 8053800897

Inv No. : WP2230001497 SO No. : 1522300162  
 Inv Date : 01.09.2023 SO Date : 01.09.2023  
 Internal Doc. No. : 1026000163

Vehicle No.: JK08H4735  
 Transporter Detail :

No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST
1	ASH OF PET COKE	26219000	KG	18,340,000	2.85	52,269.00	5.00	2,613.45
	Total			18,340,000		52,269.00		2,613.45



Total GST amount in words : Rs. Two Thousand Six Hundred Thirteen And Forty Five Paise Only

Total tax invoice amount in words : Rs. Fifty Four Thousand Eight Hundred Eighty Two Only

Dealer :

Terms & conditions :

- Goods Once Sold will not be Taken Back.
- Interest @24% will be charged in case of delay Payment.
- All disputes are subject to Naham(H.P.) Jurisdiction.

Insurance Charges	0.00
Freight Charges	0.00
Packing Charges	0.00
Total Taxable Value	52,269.00
Total IGST	2,613.45
Total TCS	0.00
Amt. Roundoff	0.45
Grand Total	54,882.00

For RUCHIRA PAPERS LTD.

Authorized Signatory

Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.

Account

**TAX INVOICE** (U/s-31 read with Rule-7)  
**Ruchira Papers Limited Writing & Printing Paper Unit**

1/1

Extra Copy

IRN No.: 06df2feef8be81bc03600f8fe52c32e01344494985bed61315cc8da6197f046

E-Way Bill No.: 331649837839

Bill To:

SHRI RAM INDUSTRIES  
 Plot No 239 To 242 ,252 To 259 11D Centre Battal Ballian  
 Udhampur - 182101 Jammu and Kashmir (India)  
 GSTIN : 01ACJFS5720J1Z7  
 PAN : ACJFS5720J  
 State Code : 01 Phone No. :  
 Place of supply : Udhampur

Ship To:

SHRI RAM INDUSTRIES  
 Plot No 239 To 242 ,252 To 259 11D Centre Battal Ballian  
 Udhampur - 182101 Jammu and Kashmir (India)  
 GSTIN : 01ACJFS5720J1Z7  
 PAN : ACJFS5720J  
 State Code : 01 Phone No. :  
 Place of Supply : Udhampur

Dispatch From:

Tirlokpur Road, Kala Amb  
 Sirmaur-173030 Himachal Pradesh (India)  
 CIN : L21012HP1980PLC004336  
 GSTIN : 02AAABCR1676F1ZQ  
 PAN : AABCR1676F State Code : 02  
 Phone No. : 8053800897

Inv No.: WP2230001498 SO No.: 1522300163

Inv Date : 01.09.2023 SO Date : 01.09.2023

Internal Doc. No. : 1026000164

Vehicle No.: JK14E3603

Transporter Detail :

Payment term : Immediately Due



No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST
1	ASH OF PET COKE	26219000	KG	17,560.000	2.85	50,046.00	5.00	2,502.30
Total						50,046.00		

Total GST amount in words : Rs. Two Thousand Five Hundred Two And Thirty Paise Only  
 Total tax invoice amount in words : Rs. Fifty Two Thousand Five Hundred Forty Eight Only

Dealer :

Terms & conditions :

1. Goods Once Sold will not be Taken Back.
2. Interest @24% will be charged in case of delay Payment.
3. All disputes are subject to Nahant(H.P.) Jurisdiction.

Insurance Charges	0.00
Freight Charges	0.00
Packing Charges	0.00
Total Taxable Value	50,046.00
Total IGST	2,502.30
Total TCS	0.00
Amt. Roundoff	0.30
Grand Total	52,548.00


For RUCHIRA PAPERS LTD.


Authorized Signatory

Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.

1/1  
Extra Copy

**TAX INVOICE** (U/s.31 read with Rule-7)  
**Ruchira Papers Limited Writing & Printing Paper Unit**

<p><b>IRN No.:</b> 438b7f63d357baa3b18989539994038511a7bb477826ae13c6cc94287cd8223</p> <p><b>Bill To:</b> SHRI RAM INDUSTRIES Plot No 239 To 242, 252 To 259 11D Centre Batal Ballian Udhampur - 182101 Jammu and Kashmir (India) GSTIN : 01ACJFS5720J1Z7 PAN : ACJFS5720J State Code : 01 Phone No. : Place of supply : Udhampur</p> <p><b>Ship To:</b> SHRI RAM INDUSTRIES Plot No 239 To 242, 252 To 259 11D Centre Batal Ballian Udhampur - 182101 Jammu and Kashmir (India) GSTIN : 01ACJFS5720J1Z7 PAN : ACJFS5720J State Code : 01 Phone No. : Place of Supply : Udhampur</p>	<p><b>E-Way Bill No.:</b> 321650241419</p> <p><b>Dispatch From:</b> Tirlokpur Road, Kala Amb Sirmaur-173030 Himachal Pradesh (India) CIN : L21012HP1980PLC004336 GSTIN : 02AABCR1676F1ZQ PAN : AABCR1676F State Code : 02 Phone No. : 8053800897</p> <p><b>Vehicle No.:</b> JK14E1679 <b>Transporter Detail :</b></p>																						
<p><b>Inv No.:</b> WP2230001511 <b>Inv Date:</b> 02.09.2023 <b>Internal Doc. No.:</b> 1026000165</p>	<p><b>GR No.:</b> <b>GR Date:</b> <b>Payment term:</b> Immediately Due</p>	<table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th>HSN/SAC</th> <th>UOM</th> <th>Qty.</th> <th>Rate</th> <th>Taxable Value</th> <th>IGST (%)</th> <th>IGST</th> </tr> </thead> <tbody> <tr> <td>26219000</td> <td>KG</td> <td>18,760.000</td> <td>2.85</td> <td>53,466.00</td> <td>5.00</td> <td>2,673.30</td> </tr> <tr> <td colspan="4" style="text-align: right;"><b>Total</b></td> <td>53,466.00</td> <td></td> <td>2,673.30</td> </tr> </tbody> </table>	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST	26219000	KG	18,760.000	2.85	53,466.00	5.00	2,673.30	<b>Total</b>				53,466.00		2,673.30
HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST																	
26219000	KG	18,760.000	2.85	53,466.00	5.00	2,673.30																	
<b>Total</b>				53,466.00		2,673.30																	

<p><b>Total GST amount in words :</b> Rs. Two Thousand Six Hundred Seventy Three And Thirty Paise Only</p> <p><b>Total tax invoice amount in words :</b> Rs. Fifty Six Thousand One Hundred Thirty Nine Only</p> <p><b>Dealer :</b> _____</p> <p><b>Freight :</b> _____</p> <p><b>Terms &amp; conditions :</b></p> <ol style="list-style-type: none"> <li>Goods Once Sold will not be Taken Back.</li> <li>Interest @24% will be charged in case of delay Payment.</li> <li>All disputes are subject to Nahant(H.P.) Jurisdiction.</li> </ol>	<table border="1" style="width: 100%; border-collapse: collapse;"> <tr> <td>Insurance Charges</td> <td style="text-align: right;">0.00</td> </tr> <tr> <td>Freight Charges</td> <td style="text-align: right;">0.00</td> </tr> <tr> <td>Packing Charges</td> <td style="text-align: right;">0.00</td> </tr> <tr> <td>Total Taxable Value</td> <td style="text-align: right;">53,466.00</td> </tr> <tr> <td>Total IGST</td> <td style="text-align: right;">2,673.30</td> </tr> <tr> <td>Total TCS</td> <td style="text-align: right;">0.00</td> </tr> <tr> <td>Amt. Roundoff</td> <td style="text-align: right;">0.30</td> </tr> <tr> <td><b>Grand Total</b></td> <td style="text-align: right;"><b>56,139.00</b></td> </tr> </table> <p style="text-align: center;"><b>For RUCHIRA PAPERS LTD.</b></p> <div style="text-align: center;">               Authorized Signatory         </div>	Insurance Charges	0.00	Freight Charges	0.00	Packing Charges	0.00	Total Taxable Value	53,466.00	Total IGST	2,673.30	Total TCS	0.00	Amt. Roundoff	0.30	<b>Grand Total</b>	<b>56,139.00</b>
Insurance Charges	0.00																
Freight Charges	0.00																
Packing Charges	0.00																
Total Taxable Value	53,466.00																
Total IGST	2,673.30																
Total TCS	0.00																
Amt. Roundoff	0.30																
<b>Grand Total</b>	<b>56,139.00</b>																

Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.

Account

**TAX INVOICE** (Uls.31 read with Rule-7)  
**Ruchira Papers Limited Writing & Printing Paper Unit**

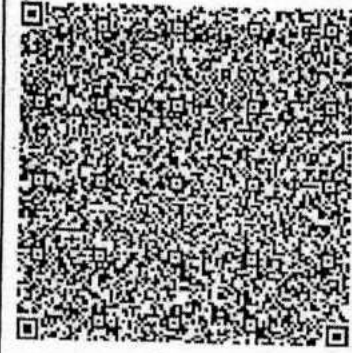
IRN No.: 10cb5691478356f968fd9486895ba03cd7ff44c1bac6460ae279518aee59ba3f

E-Way Bill No.: 391650664435

Ship To:  
**SATYAM CEMENT**  
 1 Satyam Cement Hatli Road Rakh Jalphar Kathua KATHUA  
 - 184102 Jammu and Kashmir (India)  
 GSTIN : 01ABGFS9266B1ZC  
 PAN : ABGFS9266B  
 State Code : 01 Phone No. :  
 Place of Supply : KATHUA

Dispatch From:  
**Tirlokpur Road, Kala Amb**  
 Sirmaur-173030 Himachal Pradesh (India)  
 CIN : L21012HP1980PLC004336  
 GSTIN : 02AABCR1676F1ZQ  
 PAN : AABCR1676F State Code : 02  
 Phone No. : 8053800897

Vehicle No.: JK08B8598  
 Transporter Detail :



Inv No.: WP2230001521 SO No.: 1522300165  
 Inv Date : 03.09.2023 SO Date : 03.09.2023  
 Internal Doc. No.: 1026000166  
 Payment term : Immediately Due

No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST
1	ASH OF PET COKE	26219000	KG	18,260.000	2.85	52,041.00	5.00	2,602.05
Total						52,041.00		

Total GST amount in words : Rs. Two Thousand Six Hundred Two And Five Paise Only  
 Total tax invoice amount in words : Rs. Fifty Four Thousand Six Hundred Forty Three Only

Dealer : Freight :

**Terms & conditions :**

- Goods Once Sold will not be Taken Back.
- Interest @24% will be charged in case of delay Payment.
- All disputes are subject to Nahan(H.P.) Jurisdiction.

Insurance Charges	0.00
Freight Charges	0.00
Packing Charges	0.00
Total Taxable Value	52,041.00
Total IGST	2,602.05
Total TCS	0.00
Amt. Roundoff	0.05
Grand Total	54,643.00

For RUCHIRA PAPERS LTD.

Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.

Authorized Signatory

Account

**TAX INVOICE** (U/s.31 read with Rule-7)  
**Ruchira Papers Limited Writing & Printing Paper Unit**

IRN No. : 10216f1cb785280e2e6040a4c7231704c4c24c514684aaa188210b92d5cd5cb7

E-Way Bill No.: 391651072749

Bill To : SHRI RAM INDUSTRIES

Plot No 239 To 242 ,252 To 259 11D Centre Battal Balian  
 Udhampur - 182101 Jammu and Kashmir (India)  
 GSTIN : 01ACJFS5720J1Z7  
 PAN : ACJFS5720J

State Code : 01 Phone No. :  
 Place of supply : Udhampur

Inv No. : WP2230001534 SO No. : 1522300166  
 Inv Date : 04.09.2023 SO Date : 04.09.2023  
 Internal Doc. No. : 1026000167

Ship To : SHRI RAM INDUSTRIES

Plot No 239 To 242 ,252 To 259 11D Centre Battal Balian  
 Udhampur - 182101 Jammu and Kashmir (India)  
 GSTIN : 01ACJFS5720J1Z7  
 PAN : ACJFS5720J

State Code : 01 Phone No. :  
 Place of Supply : Udhampur

GR No. :  
 GR Date :  
 Payment term : Immediately Due



Taxable Value	49,276.50	IGST (%)	5.00	IGST	2,463.83
	49,276.50				

HSN/SAC	UOM	Qty.	Rate
26219000	KG	17,290.000	2.85
		17,290.000	

Vehicle No.:	JK14E3602
Transporter Detail :	

No.	Item Description	Total
1	ASH OF PET COKE	

Total GST amount in words : Rs. Two Thousand Four Hundred Sixty Three And Eighty Three Paise Only  
 Total tax invoice amount in words : Rs. Fifty One Thousand Seven Hundred Forty Only

Dealer :

Freight :

Terms & conditions :

- Goods Once Sold will not be Taken Back.
- Interest @24% will be charged in case of delay Payment.
- All disputes are subject to Nahani(H.P.) Jurisdiction.

Insurance Charges	0.00
Freight Charges	0.00
Packing Charges	0.00
Total Taxable Value	49,276.50
Total IGST	2,463.83
Total TCS	0.00
Amt. Roundoff	0.33
Grand Total	51,740.00

For RUCHIRA PAPERS LTD.

Authorized Signatory

Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.

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**TAX INVOICE** (Uts.31 read with Rule-7)  
**Ruchira Papers Limited Writing & Printing Paper Unit**

Bill No.: 30ff3a7745055e5c377fe4f6deed8e73920d47210a1a9ddd70289dc2b27  
 E-Way Bill No.: 311651451353

**Ship To:**  
 SATYAM CEMENT  
 1 Satyam Cement Halli Road Rakh Jalphar Kathua KATHUA  
 - 184102 Jammu and Kashmir (India)  
 GSTIN : 01ABGFS9266B1ZC  
 PAN : ABGFS9266B  
 State Code : 01 Phone No. :  
 Place of supply : KATHUA

**Dispatch From:**  
 Tirlokpur Road, Kaila Amb  
 Sirmaur-173030 Himachal Pradesh (India)  
 CIN : L21012HP1980PLC004336  
 GSTIN : 02AABCR1676F1ZQ  
 PAN : AABCR1676F State Code : 02  
 Phone No. : 8053800897

**Vehicle No.:** JK08B8599  
**Transporter Detail :**



Inv No. : WP2230001541 SO No. : 1522300167  
 Inv Date : 05.09.2023 SO Date : 05.09.2023  
 Internal Doc. No. : 1026000168  
 Payment term : Immediately Due

No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST
1	ASH OF PET COKE	26219000	KG	17,750,000	2.85	50,587.50	5.00	2,529.38
<b>Total</b>						50,587.50		2,529.38

Total GST amount in words : Rs. Two Thousand Five Hundred Twenty Nine And Thirty Eight Paise Only  
 Total tax invoice amount in words : Rs. Fifty Three Thousand One Hundred Seventeen Only

Freight :

**Terms & conditions :**

- Goods Once sold will not be Taken Back.
- Interest @24% will be charged in case of delay Payment.
- All disputes are subject to Nahan(H.P.) Jurisdiction.

Insurance Charges	0.00
Freight Charges	0.00
Packing Charges	0.00
Total Taxable Value	50,587.50
Total IGST	2,529.38
Total TCS	0.00
Amt. Roundoff	0.12
Grand Total	53,117.00

For RUCHIRA PAPERS LTD.

Authorized Signatory

Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.

*Aceom*

**TAX INVOICE**  
(U/s 31 read with Rule-7)  
**Ruchira Papers Limited Writing & Printing Paper Unit**




IRN No.: f242d2a51e7c7d0c874e886a4363e670732c83e3417571590d3d0711518a194b E-Way Bill No.: 361652056996		Dispatch From : Tirkolkur Road, Kala Amb Sirmaur-173030 Himachal Pradesh (India) CIN : L21012HP1980PLC004336 GSTIN : 02AABCR1676F1ZQ PAN : AABCR1676F State Code : 02 Phone No. : 8053800897		QR Code	
Ship To : SHRI RAM INDUSTRIES Plot No 239 To 242 ,252 To 259 11D Centre Battal Ballian Udhampur - 182101 Jammu and Kashmir (India) GSTIN : 01ACJFS5720J1Z7 PAN : ACJFS5720J State Code : 01 Phone No. : Place of Supply : Udhampur		Vehicle No.: JK14E3603 Transporter Detail :			
Inv No. : WP230001550 Inv Date : 06.09.2023 Internal Doc. No. : 1026000169		SO No. : 1522300168 SO Date : 06.09.2023			
Bill To : SHRI RAM INDUSTRIES Plot No 239 To 242 ,252 To 259 11D Centre Battal Ballian Udhampur - 182101 Jammu and Kashmir (India) GSTIN : 01ACJFS5720J1Z7 PAN : ACJFS5720J State Code : 01 Phone No. : Place of supply : Udhampur		Payment term : Immediately Due			
No.		Item Description		HSN/SAC UOM Qty. Rate Taxable Value IGST (%) IGST	
1		ASH OF PET COKE		26219000 KG 17,410.000 2.85 49,618.50 5.00 2,480.93	
		Total		17,410.000 49,618.50 2,480.93	


Total GST amount in words : Rs. Two Thousand Four Hundred Eighty And Ninety Three Paise Only Total tax invoice amount in words : Rs. Fifty Two Thousand Ninety Nine Only Dealer :		Insurance Charges 0.00 Freight Charges 0.00 Packing Charges 0.00 Total Taxable Value 49,618.50 Total IGST 2,480.93 Total TCS 0.00 Amt. Roundoff 0.43 Grand Total 52,099.00	
Terms & conditions : 1. Goods Once Sold will not be Taken Back. 2. Interest @24% will be charged in case of delay Payment. 3. All disputes are subject to Jammu(H.P.) Jurisdiction.		For RUCHIRA PAPERS LTD.  Authorized Signatory	
Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.			

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**TAX INVOICE** (U/s-31 read with Rule-7)  
**Ruchira Papers Limited Writing & Printing Paper Unit**

<p>IRN No. : ec00bed82889c32a20fb0b859f47d941f75cb3d3bc8674c89012c9e4e7a93a</p> <p><b>Bill To :</b> SATYAM CEMENT 1 Satyam Cement Hatli Road Rakh Jaiphar Kathua KATHUA - 184102 Jammu and Kashmir (India) GSTIN : 01ABGFS9266B1ZC PAN : ABGFS9266B State Code : 01 Phone No. : Place of supply : KATHUA</p>	<p><b>Ship To :</b> SATYAM CEMENT 1 Satyam Cement Hatli Road Rakh Jaiphar Kathua KATHUA - 184102 Jammu and Kashmir (India) GSTIN : 01ABGFS9266B1ZC PAN : ABGFS9266B State Code : 01 Phone No. : Place of Supply : KATHUA</p>	<p><b>Dispatch From :</b> Tirlokpur Road, Kaia Amb Sirmaur-173030 Himachal Pradesh (India) CIN : L21012HP1980PLC004336 GSTIN : 02AABCR1676F1ZQ PAN : AABCR1676F State Code : 02 Phone No. : 8053800897</p>	<p><b>E-Way Bill No.:</b> 341652499348</p>																									
<p>Inv No. : WP2230001558 Inv Date : 07.09.2023 Internal Doc. No. : 1026000170</p>	<p>SO No. : 1522300169 SO Date : 07.09.2023</p>	<p>Vehicle No. : JK08B8598 Transporter Detail :</p>																										
<table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th>No.</th> <th>Item Description</th> <th>HSN/SAC</th> <th>UOM</th> <th>Qty.</th> <th>Rate</th> <th>Taxable Value</th> <th>IGST (%)</th> <th>IGST</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>ASH OF PET COKE</td> <td>26219000</td> <td>KG</td> <td>18,240,000</td> <td>2.85</td> <td>51,984.00</td> <td>5.00</td> <td>2,599.20</td> </tr> <tr> <td colspan="6" style="text-align: right;"><b>Total</b></td> <td>51,984.00</td> <td></td> <td>2,599.20</td> </tr> </tbody> </table>	No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST	1	ASH OF PET COKE	26219000	KG	18,240,000	2.85	51,984.00	5.00	2,599.20	<b>Total</b>						51,984.00		2,599.20	
No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST																				
1	ASH OF PET COKE	26219000	KG	18,240,000	2.85	51,984.00	5.00	2,599.20																				
<b>Total</b>						51,984.00		2,599.20																				

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<p><b>Total GST amount in words :</b> Rs. Two Thousand Five Hundred Ninety Nine And Twenty Paise Only</p> <p><b>Total tax invoice amount in words :</b> Rs. Fifty Four Thousand Five Hundred Eighty Three Only</p> <p><b>Dealer :</b></p> <p><b>Terms &amp; conditions :</b></p> <ol style="list-style-type: none"> <li>Goods Once Sold will not be Taken Back.</li> <li>Interest @24% will be charged in case of delay Payment.</li> <li>All disputes are subject to Nahar(H.P.) Jurisdiction.</li> </ol>	<table border="1" style="width: 100%; border-collapse: collapse;"> <tr> <td>Insurance Charges</td> <td style="text-align: right;">0.00</td> </tr> <tr> <td>Freight Charges</td> <td style="text-align: right;">0.00</td> </tr> <tr> <td>Packing Charges</td> <td style="text-align: right;">0.00</td> </tr> <tr> <td>Total Taxable Value</td> <td style="text-align: right;">51,984.00</td> </tr> <tr> <td>Total IGST</td> <td style="text-align: right;">2,599.20</td> </tr> <tr> <td>Total TCS</td> <td style="text-align: right;">0.00</td> </tr> <tr> <td>Amt. Roundoff</td> <td style="text-align: right;">0.20</td> </tr> <tr> <td><b>Grand Total</b></td> <td style="text-align: right;"><b>54,583.00</b></td> </tr> </table> <p style="text-align: center;"><b>For RUCHIRA PAPERS LTD.</b></p> <p style="text-align: right;">               Authorized Signatory         </p>	Insurance Charges	0.00	Freight Charges	0.00	Packing Charges	0.00	Total Taxable Value	51,984.00	Total IGST	2,599.20	Total TCS	0.00	Amt. Roundoff	0.20	<b>Grand Total</b>	<b>54,583.00</b>
Insurance Charges	0.00																
Freight Charges	0.00																
Packing Charges	0.00																
Total Taxable Value	51,984.00																
Total IGST	2,599.20																
Total TCS	0.00																
Amt. Roundoff	0.20																
<b>Grand Total</b>	<b>54,583.00</b>																

Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.



**TAX INVOICE** (U/s.31 read with Rule-7)  
**Ruchira Papers Limited Writing & Printing Paper Unit**

IRN No. : 4816e98d21613faadc472d76c21493505fe3e8410720963a9026e1a7532168d1 E-Way Bill No.: 371652922658																												
Ship To : SHRI RAM INDUSTRIES Plot No 239 To 242 ,252 To 259 11D Centre Battal Ballian Udhampur - 182101 Jammu and Kashmir (India) GSTIN : 01ACJFS5720J1Z7 PAN : ACJFS5720J State Code : 01 Phone No. : Place of Supply : Udhampur	Dispatch From : Tirlokpur Road, Kala Amb Sirmaur-173030 Himachal Pradesh (India) CIN : L21012HP1980PLC004336 GSTIN : 02AABCR1676F1ZQ PAN : AABCR1676F State Code : 02 Phone No. : 8053800897																											
SHRI RAM INDUSTRIES Plot No 239 To 242 ,252 To 259 11D Centre Battal Ballian Udhampur - 182101 Jammu and Kashmir (India) GSTIN : 01ACJFS5720J1Z7 PAN : ACJFS5720J State Code : 01 Phone No. : Place of Supply : Udhampur	Vehicle No.: JK14E1679 Transporter Detail :																											
Inv No. : WP2230001572 Inv Date : 08.09.2023 Internal Doc. No. : 1026000172	GR No. : GR Date : Payment term : Immediately Due																											
<table border="1"> <thead> <tr> <th>No.</th> <th>Item Description</th> <th>HSN/SAC</th> <th>UOM</th> <th>Qty.</th> <th>Rate</th> <th>Taxable Value</th> <th>IGST (%)</th> <th>IGST</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>ASH OF PET COKE</td> <td>26219000</td> <td>KG</td> <td>18,020.000</td> <td>2.85</td> <td>51,357.00</td> <td>5.00</td> <td>2,567.85</td> </tr> <tr> <td colspan="6" style="text-align: right;">Total</td> <td>51,357.00</td> <td></td> <td>2,567.85</td> </tr> </tbody> </table>		No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST	1	ASH OF PET COKE	26219000	KG	18,020.000	2.85	51,357.00	5.00	2,567.85	Total						51,357.00		2,567.85
No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST																				
1	ASH OF PET COKE	26219000	KG	18,020.000	2.85	51,357.00	5.00	2,567.85																				
Total						51,357.00		2,567.85																				



Total GST amount in words : Rs. Two Thousand Five Hundred Sixty Seven And Eighty Five Paise Only  
 Total tax invoice amount in words : Rs. Fifty Three Thousand Nine Hundred Twenty Five Only  
 Dealer :

Freight :

**Terms & conditions :**

1. Goods Once Sold will not be Taken Back.
2. Interest @24% will be charged in case of delay Payment.
3. All disputes are subject to Naham(H.P.) Jurisdiction.

Insurance Charges	0.00
Freight Charges	0.00
Packing Charges	0.00
Total Taxable Value	51,357.00
Total IGST	2,567.85
Total TCS	0.00
Amt. Roundoff	0.15
Grand Total	53,925.00

For RUCHIRA PAPERS LTD.

certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.

**TAX INVOICE**  
*(U/s. 31 read with Rule-7)*  
**Ruchira Papers Limited Writing & Printing Paper Unit**

IRN No. : 018d164765232b95cefdd0f07cae81d83c6b611ab10f5f9e9da2a1852d112c1

E-Way Bill No.: 391653096495

Bill To :

SATYAM CEMENT

1 Satyam Cement Halli Road Rakh Jalphar Kathua KATHUA -  
 184102 Jammu and Kashmir (India)  
 GSTIN : 01ABGFS9266B1ZC  
 PAN : ABGFS9266B  
 State Code : 01 Phone No :  
 Place of supply : KATHUA

Ship To :

SATYAM CEMENT  
 1 Satyam Cement Halli Road Rakh Jalphar Kathua KATHUA  
 - 184102 Jammu and Kashmir (India)  
 GSTIN : 01ABGFS9266B1ZC  
 PAN : ABGFS9266B  
 State Code : 01 Phone No. :  
 Place of Supply : KATHUA

Dispatch From :

Tirlokpur Road, Kala Amb  
 Sirmaur-173030 Himachal Pradesh (India)  
 CIN : L21012HP1980PLC004336  
 GSTIN : 02AAABCR1676F1ZQ  
 PAN : AABCR1676F State Code : 02  
 Phone No. : 8053800897



Inv No. : WP2230001577

SO No. : 1522300172

Inv Date : 08.09.2023

SO Date : 08.09.2023

Internal Doc. No. : 1026000173

Vehicle No. : JK08H4735

Transporter Detail :

Payment term : Immediately Due

No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST
1	ASH OF PET COKE	26219000	KG	17,930.000	2.85	51,100.50	5.00	2,555.03
	Total			17,930.000		51,100.50		2,555.03

Total GST amount in words : Rs. Two Thousand Five Hundred Fifty Five And Three Paise Only  
 Total tax invoice amount in words : Rs. Fifty Three Thousand Six Hundred Fifty Six Only

Dealer :  
 Freight :

**Terms & conditions :**

- Goods Once Sold will not be Taken Back.
- Interest @24% will be charged in case of delay Payment.
- All disputes are subject to Nehran(P.P.) Jurisdiction.

Insurance Charges	0.00
Freight Charges	0.00
Packing Charges	0.00
Total Taxable Value	51,100.50
Total IGST	2,555.03
Total TCS	0.00
Amt. Roundoff	0.47
Grand Total	53,656.00

For RUCHIRA PAPERS LTD.

Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.

*(Signature)*  
 Authorized Signatory

49

IRN No. : 45df34c9708eff061ad1abcd00970bde9b32e00f00acd26482e626d66e01b44f  
 E-Way Bill No.: 321653535760

**Bill To :**

SHRI RAM INDUSTRIES  
 Plot No 239 To 242 ,252 To 259 11D Centre Batal Ballian  
 Udhampur - 182101 Jammu and Kashmir (India)  
 GSTIN : 01ACJFS5720J1Z7  
 PAN : ACJFS5720J  
 State Code : 01 Phone No :  
 Place of supply : Udhampur

**Ship To :**

SHRI RAM INDUSTRIES  
 Plot No 239 To 242 ,252 To 259 11D Centre Batal Ballian  
 Udhampur - 182101 Jammu and Kashmir (India)  
 GSTIN : 01ACJFS5720J1Z7  
 PAN : ACJFS5720J  
 State Code : 01 Phone No. :  
 Place of Supply : Udhampur

**Dispatch From :**

Tirlokpur Road, Kala Amb  
 Sirmaur-173030 Himachal Pradesh (India)  
 CIN : L21012HP1980PLC004336  
 GSTIN : 02AABCR1676F1ZQ  
 PAN : AABCR1676F State Code : 02  
 Phone No. : 8053800897

Inv No. : WP2230001585 SO No. : 1522300173  
 Inv Date : 09.09.2023 SO Date : 09.09.2023  
 Internal Doc. No. : 1026000174

Vehicle No.: JK14E1681  
 Transporter Detail :

Payment term : Immediately Due



No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST
1	ASH OF PET COKE	26219000	KG	17,640.000	2.85	50,274.00	5.00	2,513.70
Total						50,274.00		2,513.70

Total GST amount in words : Rs. Two Thousand Five Hundred Thirteen And Seventy Paise Only  
 Total tax invoice amount in words : Rs. Fifty Two Thousand Seven Hundred Eighty Eight Only  
 Dealer :

Freight :

**Terms & conditions :**

- Goods Once Sold will not be Taken Back.
- Interest @24% will be charged in case of delay Payment.
- All disputes are subject to Nahar(H.P.) Jurisdiction.

Insurance Charges	0.00
Freight Charges	0.00
Packing Charges	0.00
Total Taxable Value	50,274.00
Total IGST	2,513.70
Total TCS	0.00
Amt. Roundoff	0.30
Grand Total	52,788.00

For RUCHIRA PAPERS LTD.

Authorized Signatory

Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.



**TAX INVOICE**  
**Ruchira Papers Limited Writing & Printing Paper Unit**

1/1

Extra Copy

IRN No. : 87dc4c2a579c35833da75caa4ee88c9a0453f6305fad89952a2aecfb703d6cf5  
 E-Way Bill No.: 381653870726

<b>Ship To :</b> SATYAM CEMENT 1 Satyam Cement Hatli Road Rakh Jalphar Kathua KATHUA - 184102 Jammu and Kashmir (India) GSTIN : 01ABGFS9266B1ZC PAN : ABGFS9266B State Code : 01 Phone No. : Place of Supply : KATHUA	<b>Dispatch From :</b> Tirlokpur Road, Kala Amb Sirmaur-173030 Himachal Pradesh (India) CIN : L21012HP1980PLC004336 GSTIN : 02AAABCR1676F1ZQ PAN : AABCR1676F State Code : 02 Phone No. : 8053800897
<b>Ship To :</b> SATYAM CEMENT 1 Satyam Cement Hatli Road Rakh Jalphar Kathua KATHUA - 184102 Jammu and Kashmir (India) GSTIN : 01ABGFS9266B1ZC PAN : ABGFS9266B State Code : 01 Phone No. : Place of Supply : KATHUA	<b>Vehicle No.:</b> JK0888599 <b>Transporter Detail :</b>

GR No. :  
 GR Date :  
 Payment term : Immediately Due

No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST
1	ASH OF PET COKE	26219000	KG	17,720,000	2.85	50,502.00	5.00	2,525.10
Total						50,502.00		



Total GST amount in words : Rs. Two Thousand Five Hundred Twenty Five And Ten Paise Only  
 Total tax invoice amount in words : Rs. Fifty Three Thousand Twenty Seven Only  
 Dealer :

Terms & conditions :

1. Goods Once Sold will not be Taken Back.
2. Interest @24% will be charged in case of delay Payment.
3. All disputes are subject to Jhansi(H.P.) Jurisdiction.

Insurance Charges	0.00
Freight Charges	0.00
Packing Charges	0.00
Total Taxable Value	50,502.00
Total IGST	2,525.10
Total TCS	0.00
Amt. Roundoff	0.10
Grand Total	53,027.00

For RUCHIRA PAPERS LTD.

Authorized Signatory


Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.

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**TAX INVOICE** (U/s. 31 read with Rule-7)  
**Ruchira Papers Limited Writing & Printing Paper Unit**

IRN No. : 9394422739c7120d70453d14d22c1da1a51d1e5915c30969343c3524bba083b2 Bill To : SATYAM CEMENT 1 Satyam Cement Hatli Road Rakh Jalphar Kathua KATHUA - 184102 Jammu and Kashmir (India) GSTIN : 01ABGFS9266B1ZC PAN : ABGFS9266B State Code : 01 Phone No : Place of supply : KATHUA		Ship To : SATYAM CEMENT 1 Satyam Cement Hatli Road Rakh Jalphar Kathua KATHUA - 184102 Jammu and Kashmir (India) GSTIN : 01ABGFS9266B1ZC PAN : ABGFS9266B State Code : 01 Phone No. : Place of Supply : KATHUA		Dispatch From : Tirlokpur Road, Kala Amb Sirmaur-173030 Himachal Pradesh (India) CIN : L21012HP1980PLC004336 GSTIN : 02AABCR1676F1ZQ PAN : AABCR1676F State Code : 02 Phone No. : 8053800897		Vehicle No.: JK08B8762 Transporter Detail :																																
Inv No. : WP2230001598 Inv Date : 11.09.2023 Internal Doc. No. : 1026000176		SO No. : 1522300175 SO Date : 11.09.2023		GR No. : GR Date : Payment term : Immediately Due		HSN/SAC 26219000 KG 17,370,000 2.85 17,370,000		Taxable Value 49,504.50 49,504.50		IGST (%) 5.00 IGST 2,475.23																												
<table border="1"> <thead> <tr> <th>No.</th> <th>Item Description</th> <th>HSN/SAC</th> <th>UOM</th> <th>Qty.</th> <th>Rate</th> <th>Taxable Value</th> <th>IGST (%)</th> <th>IGST</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>ASH OF PET COKE</td> <td>26219000</td> <td>KG</td> <td>17,370,000</td> <td>2.85</td> <td>49,504.50</td> <td>5.00</td> <td>2,475.23</td> </tr> <tr> <td colspan="6" style="text-align: right;">Total</td> <td>49,504.50</td> <td></td> <td>2,475.23</td> </tr> </tbody> </table>												No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST	1	ASH OF PET COKE	26219000	KG	17,370,000	2.85	49,504.50	5.00	2,475.23	Total						49,504.50		2,475.23
No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST																														
1	ASH OF PET COKE	26219000	KG	17,370,000	2.85	49,504.50	5.00	2,475.23																														
Total						49,504.50		2,475.23																														

Total GST amount in words : Rs. Two Thousand Four Hundred Seventy Five And Twenty Three Paise Only  
 Total tax invoice amount in words : Rs. Fifty One Thousand Nine Hundred Eighty Only  
 Dealer :

Freight :

Terms & conditions :

1. Goods Once Sold will not be Taken Back.
2. Interest @24% will be charged in case of delay Payment.
3. All disputes are subject to Nahan(H.P.) Jurisdiction.

Insurance Charges	0.00
Freight Charges	0.00
Packing Charges	0.00
Total Taxable Value	49,504.50
Total IGST	2,475.23
Total TCS	0.00
Amt. Roundoff	0.27
Grand Total	51,980.00

For RUCHIRA PAPERS LTD.



Authorized Signatory

Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.

*Handwritten:* Hceam

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**TAX INVOICE** (Us.31 read with Rule-7)  
**Ruchira Papers Limited Writing & Printing Paper Unit**

IRN No. : 879d3b5a659eead01ce25cae8bd36821e9bb389f4ede24591a0ceba975e00c70 Bill To : SATYAM CEMENT 1 Satyam Cement Hatli Road Rakh Jalphar Kathua KATHUA - 184102 Jammu and Kashmir (India) GSTIN : 01ABGFS9266B1ZC PAN : ABGFS9266B State Code : 01 Phone No : Place of supply : KATHUA		Ship To : SATYAM CEMENT 1 Satyam Cement Hatli Road Rakh Jalphar Kathua KATHUA - 184102 Jammu and Kashmir (India) GSTIN : 01ABGFS9266B1ZC PAN : ABGFS9266B State Code : 01 Phone No. : Place of Supply : KATHUA		Dispatch From : Tirokpur Road, Kala Amb Sirmaur-173030 Himachal Pradesh (India) CIN : L21012HP1980PLC004336 GSTIN : 02AABCR1676F1ZQ PAN : AABCR1676F State Code : 02 Phone No. : 8053800897	
Inv No. : WP2230001607 Inv Date : 12.09.2023 Internal Doc. No. : 1026000177		Vehicle No. : JK08B8101 Transporter Detail :		E-Way Bill No. : 361654601471	
SO No. : 1522300176 SO Date : 12.09.2023		GR No. : GR Date : Payment term : Immediately Due		QR Code	
No.		Item Description		Taxable Value	
1 ASH OF PET COKE		HSN/SAC : 26219000 KG		50,815.50	
Total		Qty. : 17,830.000		Rate : 2.85	
Total		UOM : KG		IGST (%) : 5.00	
Total		17,830.000		IGST : 2,540.78	

Insurance Charges	0.00
Freight Charges	0.00
Packing Charges	0.00
Total Taxable Value	50,815.50
Total IGST	2,540.78
Total TCS	0.00
Amnt. Roundoff	0.28
Grand Total	53,356.00

For RUCHIRA PAPERS LTD.

*Handwritten Signature*  
 Authorized Signatory

Total GST amount in words : Rs. Two Thousand Five Hundred Forty And Seventy Eight Paise Only  
 Total tax invoice amount in words : Rs. Fifty Three Thousand Three Hundred Fifty Six Only  
 Dealer :  
 Freight :

**Terms & conditions :**

- Goods Once Sold will not be Taken Back.
- Interest @24% will be charged in case of delay Payment.
- All disputes are subject to Nahan(H.P.) Jurisdiction.

Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.



**TAX INVOICE**  
 Ruchira Papers Limited Writing & Printing Paper Unit

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IRN No.: 06bacefb7056c3e3df84720bbe5aee691ee02966p01541dbb50df3df88431da5c  
 Bill To:

SHRI RAM INDUSTRIES

Plot No 239 To 242 ,252 To 259 11D Centre Battal Ballian  
 Udhampur - 182101 Jammu and Kashmir (India)  
 GSTIN : 01ACJFS5720J1Z7  
 PAN : ACJFS5720J  
 State Code : 01 Phone No :  
 Place of supply : Udhampur

Ship To :

SHRI RAM INDUSTRIES  
 Plot No 239 To 242 ,252 To 259 11D Centre Battal Ballian  
 Udhampur - 182101 Jammu and Kashmir (India)  
 GSTIN : 01ACJFS5720J1Z7  
 PAN : ACJFS5720J  
 State Code : 01 Phone No. :  
 Place of Supply : Udhampur

E-Way Bill No.: 301655124560

Dispatch From :

Tirlokpur Road, Kala Amb  
 Sirmaur-173030 Himachal Pradesh (India)  
 CIN : L21012HP1990PLC004336  
 GSTIN : 02AABCR1676F1ZQ  
 PAN : AABCR1676F State Code : 02  
 Phone No. : 9053800897



Inv No. : WP2230001622  
 Inv Date : 13.09.2023  
 Internal Doc. No. : 1026000178

GR No. :

SO No. : 1522300177

GR Date :

SO Date : 13.09.2023

Payment term : Immediately Due

Vehicle No.: JK14E3603

Transporter Detail :

No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST
1	ASHOF PET COKE	26219000	KG	18,010,000	2.85	51,328.50	5.00	2,566.43
	Total			18,010,000		51,328.50		2,566.43

Total GST amount in words : Rs. Two Thousand Five Hundred Sixty Six And Forty Three Paise Only  
 Total tax invoice amount in words : Rs. Fifty Three Thousand Eight Hundred Ninety Five Only  
 Dealer :

Freight :

**Terms & conditions :**

1. Goods Once Sold will not be Taken Back.
2. Interest @24% will be charged in case of delay Payment.
3. All disputes are subject to Nahan(H.P.) Jurisdiction.

Insurance Charges	0.00
Freight Charges	0.00
Packing Charges	0.00
Total Taxable Value	51,328.50
Total IGST	2,566.43
Total TCS	0.00
Amt. Roundoff	0.07
Grand Total	53,895.00

For RUCHIRA PAPERS LTD.

Authorized Signatory


Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.



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*(Signature)*

**TAX INVOICE** (Use 31 read with Rule-7)  
**Ruchira Papers Limited Writing & Printing Paper Unit**

IRN No.: d6695b630e8e03f7c059ff37fc4446fe8590d74d90058205d3455f0068136441 Bill To: SHRI RAM INDUSTRIES Plot No 239 To 242, 252 To 259 11D Centre Battal Ballian Udhampur - 182101 Jammu and Kashmir (India) GSTIN : 01ACJFS5720J1Z7 PAN : ACJFS5720J State Code : 01 Phone No : Place of supply : Udhampur		Ship To: SHRI RAM INDUSTRIES Plot No 239 To 242, 252 To 259 11D Centre Battal Ballian Udhampur - 182101 Jammu and Kashmir (India) GSTIN : 01ACJFS5720J1Z7 PAN : ACJFS5720J State Code : 01 Phone No : Place of Supply : Udhampur		Dispatch From: Tirlokpur Road, Kala Amb Sirmaur-173030 Himachal Pradesh (India) CIN : L21012HP1980PLC004336 GSTIN : 02AABCR1676F1ZQ PAN : AABCR1676F State Code : 02 Phone No. : 8053800897		E-Way Bill No.: 381655770114 	
Inv No.: WP2230001639 Inv Date : 14.09.2023 Internal Doc. No. : 1026000179		GR No. : GR Date : Payment term : Immediately Due		Vehicle No.: JK14E3605 Transporter Detail :		Taxable Value 49,960.50 49,960.50	
SO No. : 1522300178 SO Date : 14.09.2023		HSN/SAC 26219000 KG 17,530.000 2.85		Qty. 17,530.000		Rate 2.85	
No. 1 ASH OF PET COKE		Item Description Total		GST (%) 5.00		IGST 2,498.03	

Total GST amount in words : Rs. Two Thousand Four Hundred Ninety Eight And Three Paise Only Total tax invoice amount in words : Rs. Fifty Two Thousand Four Hundred Fifty Nine Only Dealer : Freight :			
Terms & conditions : 1. Goods Once Sold will not be Taken Back. 2. Interest @2% will be charged in case of delay Payment. 3. All disputes are subject to Nahan(H.P.) Jurisdiction.		Insurance Charges 0.00 Freight Charges 0.00 Packing Charges 0.00 Total Taxable Value 49,960.50 Total IGST 2,498.03 Total TCS 0.00 Amt. Roundoff 0.47 Grand Total 52,459.00	
Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.		For RUCHIRA PAPERS LTD.  Authorized Signatory	

**TAX INVOICE** (Uis.31 read with Rule-7)  
**Ruchira Papers Limited Writing & Printing Paper Unit**

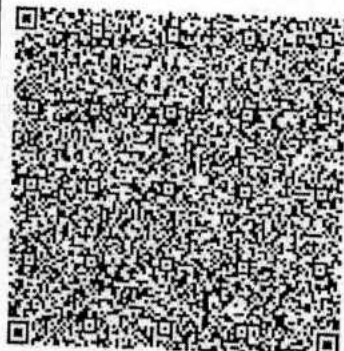
IRN No. : 458ea0f0e60c6a778e19201207393c37757dc3f0fc13b33e908d76d2750d45e0  
 Bill To :

**SHRI RAM INDUSTRIES**  
 Plot No 239 To 242 ,252 To 259 11D Centre Battalion  
 Udhampur - 182101 Jammu and Kashmir (India)  
 GSTIN : 01ACJFS5720J1Z7  
 PAN : ACJFS5720J  
 State Code : 01 Phone No. :  
 Place of supply : Udhampur

Ship To :  
**SHRI RAM INDUSTRIES**  
 Plot No 239 To 242 ,252 To 259 11D Centre Battalion  
 Udhampur - 182101 Jammu and Kashmir (India)  
 GSTIN : 01ACJFS5720J1Z7  
 PAN : ACJFS5720J  
 State Code : 01 Phone No. :  
 Place of Supply : Udhampur

Dispatch From :  
 Tirlokpur Road, Kala Amb  
 Sirmaur-173030 Himachal Pradesh (India)  
 CIN : L21012HP1980PLC004336  
 GSTIN : 02AABCR1676F1ZQ  
 PAN : AABCR1676F State Code : 02  
 Phone No. : 8053800897

Vehicle No. : JK14E1679  
 Transporter Detail :



No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST
1	ASH OF PET COKE	26219000	KG	17,150,000	2.85	48,877.50	5.00	2,443.88
Total						48,877.50		2,443.88

Total GST amount in words : Rs. Two Thousand Four Hundred Forty Three And Eighty Eight Paise Only  
 Total tax invoice amount in words : Rs. Fifty One Thousand Three Hundred Twenty One Only  
 Dealer :

**Terms & conditions :**

1. Goods Once Sold will not be Taken Back.
2. Interest @24% will be charged in case of delay Payment.
3. All disputes are subject to Nahan(P.P.) Jurisdiction.

Insurance Charges	0.00
Freight Charges	0.00
Packing Charges	0.00
Total Taxable Value	48,877.50
Total IGST	2,443.88
Total TCS	0.00
Amt. Roundoff	0.38
Grand Total	51,321.00

For RUCHIRA PAPERS LTD.

*[Signature]*  
 Authorized Signatory

Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.

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**ACeaut**  
**TAX INVOICE** (Uis.31 read with Rule-7)  
**Ruchira Papers Limited Writing & Printing Paper Unit**

IRN No. : ac3b31974db19a9addfcac205ffdc16298078e014d19994a46afda2956b2fb73  
 Bill To :  
 SHRI RAM INDUSTRIES  
 Plot No 239 To 242 ,252 To 259 11D Centre Battal Baillian  
 Udhampur - 182101 Jammu and Kashmir (India)  
 GSTIN : 01ACJFS5720J1Z7  
 PAN : ACJFS5720J  
 State Code : 01 Phone No :  
 Place of supply : Udhampur

Ship To :  
 SHRI RAM INDUSTRIES  
 Plot No 239 To 242 ,252 To 259 11D Centre Battal Baillian  
 Udhampur - 182101 Jammu and Kashmir (India)  
 GSTIN : 01ACJFS5720J1Z7  
 PAN : ACJFS5720J  
 State Code : 01 Phone No. :  
 Place of Supply : Udhampur

Dispatch From :  
 Tirlokpur Road, Kala Amb  
 Sirmaur-173030 Himachal Pradesh (India)  
 CIN : L21012HP1980PLC004336  
 GSTIN : 02AABCR1676F1ZQ  
 PAN : AABCR1676F State Code : 02  
 Phone No. : 8053800897

Inv No. : WP2230001682 SO No. : 1522300180  
 Inv Date : 16.09.2023 SO Date : 16.09.2023  
 Internal Doc. No. : 1026000181

Vehicle No. : JK14E3602  
 Transporter Detail :

No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST
1	ASH OF PET COKE	26219000	KG	17,750,000	2.85	50,587.50	5.00	2,529.38
Total						50,587.50		2,529.38

E-Way Bill No.: 341656817517

Total GST amount in words : Rs. Two Thousand Five Hundred Twenty Nine And Thirty Eight Paise Only  
 Total tax invoice amount in words : Rs. Fifty Three Thousand One Hundred Seventeen Only  
 Dealer :

Terms & conditions :  
 1. Goods Once Sold will not be Taken Back.  
 2. Interest @24% will be charged in case of delay Payment.  
 3. All disputes are subject to Nahanj(P.P.) Jurisdiction.

Insurance Charges	0.00
Freight Charges	0.00
Packing Charges	0.00
Total Taxable Value	50,587.50
Total IGST	2,529.38
Total TCS	0.00
Amt. Roundoff	0.12
Grand Total	53,117.00

For RUCHIRA PAPERS LTD.

Authorized Signatory

Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.



**TAX INVOICE** (Uls.31 read with Rule-7)  
**Ruchira Papers Limited Writing & Printing Paper Unit**

1.1

Extra Copy

Bill No.: e3473d7c637575e0ae25d1cbe5130e0172940af4b442cc5ee0388fc797896b3a SATYAM CEMENT 1 Satyam Cement Halli Road Rakh Jalphar Kathua KATHUA - 184102 Jammu and Kashmir (India) GSTIN : 01ABGFS9266B1ZC PAN : ABGFS9266B State Code : 01 Phone No.: Place of supply : KATHUA		Ship To : SATYAM CEMENT 1 Satyam Cement Halli Road Rakh Jalphar Kathua KATHUA - 184102 Jammu and Kashmir (India) GSTIN : 01ABGFS9266B1ZC PAN : ABGFS9266B State Code : 01 Phone No.: Place of Supply : KATHUA		Dispatch From : Tirickpur Road, Kala Amb Sirmaur-173030 Himachal Pradesh (India) CIN : L21012HP1980PLC004336 GSTIN : 02AABCR1676F1ZQ PAN : AABCR1676F State Code : 02 Phone No. : 8053800897		QR Code																														
Inv No. : WP2230001675 Inv Date : 17.09.2023 Internal Doc. No. : 1026000182		GR No. : GR Date : Payment term : Immediately Due		Vehicle No. : JK08B8599 Transporter Detail :		Taxable Value 53,466.00 53,466.00		IGST (%) 5.00 2,673.30																												
E-Way Bill No.: 331657379167		HSN/SAC 26219000 KG		Qty. 18,760.000 18,760.000		Rate 2.85		IGST 2,673.30																												
<table border="1"> <thead> <tr> <th>No.</th> <th>Item Description</th> <th>HSN/SAC</th> <th>UOM</th> <th>Qty.</th> <th>Rate</th> <th>Taxable Value</th> <th>IGST (%)</th> <th>IGST</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>ASH OF PET COKE</td> <td>26219000</td> <td>KG</td> <td>18,760.000</td> <td>2.85</td> <td>53,466.00</td> <td>5.00</td> <td>2,673.30</td> </tr> <tr> <td colspan="6" style="text-align: right;">Total</td> <td>53,466.00</td> <td></td> <td>2,673.30</td> </tr> </tbody> </table>										No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST	1	ASH OF PET COKE	26219000	KG	18,760.000	2.85	53,466.00	5.00	2,673.30	Total						53,466.00		2,673.30
No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST																												
1	ASH OF PET COKE	26219000	KG	18,760.000	2.85	53,466.00	5.00	2,673.30																												
Total						53,466.00		2,673.30																												

Total GST amount in words : Rs. Two Thousand Six Hundred Seventy Three And Thirty Paise Only  
 Total tax invoice amount in words : Rs. Fifty Six Thousand One Hundred Thirty Nine Only  
 Dealer :  
 Freight :

**Terms & conditions :**

1. Goods Once Sold will not be Taken Back.
2. Interest @24% will be charged in case of delay Payment.
3. All disputes are subject to Nahani(H.P.) Jurisdiction.

Insurance Charges	0.00
Freight Charges	0.00
Packing Charges	0.00
Total Taxable Value	53,466.00
Total IGST	2,673.30
Total TCS	0.00
Amt. Roundoff	0.30
Grand Total	56,139.00

For RUCHIRA PAPERS LTD.

Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.

*[Signature]*  
 Authorized Signatory

*Acebnf*

**TAX INVOICE** (U/s.31 read with Rule-7)  
**Ruchira Papers Limited Writing & Printing Paper Unit**

IRN No. : a86a861a5dfc01f09506ea4dfea8b0ca414755b8a2fd1523c2862856920b61  
 Bill To : SATYAM CEMENT

1 Satyam Cement Hatli Road Rakh Jaiphar Kathua KATHUA -  
 184102 Jammu and Kashmir (India)  
 GSTIN : 01ABGFS9266B1ZC  
 PAN : ABGFS9266B  
 State Code : 01 Phone No :  
 Place of supply : KATHUA

Ship To : SATYAM CEMENT  
 1 Satyam Cement Hatli Road Rakh Jaiphar Kathua KATHUA  
 - 184102 Jammu and Kashmir (India)  
 GSTIN : 01ABGFS9266B1ZC  
 PAN : ABGFS9266B  
 State Code : 01 Phone No. :  
 Place of Supply : KATHUA

GR No. :  
 GR Date :  
 Payment term : Immediately Due

E-Way Bill No. : 301657544092

Dispatch From :  
 Tirokpur Road, Kala Amb  
 Sirmaur-173030 Himachal Pradesh (India)  
 CIN : L21012HP1980PLC004336  
 GSTIN : 02AABCR1676F1ZQ  
 PAN : AABCR1676F State Code : 02  
 Phone No. : 8053800897

Vehicle No. : JK08B8598  
 Transporter Detail :



No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST
1	ASH OF PET COKE	26219000	KG	17,720.000	2.85	50,502.00	5.00	2,525.10
	Total			17,720.000		50,502.00		

Total GST amount in words : Rs. Two Thousand Five Hundred Twenty Five And Ten Paise Only  
 Total tax invoice amount in words : Rs. Fifty Three Thousand Twenty Seven Only  
 Dealer :

**Terms & conditions :**

1. Goods Once Sold will not be Taken Back.
2. Interest @24% will be charged in case of delay Payment.
3. All disputes are subject to Naharj(H.P.) Jurisdiction.

Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.

Insurance Charges	0.00
Freight Charges	0.00
Packing Charges	0.00
Total Taxable Value	50,502.00
Total IGST	2,525.10
Total TCS	0.00
Amt. Roundoff	0.10
Grand Total	53,027.00

For RUCHIRA PAPERS LTD.

*[Signature]*  
 Authorized Signatory

**TAX INVOICE**  
(Use 31 read with Rule-7)

**Ruchira Papers Limited Writing & Printing Paper Unit**

1/1

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IRN No. : 08a919ec082e016419e1c15a91acc0c5c066cc6ffc67abf7ad31aed1649e0565 Bill To : SATYAM CEMENT 1 Satyam Cement Hatli Road Rakh Jaiphah Kathua KATHUA - 184102 Jammu and Kashmir (India) GSTIN : 01ABGFS9266B1ZC PAN : ABGFS9266B State Code : 01 Phone No. : Place of supply : KATHUA	Ship To : SATYAM CEMENT 1 Satyam Cement Hatli Road Rakh Jaiphah Kathua KATHUA - 184102 Jammu and Kashmir (India) GSTIN : 01ABGFS9266B1ZC PAN : ABGFS9266B State Code : 01 Phone No. : Place of Supply : KATHUA	Dispatch From : Tirlokpur Road, Kala Amb Sirmaur-173030 Himachal Pradesh (India) CIN : L21012HP1980PLC004336 GSTIN : 02AABCR1676F1ZQ PAN : AABCR1676F State Code : 02 Phone No. : 8053800897	Vehicle No. : JK08H4735 Transporter Detail :
Inv No. : WP2230001697 Inv Date : 19.09.2023 Internal Doc. No. : 1026000184	SO No. : 1522300183 SO Date : 19.09.2023	GR No. : GR Date : Payment term : Immediately Due	E-Way Bill No. : 311658176107



Taxable Value	IGST (%)	IGST
49,932.00	5.00	2,496.60
49,932.00		

HSN/SAC	UOM	Qty.	Rate
26219000	KG	17,520.000	2.85
		17,520.000	

No.	Item Description
1	ASH OF PET COKE
Total	

Total GST amount in words : Rs. Two Thousand Four Hundred Ninety Six And Sixty Paise Only Total tax invoice amount in words : Rs. Fifty Two Thousand Four Hundred Twenty Nine Only Dealer : Terms & conditions : 1. Goods Once Sold will not be Taken Back. 2. Interest @24% will be charged in case of delay Payment. 3. All disputes are subject to Nahar(H.P.) Jurisdiction.	Insurance Charges 0.00 Freight Charges 0.00 Packing Charges 0.00 Total Taxable Value 49,932.00 Total IGST 2,496.60 Total TCS 0.00 Amt. Roundoff 0.40 Grand Total 52,429.00
---	---

For RUCHIRA PAPERS LTD.

*[Signature]*  
Authorized Signatory

Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.

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**RUCHIRA PAPERS**  
**TAX INVOICE** (U/s. 31 read with Rule-7)  
**Ruchira Papers Limited Writing & Printing Paper Unit**

IRN No. : d1060e1993c1dbcf3740da7cab4b39438efb9a2a6a3b4744a1132c07a895502 Bill To : SHRI RAM INDUSTRIES Plot No 239 To 242, 252 To 259 11D Centre Battal Ballian Udhampur - 182101 Jammu and Kashmir (India) GSTIN : 01ACJFS5720J1Z7 PAN : ACJFS5720J State Code : 01 Phone No : Place of supply : Udhampur		Ship To : SHRI RAM INDUSTRIES Plot No 239 To 242, 252 To 259 11D Centre Battal Ballian Udhampur - 182101 Jammu and Kashmir (India) GSTIN : 01ACJFS5720J1Z7 PAN : ACJFS5720J State Code : 01 Phone No : Place of Supply : Udhampur		Dispatch From : Tirfokpur Road, Kala Amb Sirmaur-173030 Himachal Pradesh (India) CIN : L21012HP1980PLC004336 GSTIN : 02AAABCR1676F1ZQ PAN : AABCR1676F State Code : 02 Phone No. : 8053800897		QR Code	
Inv No. : WP2230001707 Inv Date : 20.09.2023 Internal Doc. No. : 1026000186		SO No. : 1522300185 SO Date : 20.09.2023		Vehicle No. : JK14E1681 Transporter Detail :		E-Way Bill No. : 311658876687	
Payment term : Immediately Due							
HSN/SAC UOM Qty. Rate Taxable Value IGST (%) IGST							
1		ASH OF PET COKE		26219000 KG 18,910,000 2.85 53,893.50 5.00 2,694.68		53,893.50 2,694.68	
Total							

Total GST amount in words : Rs. Two Thousand Six Hundred Ninety Four And Sixty Eight Paise Only  
 Total tax invoice amount in words : Rs. Fifty Six Thousand Five Hundred Eighty Eight Only  
 Dealer

Freight :

Insurance Charges	0.00
Freight Charges	0.00
Packing Charges	0.00
Total Taxable Value	53,893.50
Total IGST	2,694.68
Total TCS	0.00
Am't. Roundoff	0.18
Grand Total	56,588.00

For RUCHIRA PAPERS LTD.

Authorized Signatory

Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.

*Acedm*

**TAX INVOICE** (U/s. 31 read with Rule-7)  
**Ruchira Papers Limited Writing & Printing Paper Unit**

IRN No. : 294b82e240b4a6173a25ebee6b79c1bc6ffd64f56a8ee6b1ceab22d4b3711df

E-Way Bill No.: 321659414108

**Bill To :**

SATYAM CEMENT

1 Satyam Cement Halli Road Ralkh Jalphar Kathua KATHUA -  
 184102 Jammu and Kashmir (India)  
 GSTIN : 01ABGFS9266B1ZC  
 PAN : ABGFS9266B  
 State Code : 01 Phone No :  
 Place of supply : KATHUA

**Ship To :**

SATYAM CEMENT

1 Satyam Cement Halli Road Ralkh Jalphar Kathua KATHUA  
 - 184102 Jammu and Kashmir (India)  
 GSTIN : 01ABGFS9266B1ZC  
 PAN : ABGFS9266B  
 State Code : 01 Phone No. :  
 Place of Supply : KATHUA

**Dispatch From :**

Tirlokpur Road, Kala Amb

Sirmaur-173030 Himachal Pradesh (India)  
 CIN : L21012HP1980PLC004336  
 GSTIN : 02AABCR1676F1ZQ  
 PAN : AABCR1676F State Code : 02  
 Phone No. : 8053800897

Inv No. : WP2230001715

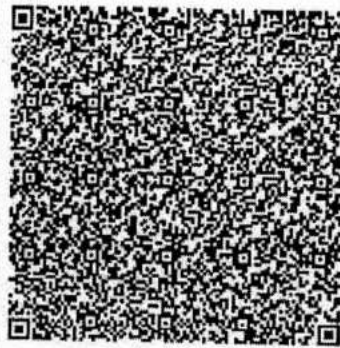
Inv Date : 21.09.2023

Internal Doc. No. : 1026000187

SO No. : 1522300186

SO Date : 21.09.2023

GR No. :  
 GR Date :  
 Payment term : Immediately Due



No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST
1	ASH OF PET COKE	26219000	KG	18,600.000	2.85	53,010.00	5.00	2,650.50
Total						53,010.00		2,650.50

Total GST amount in words : Rs. Two Thousand Six Hundred Fifty And Fifty Paise Only  
 Total tax invoice amount in words : Rs. Fifty Five Thousand Six Hundred Sixty One Only  
 Dealer :

Freight :

**Terms & conditions :**

1. Goods Once Sold will not be Taken Back.
2. Interest @24% will be charged in case of delay Payment.
3. All disputes are subject to Nahan(H.P.) Jurisdiction.

Insurance Charges	0.00
Freight Charges	0.00
Packing Charges	0.00
Total Taxable Value	53,010.00
Total IGST	2,650.50
Total TCS	0.00
Amt. Roundoff	0.50
Grand Total	55,661.00

For RUCHIRA PAPERS LTD.

Authorized Signatory

Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.



**TAX INVOICE**  
**Ruchira Papers Limited Writing & Printing Paper Unit**

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IRN No.: 1cd65f842f28f5fc751e9fac74db9ee0aa10b80b417b72feb0fe3426d99b29  
 E-Way Bill No.: 321660014322

<b>Ship To:</b> SHRI RAM INDUSTRIES Plot No 239 To 242, 252 To 259 11D Centre Battal Baillian Udhampur - 182101 Jammu and Kashmir (India) GSTIN : 01ACJFS5720J1Z7 PAN : ACJFS5720J State Code : 01 Phone No. : Place of supply : Udhampur	<b>Dispatch From:</b> Tirlokpur Road, Kala Amb Sirmour-173030 Himachal Pradesh (India) CIN : L21012HP1980PLC004336 GSTIN : 02AABCR1676F1ZQ PAN : AABCR1676F State Code : 02 Phone No. : 8053800897
<b>GR No.:</b> SO No. : 15223001723 <b>GR Date:</b> SO Date : 22.09.2023 Internal Doc. No. : 1026000188 Payment term : Immediately Due	Vehicle No.: JK14E3605 Transporter Detail :

No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST
1	ASH OF PET COKE	26219000	KG	17,310.000	2.85	49,333.50	5.00	2,466.68
	Total			17,310.000		49,333.50		2,466.68



Total GST amount in words : Rs. Two Thousand Four Hundred Sixty Six And Sixty Eight Paise Only  
 Total tax invoice amount in words : Rs. Fifty One Thousand Eight Hundred Only

Dealer :  
 Freight :

**Terms & conditions :**

- Goods Once Sold will not be Taken Back.
- Interest @24% will be charged in case of delay Payment.
- All disputes are subject to Nahar(H.P.) Jurisdiction.

Insurance Charges	0.00
Freight Charges	0.00
Packing Charges	0.00
Total Taxable Value	49,333.50
Total IGST	2,466.68
Total TCS	0.00
Amt. Roundoff	0.18
Grand Total	51,800.00

For RUCHIRA PAPERS LTD.

*[Signature]*  
 Authorized Signatory

Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.

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**TAX INVOICE** (U/s.31 read with Rule-7)  
**Ruchira Papers Limited Writing & Printing Paper Unit**

IRN No.: 52da889eaa2f4a4ab5288a205a024352b71744063c2b0040fbd8976da580866  
E-Way Bill No.: 391660505195

<b>Bill To:</b> SATYAM CEMENT 1 Satyam Cement Hatli Road Rakh Jaiphar Kathua KATHUA - 184102 Jammu and Kashmir (India) GSTIN : 01ABGFS9266B1ZC PAN : ABGFS9266B State Code : 01 Phone No : Place of supply : KATHUA	<b>Ship To:</b> SATYAM CEMENT 1 Satyam Cement Hatli Road Rakh Jaiphar Kathua KATHUA - 184102 Jammu and Kashmir (India) GSTIN : 01ABGFS9266B1ZC PAN : ABGFS9266B State Code : 01 Phone No : Place of Supply : KATHUA
<b>Dispatch From:</b> Tirokpur Road, Kala Amb Sirmaur-173030 Himachal Pradesh (India) CIN : L21012HP1980PLC004336 GSTIN : 02AABCR1676F1ZQ PAN : AABCR1676F State Code : 02 Phone No. : 8053800897	<b>Vehicle No.:</b> JK08B8762 <b>Transporter Detail :</b>

No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST
1	ASH OF PET COKE	26219000	KG	18,390,000	2.85	52,411.50	5.00	2,620.58
<b>Total</b>						52,411.50		2,620.58



Total GST amount in words ; Rs. Two Thousand Six Hundred Twenty And Fifty Eight Paise Only  
 Total tax invoice amount in words : Rs. Fifty Five Thousand Thirty Two Only  
 Dealer :

**Terms & conditions :**

- Goods Once Sold will not be Taken Back.
- Interest @24% will be charged in case of delay Payment.
- All disputes are subject to Nahani(H.P.) Jurisdiction.

Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.

Insurance Charges	0.00
Freight Charges	0.00
Packing Charges	0.00
Total Taxable Value	52,411.50
Total IGST	2,620.58
Total TCS	0.00
Arnt. Roundoff	0.08
Grand Total	55,032.00

**For RUCHIRA PAPERS LTD.**

Authorized Signatory

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**TAX INVOICE** (U/s. 31 read with Rule-7)  
**Ruchira Papers Limited Writing & Printing Paper Unit**



IRN No.: b5cd7833a1b34af2d6649045f4b803ed3f31661980ce6cdfce4b4d9992dc32d4 E-Way Bill No.: 301661111639																												
<b>Bill To:</b> SHRI RAM INDUSTRIES Plot No 239 To 242, 252 To 259 11D Centre Battalion Udhampur - 182101 Jammu and Kashmir (India) GSTIN : 01ACJFS5720J1Z7 PAN : ACJFS5720J State Code : 01 Phone No.: Place of supply : Udhampur	<b>Ship To:</b> SHRI RAM INDUSTRIES Plot No 239 To 242, 252 To 259 11D Centre Battalion Ballian Udhampur - 182101 Jammu and Kashmir (India) GSTIN : 01ACJFS5720J1Z7 PAN : ACJFS5720J State Code : 01 Phone No.: Place of Supply : Udhampur																											
<b>Dispatch From:</b> Tirkokpur Road, Kala Amb Sirmour-173030 Himachal Pradesh (India) CIN : L21012HP1980PLC004336 GSTIN : 02AABCR1676F1ZQ PAN : AABCR1676F State Code : 02 Phone No. : 8053800897	Vehicle No.: JK14E3802 Transporter Detail :																											
Inv No.: WP2230001748 SO No.: 1522300189 Inv Date : 25.09.2023 SO Date : 25.09.2023 Internal Doc. No.: 1026000190	Payment term : Immediately Due																											
<table border="1"> <thead> <tr> <th>No.</th> <th>Item Description</th> <th>HSN/SAC</th> <th>UOM</th> <th>Qty.</th> <th>Rate</th> <th>Taxable Value</th> <th>IGST (%)</th> <th>IGST</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>ASH OF PET COKE</td> <td>26219000</td> <td>KG</td> <td>18,170.000</td> <td>2.85</td> <td>51,784.50</td> <td>5.00</td> <td>2,589.23</td> </tr> <tr> <td colspan="6" style="text-align: right;">Total</td> <td>51,784.50</td> <td></td> <td></td> </tr> </tbody> </table>	No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST	1	ASH OF PET COKE	26219000	KG	18,170.000	2.85	51,784.50	5.00	2,589.23	Total						51,784.50			
No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST																				
1	ASH OF PET COKE	26219000	KG	18,170.000	2.85	51,784.50	5.00	2,589.23																				
Total						51,784.50																						



Total GST amount in words : Rs. Two Thousand Five Hundred Eighty Nine And Twenty Three Paise Only Total tax invoice amount in words : Rs. Fifty Four Thousand Three Hundred Seventy Four Only Dealer : Freight :	Insurance Charges 0.00 Freight Charges 0.00 Packing Charges 0.00 Total Taxable Value 51,784.50 Total IGST 2,589.23 Total TCS 0.00 Amt. Roundoff 0.27 Grand Total 54,374.00
<b>Terms &amp; conditions :</b> 1. Goods Once Sold will not be Taken Back. 2. Interest @24% will be charged in case of delay Payment. 3. All disputes are subject to Nahan(H.P.) Jurisdiction.	For RUCHIRA PAPERS LTD.  Authorized Signatory

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Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.



**TAX INVOICE** (Use 31 read with Rule-7)  
**Ruchira Papers Limited Writing & Printing Paper Unit**

Extra Copy

IRN No. : 702243ee0f99ccca6aea12afcd8db1155ce7cd23d7bff31846c8bca5f56b2e1  
 E-Way Bill No.: 391661543491

**Bill To :**  
 SHRI RAM INDUSTRIES  
 Plot No 239 To 242, 252 To 259 11D Centre Batial Baillian  
 Udhampur - 182101 Jammu and Kashmir (India)  
 GSTIN : 01ACJFS5720J1Z7  
 PAN : ACJFS5720J  
 State Code : 01 Phone No :  
 Place of supply : Udhampur

**Ship To :**  
 SHRI RAM INDUSTRIES  
 Plot No 239 To 242, 252 To 259 11D Centre Battal Baillian  
 Udhampur - 182101 Jammu and Kashmir (India)  
 GSTIN : 01ACJFS5720J1Z7  
 PAN : ACJFS5720J  
 State Code : 01 Phone No. :  
 Place of Supply : Udhampur

**Dispatch From :**  
 Tirlokpur Road, Kala Amb  
 Sirmaur-173030 Himachal Pradesh (India)  
 CIN : L21012HP1980PLC004336  
 GSTIN : 02AABCR1676F1ZQ  
 PAN : AABCR1676F State Code : 02  
 Phone No. : 8053800897



Inv No. : WP2230001753 SO No. : 1522300190  
 Inv Date : 26.09.2023 SO Date : 26.09.2023  
 Internal Doc. No. : 10260000191

Vehicle No. : JK14E3603  
 Transporter Detail :

Payment term : Immediately Due

No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST
1	ASH OF PET COKE	26219000	KG	18,280.000	2.85	52,098.00	5.00	2,604.90
Total.						52,098.00		

Total GST amount in words : Rs. Two Thousand Six Hundred Four And Ninety Paise Only  
 Total tax invoice amount in words : Rs. Fifty Four Thousand Seven Hundred Three Only  
 Dealer :

Terms & conditions :

1. Goods Once Sold will not be Taken Back.
2. Interest @24% will be charged in case of delay Payment
3. All disputes are subject to Nahani(H.P.) Jurisdiction.

Insurance Charges	0.00
Freight Charges	0.00
Packing Charges	0.00
Total Taxable Value	52,098.00
Total IGST	2,604.90
Total TCS	0.00
Amt. Roundoff	0.10
Grand Total	54,703.00

For RUCHIRA PAPERS LTD.


*[Signature]*  
 Authorized Signatory

Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.



**TAX INVOICE**  
(U/s.31 read with Rule-7)  
**Ruchira Papers Limited Writing & Printing Paper Unit**

Extra Copy

<b>Bill To:</b> SATYAM CEMENT 1 Satyam Cement Hatli Road Rakh Jaiphah Kathua KATHUA - 184102 Jammu and Kashmir (India) GSTIN : 01ABGFS9266B1ZC PAN : ABGFS9266B State Code : 01 Phone No : Place of supply : KATHUA		<b>Ship-To:</b> SATYAM CEMENT 1 Satyam Cement Hatli Road Rakh Jaiphah Kathua KATHUA - 184102 Jammu and Kashmir (India) GSTIN : 01ABGFS9266B1ZC PAN : ABGFS9266B State Code : 01 Phone No. : Place of Supply : KATHUA		<b>Dispatch From :</b> Tirdokpur Road, Kala Amb Sirmaur-173030 Himachal Pradesh (India) CIN : L21012HP1980PLC004336 GSTIN : 02AABCR1676F1ZQ PAN : AABCR1676F State Code : 02 Phone No. : 8053800897		E-Way Bill No. : 381661790995									
<b>Inv No. :</b> WP2230001759 <b>Inv Date :</b> 26.09.2023 <b>Internal Doc. No. :</b> 1026000192		<b>GR No. :</b> <b>GR Date :</b>		<b>Vehicle No.:</b> JK08B8101 <b>Transporter Detail :</b>											
<b>Item Description</b>		<b>HSN/SAC</b>		<b>UOM</b>		<b>Qty.</b>		<b>Rate</b>		<b>Taxable Value</b>		<b>IGST (%)</b>		<b>IGST</b>	
1 ASH OF PET COKE		26219000		KG		17,450,000		2.85		49,732.50		5.00		2,486.63	
Total						17,450,000				49,732.50				2,486.63	

Total GST amount in words : Rs. Two Thousand Four Hundred Eighty Six And Sixty Three Paise Only  
 Total tax invoice amount in words : Rs. Fifty Two Thousand Two Hundred Nineteen Only

Dealer : \_\_\_\_\_ Freight : \_\_\_\_\_

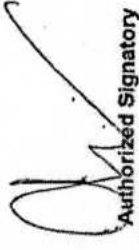
**Terms & conditions :**

- Goods Once Sold will not be Taken Back.
- Interest @2.4% will be charged in case of delay Payment.
- All disputes are subject to Nahan(H.P.) Jurisdiction.

Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.

Insurance Charges	0.00
Freight Charges	0.00
Packing Charges	0.00
Total Taxable Value	49,732.50
Total IGST	2,486.63
Total TCS	0.00
Amt. Roundoff	0.13
Grand Total	52,219.00

For RUCHIRA PAPERS LTD.

  
Authorized Signatory

Extra Copy

**TAX INVOICE** (U/s. 31 read with Rule-7)  
**Ruchira Papers Limited Writing & Printing Paper Unit**

IRN No.: 3c850c00eabd01b585cc4071fd75630b1bad10dbdcf938e86664ec338013f78a Bill To: SATYAM CEMENT 1 Satyam Cement Hatli Road Rakh Jaiphar Kathua KATHUA - 184102 Jammu and Kashmir (India) GSTIN : 01ABGFS9266B1ZC PAN : ABGFS9266B State Code : 01 Phone No.: Place of supply : KATHUA		Ship To: SATYAM CEMENT 1 Satyam Cement Hatli Road Rakh Jaiphar Kathua KATHUA - 184102 Jammu and Kashmir (India) GSTIN : 01ABGFS9266B1ZC PAN : ABGFS9266B State Code : 01 Phone No.: Place of Supply : KATHUA		Dispatch From: Tirkopur Road, Kala Amb Sirmaur-173030 Himachal Pradesh (India) CIN : L21012HP1980PLC004336 GSTIN : 02AAABCR1676F1ZQ PAN : AABCR1676F State Code : 02 Phone No. : 8053800897		QR Code	
Inv No.: WP2230001767 Inv Date : 27.09.2023 Internal Doc. No. : 1026000194		Vehicle No.: JK08B8598 Transporter Detail :		E-Way Bill No.: 351662326141		Taxable Value 50,217.00 50,217.00	
SO No.: 1522300193 SO Date : 27.09.2023		GR No.: GR Date :		Rate 2.85		IGST (%) 5.00	
Payment term : Immediately Due		HSN/SAC 26219000		UOM KG		Qty. 17,620.000	
No.		Item Description		Total		IGST 2,510.85	
1		ASH OF PET COKE		17,620.000		50,217.00	

Total GST amount in words : Rs. Two Thousand Five Hundred Ten And Eighty Five Paise Only  
 Total tax invoice amount in words : Rs. Fifty Two Thousand Seven Hundred Twenty Eight Only

Dealer :

Freight :

Terms & conditions :

- Goods Once Sold will not be Taken Back.
- Interest @24% will be charged in case of delay Payment.
- All disputes are subject to Nahant(H.P.) Jurisdiction.

Insurance Charges	0.00
Freight Charges	0.00
Packing Charges	0.00
Total Taxable Value	50,217.00
Total IGST	2,510.85
Total TCS	0.00
Amt. Roundoff	0.15
Grand Total	52,728.00

For RUCHIRA PAPERS LTD.

*[Signature]*  
 Authorized Signatory

Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.



**TAX INVOICE** (U/s. 31 read with Rule-7)  
**Ruchira Papers Limited Writing & Printing Paper Unit**

Extra Copy

IRN No. : 900822a6630c224efde8ccf015e0dde39b33782b16fb6a12b806b32afb073bd3 Bill To : SATYAM CEMENT 1 Satyam Cement Hatli Road Rakh Jalphar Kathua KATHUA - 184102 Jammu and Kashmir (India) GSTIN : 01ABGFS9266B1ZC PAN : ABGFS9266B State Code : 01 Phone No : Place of supply : KATHUA		Ship To : SATYAM CEMENT 1 Satyam Cement Hatli Road Rakh Jalphar Kathua KATHUA - 184102 Jammu and Kashmir (India) GSTIN : 01ABGFS9266B1ZC PAN : ABGFS9266B State Code : 01 Phone No. : Place of Supply : KATHUA		Dispatch From : Tirlokpur Road, Kala Amb Sirmaur-173030 Himachal Pradesh (India) CIN : L21012HP1980PLC004336 GSTIN : 02AABCR1676F1ZQ PAN : AABCR1676F State Code : 02 Phone No. : 8053800897		Vehicle No. : JK08B8762 Transporter Detail :		E-Way Bill No. : 381662866688								
Inv No. : WP2230001775 Inv Date : 28.09.2023 Internal Doc. No. : 1026000196	SO No. : 1522300195 SO Date : 28.09.2023		Payment term : Immediately Due		HSN/SAC 26219000 KG		Qty. 18,010.000		Rate 2.85		Taxable Value 51,328.50		IGST (%) 5.00		IGST 2,566.43	
No.																
1 ASH OF PET COKE																
Total																



Total GST amount in words : Rs. Two Thousand Five Hundred Sixty Six And Forty Three Paise Only  
 Total tax invoice amount in words : Rs. Fifty Three Thousand Eight Hundred Ninety Five Only  
 Dealer :

**Terms & conditions :**

1. Goods Once Sold will not be Taken Back.
2. Interest @2% will be charged in case of delay Payment.
3. All disputes are subject to Nahan(H.P.) Jurisdiction.

Insurance Charges	0.00
Freight Charges	0.00
Packing Charges	0.00
Total Taxable Value	51,328.50
Total IGST	2,566.43
Total TCS	0.00
Amt. Roundoff	0.07
Grand Total	53,895.00

For RUCHIRA PAPERS LTD.

*[Signature]*  
 Authorized Signatory

Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.

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**TAX INVOICE** (U/s.31 read with Rule-7)  
**Ruchira Papers Limited Writing & Printing Paper Unit**

Extra Copy

IRN No.: 736952f5a8dcd5a5d383c557fad55612e0264b0109c47a80ec14136839feb76

E-Way Bill No.: 361663367270

Bill To: SHRI RAM INDUSTRIES  
 Plot No 239 To 242, 252 To 259 11D Centre Battal Ballian  
 Udhampur - 182101 Jammu and Kashmir (India)  
 GSTIN : 01ACJFS5720J1Z7  
 PAN : ACJFS5720J

Ship To: SHRI RAM INDUSTRIES  
 Plot No 239 To 242, 252 To 259 11D Centre Battal Ballian  
 Udhampur - 182101 Jammu and Kashmir (India)  
 GSTIN : 01ACJFS5720J1Z7  
 PAN : ACJFS5720J  
 State Code : 01 Phone No.:  
 Place of Supply : Udhampur

Dispatch From: Tirlokpur Road, Kaia Amb  
 Sirmour-173030 Himachal Pradesh (India)  
 CIN : L21012HP1980PLC004336  
 GSTIN : 02AABCR1676F1ZQ  
 PAN : AABCR1676F State Code : 02  
 Phone No. : 8053800897



Inv No.: WP2230001792 SO No.: 1522300196  
 Inv Date : 29.09.2023 SO Date : 29.09.2023  
 Internal Doc. No. : 1026000197  
 GR No.:  
 GR Date:  
 Payment term : Immediately Due

Vehicle No.: JK14E1681  
 Transporter Detail:

No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST
1	ASH OF PET COKE	26219000	KG	18,170.000	2.85	51,784.50	5.00	2,589.23
	Total			18,170.000		51,784.50		

Total GST amount in words : Rs. Two Thousand Five Hundred Eighty Nine And Twenty Three Paise Only

Total tax invoice amount in words : Rs. Fifty Four Thousand Three Hundred Seventy Four Only

Dealer : Freight :

**Terms & conditions :**

- Goods Once Sold will not be Taken Back.
- Interest @24% will be charged in case of delay Payment.
- All disputes are subject to Nahant(H.P.) Jurisdiction.

Insurance Charges	0.00
Freight Charges	0.00
Packing Charges	0.00
Total Taxable Value	51,784.50
Total IGST	2,589.23
Total TCS	0.00
Ant. Roundoff	0.27
Grand Total	54,374.00

For RUCHIRA PAPERS LTD.

*For Gandedy 29/9/23*  
 Authorized Signatory

Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.



**TAX INVOICE** (U/s. 31 read with Rule-7)  
**Ruchira Papers Limited Writing & Printing Paper Unit**

Extra Copy

IRN No.: 07689d365ee12abd46b08879325e941c580dbed3f88ab43b8b1f90c709476ce9

E-Way Bill No.: 3816639854445

**Bill To:**  
 SATYAM CEMENT  
 1 Satyam Cement Hatti Road Rakh Jalphar Kathua KATHUA -  
 184102 Jammu and Kashmir (India)  
 GSTIN : 01ABGFS9266B1ZC  
 PAN : ABGFS9266B  
 State Code : 01 Phone No :  
 Place of supply : KATHUA

**Ship To:**  
 SATYAM CEMENT  
 1 Satyam Cement Hatti Road Rakh Jalphar Kathua KATHUA  
 - 184102 Jammu and Kashmir (India)  
 GSTIN : 01ABGFS9266B1ZC  
 PAN : ABGFS9266B  
 State Code : 01 Phone No. :  
 Place of Supply : KATHUA

**Dispatch From :**  
 Tirlokpur Road, Kala Amb  
 Sirmaur-173030 Himachal Pradesh (India)  
 CIN : L21012HP1980PLC004336  
 GSTIN : 02AABCR1676F1ZQ  
 PAN : AABCR1676F State Code : 02  
 Phone No. : 8053800897

Inv No. : WP2230001808 SO No. : 1522300197  
 Inv Date : 30.09.2023 SO Date : 30.09.2023  
 Internal Doc. No. : 1026000198

Vehicle No.: JK08H4735  
 Transporter Detail :



No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST
1	ASH OF PET COKE	26219000	KG	17,550.000	2.85	50,017.50	5.00	2,500.88
Total						50,017.50		2,500.88

Total GST amount in words : Rs. Two Thousand Five Hundred And Eighty Eight Paise Only  
 Total tax invoice amount in words : Rs. Fifty Two Thousand Five Hundred Eighteen Only  
 Dealer :

Insurance Charges	0.00
Freight Charges	0.00
Packing Charges	0.00
Total Taxable Value	50,017.50
Total IGST	2,500.88
Total TCS	0.00
Amt. Roundoff	0.38
Grand Total	52,518.00

- Terms & conditions :**
1. Goods Once Sold will not be Taken Back.
  2. Interest @24% will be charged in case of delay Payment.
  3. All disputes are subject to Nahan(H.P.) Jurisdiction.

For RUCHIRA PAPERS LTD.

Authorized Signatory

Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.

Extra Copy

**TAX INVOICE** (Us.31 read with Rule-7)  
**Ruchira Papers Limited Writing & Printing Paper Unit**

IRN No.: 5ad528b6b6a75d9a08c910bf5eed0ff089843df1e5bcb711970e5f8c7919f5f

E-Way Bill No.: 351664579798

<b>Ship To:</b> SHRI RAM INDUSTRIES Plot No 239 To 242 ,252 To 259 11D Centre Battal Ballian Udhampur - 182101 Jammu and Kashmir (India) GSTIN : 01ACJFS5720J1Z7 PAN : ACJFS5720J State Code : 01 Phone No. : Place of Supply : Udhampur		<b>Dispatch From:</b> Tirkokpur Road, Kala Amb Sirmaur-173030 Himachal Pradesh (India) CIN : L21012HP1980PLC004336 GSTIN : 02AABCR1676F1ZQ PAN : AABCR1676F State Code : 02 Phone No. : 8053800897						
<b>GR No.:</b> GR Date : Payment term : Immediately Due		Vehicle No.: JK14E1679 Transporter Detail :						
SO No. : 1522300199 SO Date : 01.10.2023								
Internal Doc. No. : 1026000200								
No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST
1	ASH OF PET COKE	26219000	KG	18,060.000	4.05	73,143.00	5.00	3,657.15
<b>Total</b>						73,143.00		3,657.15



Total GST amount in words : Rs. Three Thousand Six Hundred Fifty Seven And Fifteen Paise Only

Total tax invoice amount in words : Rs. Seventy Six Thousand Eight Hundred Only

Dealer : Freight :

**Terms & conditions :**

- Goods Once Sold will not be Taken Back.
- Interest @24% will be charged in case of delay Payment.
- All disputes are subject to Nahar(P.P.) Jurisdiction.


Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.

Insurance Charges	0.00
Freight Charges	0.00
Packing Charges	0.00
Total Taxable Value	73,143.00
Total IGST	3,657.15
Total TCS	0.00
Amt. Roundoff	0.15
Grand Total	76,800.00

For RUCHIRA PAPERS LTD.

*[Signature]*  
 Authorized Signatory

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**TAX INVOICE**  
(U/s.31 read with Rule-7)

**Ruchira Papers Limited Writing & Printing Paper Unit**

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IRN No. : e683d6df127e5158c3ddd6b6165c88234301242487a6507323cb2805c07855

**Bill To :**  
SATYAM CEMENT  
1 Satyam Cement Hatli Road Rakh Jalphar Kathua KATHUA - 184102 Jammu and Kashmir (India)  
GSTIN : 01ABGFS9266B1ZC  
PAN : ABGFS9266B  
State Code : 01 Phone No :  
Place of supply : KATHUA

**Ship To :**  
SATYAM CEMENT  
1 Satyam Cement Hatli Road Rakh Jalphar Kathua KATHUA - 184102 Jammu and Kashmir (India)  
GSTIN : 01ABGFS9266B1ZC  
PAN : ABGFS9266B  
State Code : 01 Phone No :  
Place of supply : KATHUA

E-Way Bill No. : 381664815688

**Dispatch From :**  
Tirlokpur Road, Kala Amb  
Sirmaur-173030 Himachal Pradesh (India)  
CIN : L21012HP1980PLC004336  
GSTIN : 02AABCR1676F1ZQ  
PAN : AABCR1676F State Code : 02  
Phone No. : 8053800897

Vehicle No. : JK08B8101  
Transporter Detail :

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No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST
1	ASH OF PET COKE	26219000	KG	18,460.000	4.05	74,763.00	5.00	3,738.15
<b>Total</b>						74,763.00		3,738.15

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**inv No. :** WP2230001831      **SO No. :** 1522300200  
**Inv Date :** 02.10.2023      **SO Date :** 02.10.2023  
**Internal Doc. No. :** 1026000201

**Payment term :** Immediately Due

**Insurance Charges** : 0.00  
**Freight Charges** : 0.00  
**Packing Charges** : 0.00  
**Total Taxable Value** : 74,763.00  
**Total IGST** : 3,738.15  
**Total TCS** : 0.00  
**Amt. Roundoff** : 0.15  
**Grand Total** : 78,501.00

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**Total GST amount in words :** Rs. Three Thousand Seven Hundred Thirty Eight And Fifteen Paise Only  
**Total tax invoice amount in words :** Rs. Seventy Eight Thousand Five Hundred One Only

**Dealer :** \_\_\_\_\_  
**Freight :** \_\_\_\_\_

**Terms & conditions :**

- Goods Once Sold will not be Taken Back.
- Interest @24% will be charged in case of delay Payment.
- All disputes are subject to Nahani(H.P.) Jurisdiction.

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**For RUCHIRA PAPERS LTD.**

*(Signature)*  
Authorized Signatory

Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.

Account

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**TAX INVOICE**  
(As per Rule-7)


**Ruchira Papers Limited Writing & Printing Paper Unit**



IRN No. : 44a25a375eb9c402b2635ba5bb18686d0c1187a23842511367ab92f9fd43f

E-Way Bill No. : 341665112937

<b>Bill To :</b> SATYAM CEMENT 1 Satyam Cement Hatli Road Rakh Jaiphar Kathua KATHUA - 184102 Jammu and Kashmir (India) GSTIN : 01ABGFS9266B1ZC PAN : ABGFS9266B State Code : 01 Phone No. : Place of supply : KATHUA		<b>Ship To :</b> SATYAM CEMENT 1 Satyam Cement Hatli Road Rakh Jaiphar Kathua KATHUA - 184102 Jammu and Kashmir (India) GSTIN : 01ABGFS9266B1ZC PAN : ABGFS9266B State Code : 01 Phone No. : Place of Supply : KATHUA		<b>Dispatch From :</b> Tirlokpur Road, Kala Amb Sirmaur-173030 Himachal Pradesh (India) CIN : L21012HP1980PLC004336 GSTIN : 02AABCR1676F1ZQ PAN : AABCR1676F State Code : 02 Phone No. : 8053800897				
<b>Inv No. :</b> WP2230001843 <b>Inv Date :</b> 03.10.2023 <b>Internal Doc. No. :</b> 1026000202		<b>GR No. :</b> <b>GR Date :</b>		<b>Vehicle No. :</b> JK0888598 <b>Transporter Detail :</b>				
<b>SO No. :</b> 1522300201 <b>SO Date :</b> 03.10.2023		<b>Payment term :</b> Immediately Due						
No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST
1	ASH OF PET COKE	26219000	KG	18,770.000	4.05	76,018.50	5.00	3,800.93
				<b>Total</b>		76,018.50		3,800.93

Total GST amount in words : Rs. Three Thousand Eight Hundred And Ninety Three Paise Only Total tax invoice amount in words : Rs. Seventy Nine Thousand Eight Hundred Nineteen Only Dealer : Freight :		Insurance Charges 0.00 Freight Charges 0.00 Packing Charges 0.00 Total Taxable Value 76,018.50 Total IGST 3,800.93 Total TCS 0.00 Amt. Roundoff 0.43 Grand Total 79,819.00
<b>Terms &amp; conditions :</b> 1. Goods Once Sold will not be Taken Back. 2. Interest @24% will be charged in case of delay Payment. 3. All disputes are subject to Nahan(H.P.) Jurisdiction.		For RUCHIKA PAPERS LTD.  Authorized Signatory
Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.		



**TAX INVOICE**  
(U/s. 31 read with Rule-7)

**Ruchira Papers Limited Writing & Printing Paper Unit**

1/1

Extra Copy

IRN No.: 1ee9bf4f77e8c1b0a431412c369ac37872481335d61362caedfc6778f998e9a

E-Way Bill No.: 311665614236

**Bill To:**  
SITYAM CEMENT  
1 Satyam Cement Hatli Road Rakh Jalphar Kathua KATHUA -  
184102 Jammu and Kashmir (India)  
GSTIN : 01ABGFS9266B1ZC  
PAN : ABGFS9266B  
State Code : 01 Phone No :  
Place of supply : KATHUA

**Ship To:**  
SITYAM CEMENT  
1 Satyam Cement Hatli Road Rakh Jalphar Kathua KATHUA  
- 184102 Jammu and Kashmir (India)  
GSTIN : 01ABGFS9266B1ZC  
PAN : ABGFS9266B  
State Code : 01 Phone No. :  
Place of Supply : KATHUA

**Dispatch From:**  
Tirlokpur Road, Kala Amb  
Sirmaur-173030 Himachal Pradesh (India)  
CIN : L21012HP1980PLC004336  
GSTIN : 02AABCR1676F1ZQ  
PAN : AABCR1676F State Code : 02  
Phone No. : 8053800897



Inv No.: WP2230001850 SO No.: 1522300202  
Inv Date : 04.10.2023 SO Date : 04.10.2023  
Internal Doc. No.: 1026000203

Vehicle No.: JK08B8599  
Transporter Detail :

No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST
1	ASH OF PET COKE	26219000	KG	17,840.000	4.05	72,252.00	5.00	3,612.60
Total						72,252.00		

Total GST amount in words : Rs. Three Thousand Six Hundred Twelve And Sixty Paise Only  
Total tax invoice amount in words : Rs. Seventy Five Thousand Eight Hundred Sixty Five Only

Dealer :

**Terms & conditions :**

- Goods Once Sold will not be Taken Back.
- Interest @24% will be charged in case of delay Payment.
- All disputes are subject to Nahar(H.P.) Jurisdiction.

Insurance Charges	0.00
Freight Charges	0.00
Packing Charges	0.00
Total Taxable Value	72,252.00
Total IGST	3,612.60
Total TCS	0.00
Amt. Roundoff	0.40
Grand Total	75,865.00

For RUCHIRA PAPERS LTD.

*[Signature]*

Authorized Signatory

Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.

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IRN No.: a885c95a3a5b6b770582bed8f64b1feaff0e189821d614709423736009a0cf E-Way Bill No.: 301686236784

Bill To : VIRAJ INDUSTRIES H-10, Sector-2, Dsiidc Bhawana Delhi BHAWANA- 110039 GSTIN : 07AGVPH0479D1Z8 PAN : AGVPH0479D State Code : 07 Phone No. : Place of Supply : BHAWANA	Ship To : VIRAJ INDUSTRIES H-10, Sector-2, Dsiidc Bhawana Delhi BHAWANA-110039 GSTIN : 07AGVPH0479D1Z8 PAN : AGVPH0479D State Code : 07 Phone No. : Place of Supply : BHAWANA	Dispatch From: Tirlokpur Road, Kala Amb Sirmaur-173030 Himachal Pradesh CIN: L21012HP1980PLC004336 GSTIN: 02AABCR1676F1ZQ PAN: AABCR1676F State Code : 02 Phone No.: 8053800897
Inv No.: WP2230001866 Inv Date : 05.10.2023 Internal Doc. No.: 1021001623	GR No. : 2083 GR Date: 05.10.2023 Customer Ref. : D- 390 Turck -6	Vehicle No.: HR37C7572 Transporter Details: JITENDER ROAD LINES



No.	Item Description	HSN Code	No. of Reels	Quantity(kg)	Rate	Amount
1	WPP REEL RUCHIRA MOGRA PAPER NATURAL 155 GSM 056.20 CM	48025590	18	5,068.00	64.00	324,352.00
2	WPP REEL RUCHIRA MOGRA PAPER NATURAL 155 GSM 051.20 CM	48025590	12	3,091.00	64.00	197,824.00
3	WPP REEL RUCHIRA MOGRA PAPER NATURAL 155 GSM 53.5 CM	48025590	9	2,458.00	64.00	157,952.00
4	WPP REEL RUCHIRA MOGRA PAPER NATURAL 140 GSM 051.20 CM	48025590	12	3,416.00	64.00	218,624.00
5	WPP REEL RUCHIRA MOGRA PAPER NATURAL 140 GSM 53.5 CM	48025590	6	1,794.00	64.00	114,816.00
6	WPP REEL RUCHIRA MOGRA PAPER NATURAL 140 GSM 056.20 CM	48025590	16	4,970.00	64.00	318,080.00
	<b>Total</b>		<b>73 Reels</b>	<b>20807</b>		<b>1,331,648.00</b>

Total GST amount in words : One Lakh Sixty Two Thousand One Hundred Sixty Nine Rupees Fifty Five Paise  
 Tax invoice amount in words : Fifteen Lakh Thirteen Thousand Five Hundred Eighty Three Rupees

Freight : PAID

**Terms & conditions:**

- Goods Once Sold will not be Taken Back.
- Interest @24% will be charged in case of delay Payment.
- All disputes are subject to Nahan(H.P.) Jurisdiction.

certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.

Insurance Charges	0.00
Freight Charges	19,765.00
Total Taxable Value	1,351,413.00
Total IGST (12.00 %)	162,169.55
Total TCS	0.00
Amt. Roundoff	0.45
<b>Grand Total</b>	<b>1,513,583.00</b>

For Ruchira Papers Limited

*[Signature]*

Authorized Signatory


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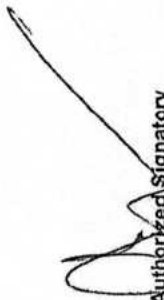
*Account*

**TAX INVOICE** (U/s.31 read with Rule-7)  
**Ruchira Papers Limited Writing & Printing Paper Unit**



IRN No. : 7ebea2243a8ba18385fc049e40fd8c0d37f864fff36b2ca69f0c082cdb287725  
 E-Way Bill No.: 331666753576

<b>Bill To :</b> SHRI RAM INDUSTRIES Plot No 239 To 242 ,252 To 259 11D Centre Battal Baillian Udhampur - 182101 Jammu and Kashmir (India) GSTIN : 01ACJFS5720J1Z7 PAN : ACJFS5720J State Code : 01 Phone No. : Place of supply : Udhampur		<b>Ship To :</b> SHRI RAM INDUSTRIES Plot No 239 To 242 ,252 To 259 11D Centre Battal Baillian Udhampur - 182101 Jammu and Kashmir (India) GSTIN : 01ACJFS5720J1Z7 PAN : ACJFS5720J State Code : 01 Phone No. : Place of Supply : Udhampur		<b>Dispatch From :</b> Tirlokpur Road, Kala Amb Sirmaur-173030 Himachal Pradesh (India) CIN : L21012HP1980PLC004336 GSTIN : 02AABCR1676F1ZQ PAN : AABCR1676F State Code : 02 Phone No. : 8053800897																														
<b>Inv No. :</b> WP2230001882 <b>Inv Date :</b> 06.10.2023 <b>Internal Doc. No. :</b> 1026000205		<b>GR No. :</b> <b>GR Date. :</b> <b>Payment term :</b> Immediately Due		<b>Vehicle No.:</b> JK14E3603 <b>Transporter Detail :</b>		<table border="1"> <tr> <th>No.</th> <th>Item Description</th> <th>HSN/SAC</th> <th>UOM</th> <th>Qty.</th> <th>Rate</th> <th>Taxable Value</th> <th>IGST (%)</th> <th>IGST</th> </tr> <tr> <td>1</td> <td>ASH OF PET COKE</td> <td>26219000</td> <td>KG</td> <td>18,430,000</td> <td>4.05</td> <td>74,641.50</td> <td>5.00</td> <td>3,732.08</td> </tr> <tr> <td colspan="6" style="text-align: right;">Total</td> <td>74,641.50</td> <td></td> <td>3,732.08</td> </tr> </table>		No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST	1	ASH OF PET COKE	26219000	KG	18,430,000	4.05	74,641.50	5.00	3,732.08	Total						74,641.50		3,732.08
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Total						74,641.50		3,732.08																										

Total GST amount in words : Rs. Three Thousand Seven Hundred Thirty Two And Eight Paise Only Total tax invoice amount in words : Rs. Seventy Eight Thousand Three Hundred Seventy Four Only Dealer :		Insurance Charges Freight Charges Packing Charges Total Taxable Value Total IGST Total TCS Amt. Roundoff Grand Total	
<b>Terms &amp; conditions :</b> 1. Goods Once Sold will not be Taken Back. 2. Interest @24% will be charged in case of delay Payment. 3. All disputes are subject to Nahanni(I.P.) Jurisdiction.		0.00 0.00 0.00 74,641.50 3,732.08 0.00 0.42 78,374.00	
Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.		For RUCHIRA PAPERS LTD.  Authorized Signatory	

77

Extra Copy

**TAX INVOICE** (U/s. 31 read with Rule-7)  
**Ruchira Papers Limited Writing & Printing Paper Unit**



IRN No.: 142fe491c238837d697efa6c4327768e963c280dde1be27113eebc6f76a21fcb E-Way Bill No.: 391667521730																																												
<b>Bill To :</b> SHRI RAM INDUSTRIES Plot No 239 To 242 ,252 To 259 11D Centre Battal Ballian Udhampur - 182101 Jammu and Kashmir (India) GSTIN : 01ACJFS5720J1Z7 PAN : ACJFS5720J State Code : 01 Phone No : Place of supply : Udhampur	<b>Ship To :</b> SHRI RAM INDUSTRIES Plot No 239 To 242 ,252 To 259 11D Centre Battal Ballian Udhampur - 182101 Jammu and Kashmir (India) GSTIN : 01ACJFS5720J1Z7 PAN : ACJFS5720J State Code : 01 Phone No : Place of Supply : Udhampur																																											
<b>Dispatch From :</b> Tirlokpur Road, Kala Amb Sirmaur-173030 Himachal Pradesh (India) CIN : L21012HP1980PLC004336 GSTIN : 02AABCR1676F1ZQ PAN : AABCR1676F State Code : 02 Phone No. : 8053800897	Vehicle No.: JK14E3605 Transporter Detail :																																											
Inv No. : WP2230001894 Inv Date : 07.10.2023 Internal Doc. No. : 1026000206	SO No. : 1522300206 SO Date : 07.10.2023																																											
Payment term : Immediately Due	Vehicle No.: JK14E3605 Transporter Detail :																																											
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No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST																																				
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Grand Total	75,439.00																																											

Total GST amount in words : Rs. Three Thousand Five Hundred Ninety Two And Thirty Five Paise Only

Total tax invoice amount in words : Rs. Seventy Five Thousand Four Hundred Thirty Nine Only

Dealer :

Freight :

**Terms & conditions :**

- Goods Once Sold will not be Taken Back.
- Interest @24% will be charged in case of delay Payment.
- All disputes are subject to Nahant(H.P.) Jurisdiction.

Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.

For RUCHIRA PAPERS LTD.

Authorized Signatory



**TAX INVOICE** (U/s.31 read with Rule-7)  
**Ruchira Papers Limited Writing & Printing Paper Unit**

Extra Copy

IRN No.: fff948606c4ab1505375f352f04fa188289741d8dc0494cf4e86422915fb3c2  
 E-Way Bill No.: 321667860955

<b>Bill To:</b> SATYAM CEMENT 1 Satyam Cement Hatli Road Rakh Jaiphar Kathua KATHUA - 184102 Jammu and Kashmir (India) GSTIN : 01ABGFS9266B1ZC PAN : ABGFS9266B State Code : 01 Phone No : Place of supply : KATHUA	<b>Ship To:</b> SATYAM CEMENT 1 Satyam Cement Hatli Road Rakh Jaiphar Kathua KATHUA - 184102 Jammu and Kashmir (India) GSTIN : 01ABGFS9266B1ZC PAN : ABGFS9266B State Code : 01 Phone No : Place of Supply : KATHUA	<b>Dispatch From:</b> Tirlokpur Road, Kala Amb Sirmaur-173030 Himachal Pradesh (India) CIN : L21012HP1980PLC004336 GSTIN : 02AABCR1676F1ZQ PAN : AABCR1676F State Code : 02 Phone No. : 8053800897
Inv No.: WP2230001905 Inv Date : 08.10.2023 Internal Doc. No. : 1026000207	SO No. : 152300206 SO Date : 08.10.2023	Vehicle No.: JK08B8762 Transporter Detail :

No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST
1	ASH OF PET COKE	26219000	KG	18,670.000	4.05	75,613.50	5.00	3,780.68
	Total			18,670.000		75,613.50		

Insurance Charges	0.00
Freight Charges	0.00
Packing Charges	0.00
Total Taxable Value	75,613.50
Total IGST	3,780.68
Total TCS	0.00
Amt. Roundoff	0.18
Grand Total	79,394.00

For RUCHIRA PAPERS LTD.

*[Signature]*  
 Authorized Signatory


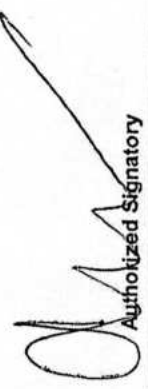
Total GST amount in words : Rs. Three Thousand Seven Hundred Eighty And Sixty Eight Paise Only  
 Total tax invoice amount in words : Rs. Seventy Nine Thousand Three Hundred Ninety Four Only  
 Dealer :  
 Freight :

**Terms & conditions :**

1. Goods Once Sold will not be Taken Back.
2. Interest @24% will be charged in case of delay Payment.
3. All disputes are subject to Nahan(H.P.) Jurisdiction.

Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.

ACC

	<b>TAX INVOICE</b> <small>(U/s.31 read with Rule-7)</small> <b>Ruchira Papers Limited Writing &amp; Printing Paper Unit</b>	Extra Copy																											
IRN No. : 796aa36770f16e39c387a2a600b928e66ce2f5c7b848e68dfc9b9e8baf19d6 E-Way Bill No.: 331668207042																													
<b>Bill To :</b> SHRI RAM INDUSTRIES Plot No 239 To 242 ,252 To 259 11D Centre Battalion Udhampur - 182101 Jammu and Kashmir (India) GSTIN : 01ACJFS5720J1Z7 PAN : ACJFS5720J State Code : 01 Phone No : Place of supply : Udhampur	<b>Ship To :</b> SHRI RAM INDUSTRIES Plot No 239 To 242 ,252 To 259 11D Centre Battalion Ballian Udhampur - 182101 Jammu and Kashmir (India) GSTIN : 01ACJFS5720J1Z7 PAN : ACJFS5720J State Code : 01 Phone No. : Place of Supply : Udhampur	<b>Dispatch From :</b> Tirlokpur Road, Kala Amb Sirmaur-173030 Himachal Pradesh (India) CIN : L21012HP1980PLC004336 GSTIN : 02AABCR1676F1ZQ PAN : AABCR1676F State Code : 02 Phone No. : 8053800897																											
Inv No. : WP2230001921 Inv Date : 09.10.2023 Internal Doc. No. : 1026000209	SO No. : 1522300208 SO Date : 09.10.2023	Vehicle No. : JK14E1681 Transporter Detail :																											
<table border="1" style="width:100%; border-collapse: collapse;"> <thead> <tr> <th>No.</th> <th>Item Description</th> <th>HSN/SAC</th> <th>UOM</th> <th>Qty.</th> <th>Rate</th> <th>Taxable Value</th> <th>IGST (%)</th> <th>IGST</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>ASH OF PET COKE</td> <td>26219000</td> <td>KG</td> <td>17,470.000</td> <td>4.05</td> <td>70,753.50</td> <td>5.00</td> <td>3,537.68</td> </tr> <tr> <td colspan="6" style="text-align: right;">Total</td> <td>70,753.50</td> <td></td> <td></td> </tr> </tbody> </table>			No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST	1	ASH OF PET COKE	26219000	KG	17,470.000	4.05	70,753.50	5.00	3,537.68	Total						70,753.50		
No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST																					
1	ASH OF PET COKE	26219000	KG	17,470.000	4.05	70,753.50	5.00	3,537.68																					
Total						70,753.50																							
Total GST amount in words : Rs. Three Thousand Five Hundred Thirty Seven And Sixty Eight Paise Only Total tax invoice amount in words : Rs. Seventy Four Thousand Two Hundred Ninety One Only Dealer : Freight :																													
<b>Terms &amp; conditions :</b> 1. Goods Once Sold will not be Taken Back. 2. Interest @24% will be charged in case of delay Payment. 3. All disputes are subject to Nahani(H.P.) Jurisdiction.																													
Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.																													
For RUCHIRA PAPERS LTD.  Authorized Signatory																													

**TAX INVOICE** (U/s. 31 read with Rule-7)  
**Ruchira Papers Limited Writing & Printing Paper Unit**

IRN No.: e465d4381948315d51823f67914a6be05caed069967142ffcc6811c871f521

E-Way Bill No.: 331668795675

Bill To:

SATYAM CEMENT

1 Satyam Cement Hatli Road Rakh Jalphar Kathua KATHUA - 184102 Jammu and Kashmir (India)  
 GSTIN : 01ABGFS9266B1ZC  
 PAN : ABGFS9266B  
 State Code : 01 Phone No :  
 Place of supply : KATHUA

Ship To:

SATYAM CEMENT

1 Satyam Cement Hatli Road Rakh Jalphar Kathua KATHUA - 184102 Jammu and Kashmir (India)  
 GSTIN : 01ABGFS9266B1ZC  
 PAN : ABGFS9266B  
 State Code : 01 Phone No :  
 Place of Supply : KATHUA

Dispatch From:

Tirlokpur Road, Kaia Amb  
 Sirmaur-173030 Himachal Pradesh (India)  
 CIN : L21012HP1980PLC004336  
 GSTIN : 02AABCR1676F1ZQ  
 PAN : AABCR1676F State Code : 02  
 Phone No. : 8053800897



Inv No.: WP2230001936

SO No.: 1522300209

Inv Date : 10.10.2023

SO Date : 10.10.2023

Internal Doc. No.: 1026000210

Payment term : Immediately Due

Vehicle No.: JK08B8598

Transporter Detail :

No.	Item Description	HSN/SAC	UOM	Qty.	Rate	Taxable Value	IGST (%)	IGST
1	ASH OF PET COKE	26219000	KG	18,690,000	4.05	75,694.50	5.00	3,784.73
	Total			18,690,000		75,694.50		3,784.73

Total GST amount in words : Rs. Three Thousand Seven Hundred Eighty Four And Seventy Three Paise Only

Total tax invoice amount in words : Rs. Seventy Nine Thousand Four Hundred Seventy Nine Only

Dealer :

Freight :

Terms & conditions :

- Goods Once Sold will not be Taken Back.
- Interest @24% will be charged in case of delay Payment.
- All disputes are subject to Nahar(F.P.) Jurisdiction.

Insurance Charges	0.00
Freight Charges	0.00
Packing Charges	0.00
Total Taxable Value	75,694.50
Total IGST	3,784.73
Total TCS	0.00
Amt. Roundoff	0.23
Grand Total	79,479.00

For RUCHIRA PAPERS LTD.

*[Signature]*  
 Authorized Signatory

Certified that the particulars given above are true and correct that indicate the amount represents the price charged and that there is no flow additional consideration directly or indirectly from the Buyer.

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ANNEXURE-R/2  
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FA77R-BOX

SATYAM  
CEMENT



& TMT

SARIA

KATHUA



JK 080/8598



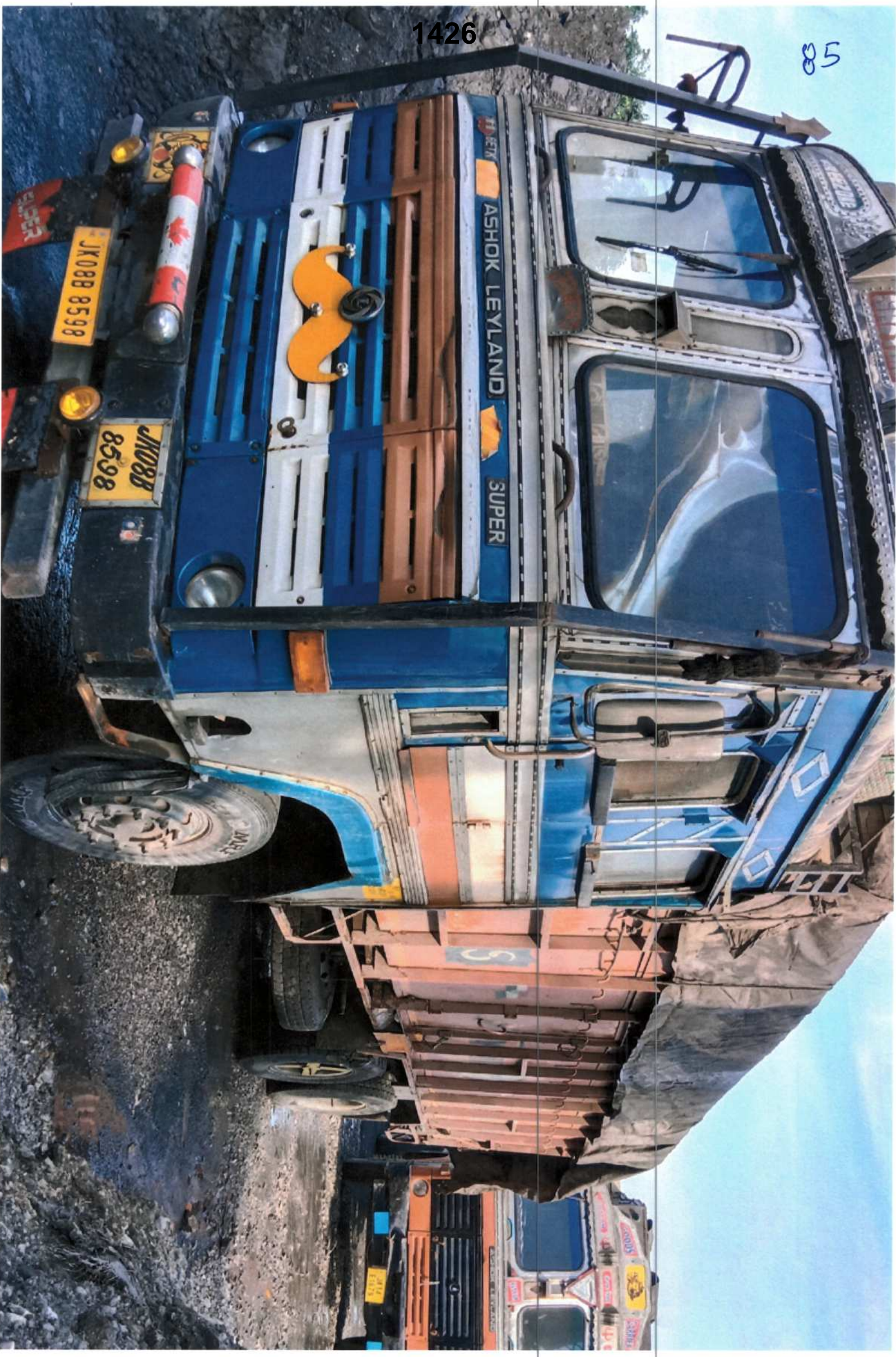
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*to Adh*

Ruchira Papers Limited  
Trilokpur Road, Kala-amb

Vendor wise Sale of Ash for the FY 2023-24

Vendor Name	Qty (in KG)	Basic Value	CGST Amount	SGST Amount	IGST Amount	Grand Total
LORD CHEMICAL INDUSTRIES	1,700	7,480	-	-	374	7,854
SATYAM CEMENT	24,95,150	93,57,984	-	-	4,67,899	98,25,883
SHRI RAM INDUSTRIES	22,86,030	85,53,434	-	-	4,27,672	89,81,106
SKY LARK TRADERS	19,68,810	86,62,762	2,16,572	2,16,572	-	90,95,906
<b>Total</b>	<b>67,51,690</b>	<b>2,65,81,660</b>	<b>2,16,572</b>	<b>2,16,572</b>	<b>8,95,945</b>	<b>2,79,10,749</b>

**CUSTOMER ACCOUNT STATEMENT**

COMPANY CODE: 1000  
 COMPANY NAME: Ruchira Papers Ltd.  
 COMPANY ADDRESS: Tirlokpur Road, Kala Amb, Kala Amb, Sirmaur, Himachal Prade  
 PLANT CODE: 1002  
 PLANT NAME: Ruchira Papers Limited-WPP  
 PLANT ADDRESS: Tirlokpur Road, Kala Amb Sirmaur 173030  
 CUSTOMER NAME SATYAM CEMENT (100654)  
 :  
 POSTING DATE: 01.04.2023 TO 31.03.2024

Date	Particulars(Doc no /Narration)	Debit	Credit	Balance
	Opening Balance			- 557756.00
05.04.2023	R-WP2230000034 D-10000131	87734.00	0.00	- 470022.00
08.04.2023	R-WP2230000075 D-10000726	116655.00	0.00	- 353367.00
09.04.2023	R-WP2230000084 D-10000537	90321.00	0.00	- 263046.00
10.04.2023	R-RTGS RECD D-1400000151 (BY AMT OF RTGS RECD)	0.00	800000.00	- 1063046.00
12.04.2023	R-WP2230000108 D-10000724	80758.00	0.00	- 982288.00
15.04.2023	R-WP2230000137 D-10000723	85978.00	0.00	- 896310.00
16.04.2023	R-WP2230000148 D-10000727	83714.00	0.00	- 812596.00
21.04.2023	R-WP2230000208 D-10000456	85840.00	0.00	- 726756.00
23.04.2023	R-WP2230000224 D-10000457	82652.00	0.00	- 644104.00
25.04.2023	R-WP2230000240 D-10000722	82652.00	0.00	- 561452.00
28.04.2023	R-WP2230000251 D-10000725	99376.00	0.00	- 462076.00
28.04.2023	R-RTGS RECD D-1400000608	0.00	500000.00	- 962076.00
29.04.2023	R-WP2230000268 D-10000728	79141.00	0.00	- 882935.00
01.05.2023	R-WP2230000277 D-10000732	81358.00	0.00	- 801577.00
03.05.2023	R-WP2230000298 D-10000774	77939.00	0.00	- 723638.00
03.05.2023	R-WP2230000300 D-10000778	77339.00	0.00	- 646299.00
04.05.2023	R-WP2230000311 D-10000802	78217.00	0.00	- 568082.00
08.05.2023	R-WP2230000355 D-10000923	75953.00	0.00	- 492129.00
11.05.2023	R-WP2230000384 D-10000995	78910.00	0.00	- 413219.00
11.05.2023	R-WP2230000386 D-10000998	78217.00	0.00	- 335002.00
14.05.2023	R-WP2230000431 D-10001091	72626.00	0.00	- 262376.00
17.05.2023	R-WP2230000459	80527.00	0.00	- 181849.00
<b>TOTAL</b>		<b>1595380.00</b>	<b>1300000.00</b>	

Date	Particulars(Doc no /Narration)	Debit	Credit	Balance
	D-10001155			
17.05.2023	R-WP2230000460 D-10001156	78679.00	0.00	- 103170.00
19.05.2023	R-WP2230000482 D-10001199	81081.00	0.00	- 22089.00
22.05.2023	R-WP2230000511 D-10001271	75583.00	0.00	53494.00
24.05.2023	R-WP2230000527 D-10001307	79741.00	0.00	133235.00
25.05.2023	R-WP2230000540 D-10001330	86717.00	0.00	219952.00
26.05.2023	R-WP2230000558 D-10001351	86394.00	0.00	306346.00
29.05.2023	R-WP2230000574 D-10001392	78494.00	0.00	384840.00
29.05.2023	R-PAYMENT RECD D-1400001249 (PAYMENT RECD)	0.00	500000.00	- 115160.00
31.05.2023	R-WP2230000585 D-10001425	81682.00	0.00	- 33478.00
01.06.2023	R-WP2230000594 D-10001449	78863.00	0.00	45385.00
02.06.2023	R-WP2230000607 D-10001480	79787.00	0.00	125172.00
05.06.2023	R-WP2230000636 D-10001556	78494.00	0.00	203666.00
06.06.2023	R-WP2230000642 D-10001573	81127.00	0.00	284793.00
07.06.2023	R-WP2230000649 D-10001589	78632.00	0.00	363425.00
08.06.2023	R-WP2230000660 D-10001620	81312.00	0.00	444737.00
09.06.2023	R-WP2230000667 D-10001641	79002.00	0.00	523739.00
10.06.2023	R-WP2230000682 D-10001677	78494.00	0.00	602233.00
12.06.2023	R-WP2230000698 D-10001713	78540.00	0.00	680773.00
12.06.2023	R-PAYMENT RECD D-1400001557	0.00	250000.00	430773.00
13.06.2023	R-PAYMENT RECD D-1400001596	0.00	250000.00	180773.00
15.06.2023	R-WP2230000724 D-10001781	80850.00	0.00	261623.00
16.06.2023	R-WP2230000737 D-10001806	85239.00	0.00	346862.00
16.06.2023	R-PAYMENT RECD D-1400001662	0.00	650000.00	- 303138.00
17.06.2023	R-WP2230000745 D-10001829	88334.00	0.00	- 214804.00
19.06.2023	R-WP2230000761 D-10001868	88057.00	0.00	- 126747.00
19.06.2023	R-PAYMENT RECD D-1400001716	0.00	400000.00	- 526747.00
21.06.2023	R-WP2230000787 D-10001932	87919.00	0.00	- 438828.00
22.06.2023	R-WP2230000795	80758.00	0.00	- 358070.00
TOTAL		3468928.00	3350000.00	

Date	Particulars(Doc no /Narration)	Debit	Credit	Balance
	D-10001959			
26.06.2023	R-TDS D-1000008254 (BY TDS DED UP TO MARCH.2023)	0.00	4371.00	- 362441.00
28.06.2023	R-WP2230000847 D-10002095	82328.00	0.00	- 280113.00
29.06.2023	R-WP2230000852 D-10002123	83391.00	0.00	- 196722.00
30.06.2023	R-WP2230000856 D-10002145	88334.00	0.00	- 108388.00
30.06.2023	R- D-1000008395	0.00	0.00	- 108388.00
01.07.2023	R-WP2230000862 D-10002168	56409.00	0.00	- 51979.00
01.07.2023	R-PAYMENT RECD D-1400001991	0.00	400000.00	- 451979.00
02.07.2023	R-WP2230000867 D-10002179	52758.00	0.00	- 399221.00
05.07.2023	R-WP2230000881 D-10002243	53925.00	0.00	- 345296.00
06.07.2023	R-WP2230000891 D-10002270	52429.00	0.00	- 292867.00
07.07.2023	R-WP2230000900 D-10002297	54523.00	0.00	- 238344.00
09.07.2023	R-WP2230000920 D-10002352	52369.00	0.00	- 185975.00
10.07.2023	R-WP2230000925 D-10002368	54015.00	0.00	- 131960.00
11.07.2023	R-WP2230000931 D-10002391	54104.00	0.00	- 77856.00
13.07.2023	R-WP2230000954 D-10002442	51800.00	0.00	- 26056.00
14.07.2023	R-WP2230000958 D-10002474	49795.00	0.00	23739.00
17.07.2023	R-WP2230000983 D-10002541	49735.00	0.00	73474.00
17.07.2023	R-PAYMENT RECD D-1400002322	0.00	400000.00	- 326526.00
18.07.2023	R-WP2230000993 D-10002572	54015.00	0.00	- 272511.00
20.07.2023	R-WP2230001014 D-10002626	55242.00	0.00	- 217269.00
21.07.2023	R-WP2230001023 D-10002649	57785.00	0.00	- 159484.00
24.07.2023	R-WP2230001048 D-10002719	54344.00	0.00	- 105140.00
25.07.2023	R-WP2230001066 D-10002767	54254.00	0.00	- 50886.00
25.07.2023	R-WP2230001067 D-10002768	53626.00	0.00	2740.00
25.07.2023	R-PAYMENT RECD D-1400002518	0.00	650000.00	- 647260.00
27.07.2023	R-WP2230001090 D-10002825	54015.00	0.00	- 593245.00
30.07.2023	R-WP2230001134 D-10002924	53207.00	0.00	- 540038.00
TOTAL		4822089.00	4804371.00	

Date	Particulars(Doc no /Narration)	Debit	Credit	Balance
01.08.2023	R-WP2230001159 D-10002989	54853.00	0.00	- 485185.00
03.08.2023	R-WP2230001181 D-10003048	52728.00	0.00	- 432457.00
05.08.2023	R-WP2230001207 D-10003108	44738.00	0.00	- 387719.00
10.08.2023	R-WP2230001269 D-10003274	54523.00	0.00	- 333196.00
12.08.2023	R-WP2230001287 D-10003322	53596.00	0.00	- 279600.00
14.08.2023	R-PAYMENT RECD D-1400003030	0.00	500000.00	- 779600.00
17.08.2023	R-WP2230001331 D-10003446	55900.00	0.00	- 723700.00
19.08.2023	R-WP2230001343 D-10003505	57306.00	0.00	- 666394.00
19.08.2023	R-PAYMENT RECD D-1400003177 (PAYMENT RECD)	0.00	500000.00	- 1166394.00
21.08.2023	R-WP2230001357 D-10003548	56917.00	0.00	- 1109477.00
24.08.2023	R-PAYMENT RECD D-1400003298	0.00	170000.00	- 1279477.00
25.08.2023	R-WP2230001403 D-10003662	56349.00	0.00	- 1223128.00
26.08.2023	R-WP2230001416 D-10003689	54733.00	0.00	- 1168395.00
27.08.2023	R-WP2230001436 D-10003737	57516.00	0.00	- 1110879.00
29.08.2023	R-WP2230001469 D-10003812	51980.00	0.00	- 1058899.00
01.09.2023	R-WP2230001497 D-10003881	54882.00	0.00	- 1004017.00
03.09.2023	R-WP2230001521 D-10003931	54643.00	0.00	- 949374.00
05.09.2023	R-WP2230001541 D-10003995	53117.00	0.00	- 896257.00
07.09.2023	R-WP2230001558 D-10004042	54583.00	0.00	- 841674.00
08.09.2023	R-WP2230001577 D-10004095	53656.00	0.00	- 788018.00
10.09.2023	R-WP2230001594 D-10004144	53027.00	0.00	- 734991.00
11.09.2023	R-WP2230001598 D-10004159	51980.00	0.00	- 683011.00
12.09.2023	R-WP2230001607 D-10004187	53356.00	0.00	- 629655.00
14.09.2023	R-PAYMENT RECD. D-1400003824 (PAYMENT RECD)	0.00	450000.00	- 1079655.00
17.09.2023	R-WP2230001675 D-10004351	56139.00	0.00	- 1023516.00
18.09.2023	R-WP2230001683 D-10004366	53027.00	0.00	- 970489.00
19.09.2023	R-WP2230001697 D-10004407	52429.00	0.00	- 918060.00
21.09.2023	R-WP2230001715 D-10004464	55661.00	0.00	- 862399.00
TOTAL		6119728.00	6424371.00	

Date	Particulars(Doc no /Narration)	Debit	Credit	Balance
23.09.2023	R-WP2230001731 D-10004507	55032.00	0.00	- 807367.00
26.09.2023	R-WP2230001759 D-10004590	52219.00	0.00	- 755148.00
27.09.2023	R-WP2230001767 D-10004612	52728.00	0.00	- 702420.00
28.09.2023	R-WP2230001775 D-10004647	53895.00	0.00	- 648525.00
30.09.2023	R-WP2230001808 D-10004700	52518.00	0.00	- 596007.00
02.10.2023	R-WP2230001831 D-10004754	78501.00	0.00	- 517506.00
03.10.2023	R-WP2230001843 D-10004784	79819.00	0.00	- 437687.00
03.10.2023	R-PAYMENT RECD D-1400004239	0.00	600000.00	- 1037687.00
04.10.2023	R-WP2230001850 D-10004811	75865.00	0.00	- 961822.00
08.10.2023	R-WP2230001905 D-10004935	79394.00	0.00	- 882428.00
10.10.2023	R-WP2230001936 D-10004992	79479.00	0.00	- 802949.00
11.10.2023	R-WP2230001955 D-10005037	47926.00	0.00	- 755023.00
13.10.2023	R-WP2230001980 D-10005092	76460.00	0.00	- 678563.00
16.10.2023	R-WP2230002014 D-10005165	78161.00	0.00	- 600402.00
17.10.2023	R-WP2230002026 D-10005202	81350.00	0.00	- 519052.00
19.10.2023	R-WP2230002053 D-10005266	77438.00	0.00	- 441614.00
20.10.2023	R-WP2230002068 D-10005293	78501.00	0.00	- 363113.00
22.10.2023	R-WP2230002095 D-10005353	76460.00	0.00	- 286653.00
24.10.2023	R-WP2230002122 D-10005413	76120.00	0.00	- 210533.00
26.10.2023	R-WP2230002147 D-10005486	75312.00	0.00	- 135221.00
29.10.2023	R-WP2230002183 D-10005571	75865.00	0.00	- 59356.00
01.11.2023	R-WP2230002224 D-10005676	74504.00	0.00	15148.00
01.11.2023	R-PAYMENT RECD D-1400005021	0.00	250000.00	- 234852.00
02.11.2023	R-PAYMENT RECD D-1400005040	0.00	350000.00	- 584852.00
04.11.2023	R-WP2230002250 D-10005743	79734.00	0.00	- 505118.00
05.11.2023	R-WP2230002256 D-10005767	78331.00	0.00	- 426787.00
06.11.2023	R-WP2230002266 D-10005796	75567.00	0.00	- 351220.00
08.11.2023	R-WP2230002283 D-10005853	75142.00	0.00	- 276078.00
TOTAL		7906049.00	7624371.00	

Date	Particulars(Doc no /Narration)	Debit	Credit	Balance
10.11.2023	R-WP2230002296 D-10005887	75269.00	0.00	- 200809.00
11.11.2023	R-WP2230002298 D-10005906	73781.00	0.00	- 127028.00
12.11.2023	R-WP2230002304 D-10005923	72335.00	0.00	- 54693.00
14.11.2023	R-WP2230002313 D-10005951	78969.00	0.00	24276.00
16.11.2023	R-WP2230002338 D-10006017	93512.00	0.00	117788.00
17.11.2023	R-WP2230002357 D-10006055	75652.00	0.00	193440.00
19.11.2023	R-WP2230002383 D-10006120	75269.00	0.00	268709.00
19.11.2023	R-WP2230002384 D-10006121	79819.00	0.00	348528.00
21.11.2023	R-PAYMENT RECD D-1400005449	0.00	500000.00	- 151472.00
22.11.2023	R-WP2230002424 D-10006216	78374.00	0.00	- 73098.00
22.11.2023	R-WP2230002425 D-10006218	84072.00	0.00	10974.00
23.11.2023	R-WP2230002436 D-10006243	77268.00	0.00	88242.00
25.11.2023	R-WP2230002465 D-10006314	74504.00	0.00	162746.00
26.11.2023	R-WP2230002483 D-10006346	71952.00	0.00	234698.00
27.11.2023	R-WP2230002494 D-10006378	73568.00	0.00	308266.00
28.11.2023	R-WP2230002509 D-10006413	74164.00	0.00	382430.00
30.11.2023	R-WP2230002539 D-10006484	75397.00	0.00	457827.00
01.12.2023	R-WP2230002552 D-10006514	76035.00	0.00	533862.00
01.12.2023	R-PAYMENT RECD D-1400005710	0.00	500000.00	33862.00
02.12.2023	R-PAYMENT RECD D-1400005744	0.00	500000.00	- 466138.00
15.12.2023	R-PAYMENT RECD D-1400006093 (PAYMENT RECD)	0.00	600000.00	- 1066138.00
21.12.2023	R-WP2230002664 D-10006994	74674.00	0.00	- 991464.00
21.12.2023	R-WP2230002669 D-10007002	75482.00	0.00	- 915982.00
23.12.2023	R-WP2230002679 D-10007035	77098.00	0.00	- 838884.00
24.12.2023	R-WP2230002691 D-10007070	75227.00	0.00	- 763657.00
26.12.2023	R-WP2230002708 D-10007115	74929.00	0.00	- 688728.00
28.12.2023	R-WP2230002730 D-10007186	78969.00	0.00	- 609759.00
30.12.2023	R-WP2230002754 D-10007236	78033.00	0.00	- 531726.00
TOTAL		9750401.00	9724371.00	

Date	Particulars(Doc no /Narration)	Debit	Credit	Balance
30.12.2023	R-TDS D-1000038568 (BY AMT OF TDS DEDUCTS.)	0.00	6548.00	- 538274.00
30.12.2023	R-PAYMENT RECD D-1400006430 (PAYMENT RECD)	0.00	400000.00	- 938274.00
31.12.2023	R-WP2230002764 D-10007269	75482.00	0.00	- 862792.00
11.01.2024	R- D-1000040769	0.00	0.00	- 862792.00
18.01.2024	R-TRF D-1000042045 (AMT TRF FROM SECURITY A/C)	0.00	0.00	- 862792.00
20.01.2024	R-NEFT D-1000042251 (PNB BANK)	862792.00	0.00	0.00
20.01.2024	R- D-1000042402	0.00	0.00	0.00
31.01.2024	R- D-1000044977	0.00	0.00	0.00
08.02.2024	R-TDS D-1000045597 (TDS 0.1% DED UP TO 31.12.2023)	0.00	3460.00	- 3460.00
09.03.2024	R-NEFT D-1000050597 (NEFT PNB CC CHD)	3460.00	0.00	0.00
09.03.2024	R- D-1000050599	0.00	0.00	0.00
TOTAL		10692135.00	10134379.00	

**CUSTOMER ACCOUNT STATEMENT**

COMPANY CODE: 1000  
 COMPANY NAME: Ruchira Papers Ltd.  
 COMPANY ADDRESS: Tirlokpur Road, Kala Amb, Kala Amb, Sirmaur, Himachal Prade  
 PLANT CODE: 1002  
 PLANT NAME: Ruchira Papers Limited-WPP  
 PLANT ADDRESS: Tirlokpur Road, Kala Amb Sirmaur 173030  
 CUSTOMER NAME SHRI RAM INDUSTRIES (100672)  
 :  
 POSTING DATE: 01.04.2023 TO 31.03.2024

Date	Particulars(Doc no /Narration)	Debit	Credit	Balance
	Opening Balance			- 1103708.00
02.04.2023	R-WP2230000005 D-10000009	83761.00	0.00	- 1019947.00
02.04.2023	R-WP2230000009 D-10000014	83899.00	0.00	- 936048.00
03.04.2023	R-WP2230000017 D-10000030	82698.00	0.00	- 853350.00
04.04.2023	R-WP2230000023 D-10000053	86024.00	0.00	- 767326.00
06.04.2023	R-WP2230000037 D-10000096	82744.00	0.00	- 684582.00
08.04.2023	R-WP2230000070 D-10000523	84916.00	0.00	- 599666.00
11.04.2023	R-WP2230000102 D-10000558	88704.00	0.00	- 510962.00
11.04.2023	R-RTGS RECD D-1400000175 (BY AMT OF RTGS RECD)	0.00	400000.00	- 910962.00
13.04.2023	R-WP2230000123 D-10000584	89166.00	0.00	- 821796.00
18.04.2023	R-WP2230000170 D-10000626	83668.00	0.00	- 738128.00
19.04.2023	R-WP2230000178 D-10000298	83668.00	0.00	- 654460.00
20.04.2023	R-WP2230000188 D-10000323	84407.00	0.00	- 570053.00
24.04.2023	R-WP2230000234 D-10000423	82282.00	0.00	- 487771.00
24.04.2023	R-RTGS RECD D-1400000429	0.00	340000.00	- 827771.00
26.04.2023	R-WP2230000245 D-10000479	77801.00	0.00	- 749970.00
28.04.2023	R-WP2230000252 D-10000638	81173.00	0.00	- 668797.00
01.05.2023	R-WP2230000280 D-10000696	74290.00	0.00	- 594507.00
05.05.2023	R-WP2230000318 D-10000826	70686.00	0.00	- 523821.00
06.05.2023	R-WP2230000331 D-10000859	67498.00	0.00	- 456323.00
06.05.2023	R-PAYMENT RECD D-1400000780	0.00	500000.00	- 956323.00
08.05.2023	R-WP2230000358 D-10000927	72534.00	0.00	- 883789.00
09.05.2023	R-WP2230000367	76969.00	0.00	- 806820.00
TOTAL		1459919.00	1240000.00	

Date	Particulars(Doc no /Narration)	Debit	Credit	Balance
	D-10000948			
10.05.2023	R-WP2230000378 D-10001020	76877.00	0.00	- 729943.00
12.05.2023	R-WP2230000393 D-10001017	74613.00	0.00	- 655330.00
13.05.2023	R-WP2230000421 D-10001066	77200.00	0.00	- 578130.00
16.05.2023	R-WP2230000444 D-10001121	73135.00	0.00	- 504995.00
18.05.2023	R-WP2230000471 D-10001174	74983.00	0.00	- 430012.00
19.05.2023	R-PAYMENT RECD. D-1400001070 (PAYMENT RECD SHRI RAM INDUSTRIES)	0.00	340000.00	- 770012.00
20.05.2023	R-WP2230000490 D-10001219	74521.00	0.00	- 695491.00
21.05.2023	R-WP2230000501 D-10001240	75491.00	0.00	- 620000.00
23.05.2023	R-WP2230000517 D-10001286	75260.00	0.00	- 544740.00
23.05.2023	R-PAYMENT RECD. D-1400001144 (PAYMENT RECD FROM SHRI RAM INDUSTRIES)	0.00	300000.00	- 844740.00
27.05.2023	R-WP2230000565 D-10001364	81035.00	0.00	- 763705.00
28.05.2023	R-WP2230000570 D-10001380	75214.00	0.00	- 688491.00
30.05.2023	R-WP2230000579 D-10001407	75629.00	0.00	- 612862.00
03.06.2023	R-WP2230000615 D-10001508	79187.00	0.00	- 533675.00
04.06.2023	R-WP2230000625 D-10001533	80018.00	0.00	- 453657.00
12.06.2023	R-WP2230000693 D-10001702	76369.00	0.00	- 377288.00
13.06.2023	R-WP2230000705 D-10001730	80111.00	0.00	- 297177.00
14.06.2023	R-WP2230000715 D-10001753	83021.00	0.00	- 214156.00
14.06.2023	R-PAYMENT RECD D-1400001615	0.00	500000.00	- 714156.00
18.06.2023	R-WP2230000756 D-10001856	82837.00	0.00	- 631319.00
20.06.2023	R-WP2230000769 D-10001893	87503.00	0.00	- 543816.00
20.06.2023	R-PAYMENT RECD D-1400001753	0.00	200000.00	- 743816.00
21.06.2023	R-PAYMENT RECD D-1400001763	0.00	200000.00	- 943816.00
23.06.2023	R-WP2230000799 D-10001971	86533.00	0.00	- 857283.00
24.06.2023	R-WP2230000815 D-10002012	71518.00	0.00	- 785765.00
25.06.2023	R-WP2230000832 D-10002040	8774.00	0.00	- 703991.00
26.06.2023	R-TDS	0.00	4680.00	- 708671.00
TOTAL		3179717.00	2780000.00	

Date	Particulars(Doc no /Narration)	Debit	Credit	Balance
	D-1000008255 (BY TDS DED UP TO MARCH.2023)			
28.06.2023	R-WP2230000848 D-10002096	85100.00	0.00	- 623571.00
30.06.2023	R- D-1000008441	0.00	0.00	- 623571.00
03.07.2023	R-WP2230000871 D-10002199	52369.00	0.00	- 571202.00
04.07.2023	R-WP2230000876 D-10002222	54284.00	0.00	- 516918.00
04.07.2023	R-PAYMENT RECD D-1400002069	0.00	200000.00	- 716918.00
06.07.2023	R-PAYMENT RECD D-1400002097	0.00	200000.00	- 916918.00
07.07.2023	R-PAYMENT RECD D-1400002138	0.00	100000.00	- 1016918.00
08.07.2023	R-WP2230000909 D-10002328	54583.00	0.00	- 962335.00
12.07.2023	R-WP2230000942 D-10002417	53925.00	0.00	- 908410.00
15.07.2023	R-PAYMENT RECD D-1400002309	0.00	100000.00	- 1008410.00
16.07.2023	R-WP2230000973 D-10002514	51291.00	0.00	- 957119.00
19.07.2023	R-WP2230001004 D-10002601	55421.00	0.00	- 901698.00
21.07.2023	R-WP2230001024 D-10002654	53446.00	0.00	- 848252.00
22.07.2023	R-WP2230001034 D-10002681	53925.00	0.00	- 794327.00
23.07.2023	R-WP2230001040 D-10002698	52848.00	0.00	- 741479.00
26.07.2023	R-WP2230001075 D-10002797	53835.00	0.00	- 687644.00
28.07.2023	R-WP2230001108 D-10002865	54134.00	0.00	- 633510.00
29.07.2023	R-WP2230001121 D-10002896	53596.00	0.00	- 579914.00
31.07.2023	R-WP2230001147 D-10002952	50902.00	0.00	- 529012.00
02.08.2023	R-WP2230001173 D-10003021	54942.00	0.00	- 474070.00
02.08.2023	R-PAYMENT RECD D-1400002714	0.00	350000.00	- 824070.00
04.08.2023	R-WP2230001194 D-10003076	52967.00	0.00	- 771103.00
08.08.2023	R-WP2230001244 D-10003209	53865.00	0.00	- 717238.00
09.08.2023	R-WP2230001255 D-10003235	53775.00	0.00	- 663463.00
11.08.2023	R-WP2230001276 D-10003296	52488.00	0.00	- 610975.00
14.08.2023	R-WP2230001309 D-10003391	54104.00	0.00	- 556871.00
15.08.2023	R-WP2230001312 D-10003397	55122.00	0.00	- 501749.00
TOTAL		4336639.00	3734680.00	

Date	Particulars(Doc no /Narration)	Debit	Credit	Balance
16.08.2023	R-WP2230001318 D-10003416	55182.00	0.00	- 446567.00
16.08.2023	R-PAYMENT RECD D-1400003045	0.00	300000.00	- 746567.00
18.08.2023	R-WP2230001339 D-10003491	53386.00	0.00	- 693181.00
20.08.2023	R-WP2230001351 D-10003530	52578.00	0.00	- 640603.00
22.08.2023	R-WP2230001367 D-10003568	56259.00	0.00	- 584344.00
23.08.2023	R-WP2230001378 D-10003596	57007.00	0.00	- 527337.00
23.08.2023	R-PAYMENT RECD D-1400003262	0.00	200000.00	- 727337.00
24.08.2023	R-WP2230001389 D-10003624	54074.00	0.00	- 673263.00
27.08.2023	R-WP2230001439 D-10003741	65027.00	0.00	- 608236.00
28.08.2023	R-WP2230001453 D-10003769	54254.00	0.00	- 553982.00
31.08.2023	R-WP2230001490 D-10003854	53386.00	0.00	- 500596.00
01.09.2023	R-WP2230001498 D-10003887	52548.00	0.00	- 448048.00
01.09.2023	R-PAYMENT RECD D-1400003491	0.00	300000.00	- 748048.00
02.09.2023	R-WP2230001511 D-10003910	56139.00	0.00	- 691909.00
04.09.2023	R-WP2230001534 D-10003979	51740.00	0.00	- 640169.00
04.09.2023	R-PAYMENT RECD D-1400003543	0.00	200000.00	- 840169.00
06.09.2023	R-WP2230001550 D-10004023	52099.00	0.00	- 788070.00
08.09.2023	R-WP2230001572 D-10004082	53925.00	0.00	- 734145.00
09.09.2023	R-WP2230001585 D-10004122	52788.00	0.00	- 681357.00
11.09.2023	R-PAYMENT RECEIVED D-1400003718 (SHRI RAM INDUSTRIES)	0.00	299970.00	- 981327.00
13.09.2023	R-WP2230001622 D-10004217	53895.00	0.00	- 927432.00
14.09.2023	R-WP2230001639 D-10004259	52459.00	0.00	- 874973.00
15.09.2023	R-WP2230001651 D-10004286	51321.00	0.00	- 823652.00
16.09.2023	R-WP2230001662 D-10004318	53117.00	0.00	- 770535.00
20.09.2023	R-WP2230001707 D-10004437	56588.00	0.00	- 713947.00
20.09.2023	R-PAYMENT RECD. D-1400003980 (PAYMENT RECD)	0.00	239760.00	- 953707.00
22.09.2023	R-WP2230001723 D-10004488	51800.00	0.00	- 901907.00
25.09.2023	R-WP2230001748 D-10004551	54374.00	0.00	- 847533.00
TOTAL		5530585.00	5274410.00	

Date	Particulars(Doc no /Narration)	Debit	Credit	Balance
26.09.2023	R-WP2230001753 D-10004569	54703.00	0.00	- 792830.00
29.09.2023	R-WP2230001792 D-10004672	54374.00	0.00	- 738456.00
01.10.2023	R-WP2230001822 D-10004734	76800.00	0.00	- 661656.00
02.10.2023	R-PAYMENT RECD D-1400004228	0.00	200000.00	- 861656.00
04.10.2023	R-PAYMENT RECD D-1400004270	0.00	399400.00	- 1261056.00
05.10.2023	R-WP2230001865 D-10004847	76545.00	0.00	- 1184511.00
06.10.2023	R-WP2230001882 D-10004879	78374.00	0.00	- 1106137.00
07.10.2023	R-WP2230001894 D-10004918	75439.00	0.00	- 1030698.00
09.10.2023	R-WP2230001921 D-10004967	74291.00	0.00	- 956407.00
11.10.2023	R-WP2230001948 D-10005018	76205.00	0.00	- 880202.00
12.10.2023	R-WP2230001962 D-10005052	74887.00	0.00	- 805315.00
14.10.2023	R-WP2230001995 D-10005120	74504.00	0.00	- 730811.00
17.10.2023	R-WP2230002022 D-10005189	78161.00	0.00	- 652650.00
18.10.2023	R-WP2230002037 D-10005233	76502.00	0.00	- 576148.00
19.10.2023	R-PAYMENT RECD D-1400004675	0.00	349650.00	- 925798.00
21.10.2023	R-WP2230002081 D-10005323	75312.00	0.00	- 850486.00
23.10.2023	R-WP2230002107 D-10005382	79819.00	0.00	- 770667.00
25.10.2023	R-WP2230002131 D-10005447	78289.00	0.00	- 692378.00
27.10.2023	R-WP2230002159 D-10005511	74759.00	0.00	- 617619.00
28.10.2023	R-WP2230002172 D-10005539	77523.00	0.00	- 540096.00
29.10.2023	R-WP2230002187 D-10005588	72548.00	0.00	- 467548.00
31.10.2023	R-WP2230002209 D-10005643	73015.00	0.00	- 394533.00
31.10.2023	R-WP2230002212 D-10005650	78544.00	0.00	- 315989.00
02.11.2023	R-WP2230002232 D-10005696	77140.00	0.00	- 238849.00
02.11.2023	R-PAYMENT RECD D-1400005041	0.00	499500.00	- 738349.00
03.11.2023	R-WP2230002242 D-10005717	78671.00	0.00	- 659678.00
07.11.2023	R-WP2230002272 D-10005807	75099.00	0.00	- 584579.00
07.11.2023	R-WP2230002277 D-10005832	71144.00	0.00	- 513435.00
TOTAL		7313233.00	6722960.00	

Date	Particulars(Doc no /Narration)	Debit	Credit	Balance
10.11.2023	R-WP2230002295 D-10005884	73568.00	0.00	- 439867.00
14.11.2023	R-WP2230002312 D-10005949	81180.00	0.00	- 358687.00
15.11.2023	R-WP2230002323 D-10005973	74887.00	0.00	- 283800.00
17.11.2023	R-PAYMENT RECD D-1400005366	0.00	399600.00	- 683400.00
18.11.2023	R-WP2230002372 D-10006098	76035.00	0.00	- 607365.00
20.11.2023	R-WP2230002397 D-10006145	75524.00	0.00	- 531841.00
21.11.2023	R-WP2230002412 D-10006175	76460.00	0.00	- 455381.00
21.11.2023	R-PAYMENT RECD D-1400005439	0.00	249750.00	- 705131.00
22.11.2023	R-PAYMENT RECD D-1400005493	0.00	249750.00	- 954881.00
23.11.2023	R-WP2230002439 D-10006252	78416.00	0.00	- 876465.00
24.11.2023	R-WP2230002451 D-10006274	77906.00	0.00	- 798559.00
26.11.2023	R-WP2230002482 D-10006345	77778.00	0.00	- 720781.00
28.11.2023	R-WP2230002513 D-10006430	72590.00	0.00	- 648191.00
29.11.2023	R-WP2230002522 D-10006445	73143.00	0.00	- 575048.00
02.12.2023	R-WP2230002567 D-10006544	75567.00	0.00	- 499481.00
02.12.2023	R-PAYMENT RECD D-1400005745	0.00	389610.00	- 889091.00
06.12.2023	R-PAYMENT RECD D-1400005872 (PAYMENT RECD)	0.00	299700.00	- 1188791.00
19.12.2023	R-WP2230002658 D-10006943	82201.00	0.00	- 1106590.00
20.12.2023	R-WP2230002661 D-10006964	73951.00	0.00	- 1032639.00
22.12.2023	R-WP2230002671 D-10007013	77268.00	0.00	- 955371.00
24.12.2023	R-WP2230002693 D-10007075	75354.00	0.00	- 880017.00
25.12.2023	R-WP2230002696 D-10007084	76673.00	0.00	- 803344.00
27.12.2023	R-WP2230002718 D-10007143	75354.00	0.00	- 727990.00
28.12.2023	R-WP2230002725 D-10007167	76290.00	0.00	- 651700.00
29.12.2023	R-WP2230002742 D-10007205	75567.00	0.00	- 576133.00
30.12.2023	R-TDS D-1000038569 (BY AMT OF TDS DEDUCTS.)	0.00	270.00	- 576403.00
31.12.2023	R-WP2230002767 D-10007280	71825.00	0.00	- 504578.00
01.01.2024	R-WP2230002770 D-10007296	70336.00	0.00	- 434242.00
TOTAL		8981106.00	8311640.00	

Date	Particulars(Doc no /Narration)	Debit	Credit	Balance
22.01.2024	R-TRF D-1000042404 (AMT TRF TO CUSTOMER A/C)	0.00	0.00	- 434242.00
23.01.2024	R-NEFT D-1000042509 (balance payment)	434242.00	0.00	0.00
31.01.2024	R- D-1000044501	0.00	0.00	0.00
08.02.2024	R-TDS D-1000045598 (TDS 0.1% DED UP TO 31.12.2023)	0.00	3040.00	- 3040.00
09.03.2024	R-NEFT D-1000050596 (NEFT PNB CC CHD)	3040.00	0.00	0.00
09.03.2024	R- D-1000050598	0.00	0.00	0.00
30.03.2024	R-PAYMENT RECD D-1000056166 (PAYMENT RECD)	0.00	1000000.00	- 1000000.00
31.03.2024	R-SECURITY D-1000056898	0.00	0.00	- 1000000.00
TOTAL		9418388.00	9314680.00	

**CUSTOMER ACCOUNT STATEMENT**

COMPANY CODE: 1000  
 COMPANY NAME: Ruchira Papers Ltd.  
 COMPANY ADDRESS: Tirlokpur Road, Kala Amb, Kala Amb, Sirmaur, Himachal Prade  
 PLANT CODE: 1002  
 PLANT NAME: Ruchira Papers Limited-WPP  
 PLANT ADDRESS: Tirlokpur Road, Kala Amb Sirmaur 173030  
 CUSTOMER NAME SKY LARK TRADERS (402323)  
 :  
 POSTING DATE: 01.04.2023 TO 31.03.2024

Date	Particulars(Doc no /Narration)	Debit	Credit	Balance
	Opening Balance			0.00
28.12.2023	R-RTGS RECD D-1000038417 (PAYMENT RECD)	0.00	1000000.00	- 1000000.00
02.01.2024	R-WP2230002774 D-10007317	48187.00	0.00	- 951813.00
02.01.2024	R-WP2230002775 D-10007318	69716.00	0.00	- 882097.00
02.01.2024	R-PAYMENT RECD D-1400006474 (PAYMENT RECD)	0.00	200000.00	- 1082097.00
03.01.2024	R-PAYMENT RECD D-1400006504 (PAYMENT RECD)	0.00	200000.00	- 1282097.00
04.01.2024	R-WP2230002787 D-10007361	52529.00	0.00	- 1229568.00
04.01.2024	R-WP2230002788 D-10007365	72765.00	0.00	- 1156803.00
06.01.2024	R-WP2230002815 D-10007438	97759.00	0.00	- 1059044.00
07.01.2024	R-WP2230002818 D-10007447	50358.00	0.00	- 1008686.00
08.01.2024	R-WP2230002823 D-10007470	106537.00	0.00	- 902149.00
09.01.2024	R-WP2230002833 D-10007501	110002.00	0.00	- 792147.00
09.01.2024	R-PAYMENT RECD D-1400006665 (PAYMENT RECD)	0.00	200000.00	- 992147.00
10.01.2024	R-WP2230002843 D-10007529	103765.00	0.00	- 888382.00
10.01.2024	R-PAYMENT RECD D-1400006680 (PAYMENT RECD)	0.00	100000.00	- 988382.00
11.01.2024	R-WP2230002856 D-10007560	103719.00	0.00	- 884663.00
11.01.2024	R-PAYMENT RECEIVED D-1400006719 (PNB BANK)	0.00	200000.00	- 1084663.00
12.01.2024	R-WP2230002865 D-10007579	110649.00	0.00	- 974014.00
13.01.2024	R-WP2230002873 D-10007614	111342.00	0.00	- 862672.00
13.01.2024	R-WP2230002876 D-10007621	50266.00	0.00	- 812406.00
14.01.2024	R-WP2230002893 D-10007651	96789.00	0.00	- 715617.00
15.01.2024	R-WP2230002905 D-10007680	105659.00	0.00	- 609958.00
16.01.2024	R-WP2230002917	114946.00	0.00	- 495012.00
TOTAL		1290042.00	1900000.00	

Date	Particulars(Doc no /Narration)	Debit	Credit	Balance
	D-10007708			
16.01.2024	R- D-1000041378	0.00	0.00	- 495012.00
16.01.2024	R-PAYMENT RECD D-1400006797	0.00	500000.00	- 995012.00
17.01.2024	R-WP2230002932 D-10007738	95080.00	0.00	- 899932.00
18.01.2024	R-WP2230002945 D-10007769	116424.00	0.00	- 783508.00
18.01.2024	R-PAYMENT RECD D-1400006861 (PAYMENT RECD)	0.00	275000.00	- 1058508.00
18.01.2024	R-PAYMENT RECD D-1400006867	0.00	100000.00	- 1158508.00
19.01.2024	R-WP2230002957 D-10007804	111989.00	0.00	- 1046519.00
20.01.2024	R-WP2230002972 D-10007829	96188.00	0.00	- 950331.00
21.01.2024	R-WP2230002983 D-10007859	115500.00	0.00	- 834831.00
22.01.2024	R-WP2230002995 D-10007891	114530.00	0.00	- 720301.00
22.01.2024	R-PAYMENT RECD D-1400006944 (PAYMENT RECD)	0.00	200000.00	- 920301.00
23.01.2024	R-WP2230003010 D-10007933	119750.00	0.00	- 800551.00
25.01.2024	R-WP2230003027 D-10007979	114253.00	0.00	- 686298.00
25.01.2024	R-PAYMENT RECD D-1400007049 (PAYMENT RECD)	0.00	200000.00	- 886298.00
26.01.2024	R-WP2230003034 D-10007996	112497.00	0.00	- 773801.00
27.01.2024	R-WP2230003040 D-10008012	115685.00	0.00	- 658116.00
28.01.2024	R-WP2230003046 D-10008031	113329.00	0.00	- 544787.00
28.01.2024	R-PAYMENT RECD D-1400007076 (PAYMENT RECD)	0.00	500000.00	- 1044787.00
29.01.2024	R-WP2230003058 D-10008065	113929.00	0.00	- 930858.00
29.01.2024	R-PAYMENT RECD D-1400007114 (PAYMENT RECD)	0.00	200000.00	- 1130858.00
31.01.2024	R-WP2230003072 D-10008113	117440.00	0.00	- 1013418.00
31.01.2024	R- D-1000044259	0.00	0.00	- 1013418.00
01.02.2024	R-WP2230003078 D-10008134	120859.00	0.00	- 892559.00
01.02.2024	R-PAYMENT RECD D-1400007186 (PAYMENT RECD)	0.00	200000.00	- 1092559.00
02.02.2024	R-WP2230003093 D-10008161	117533.00	0.00	- 975026.00
03.02.2024	R-WP2230003106 D-10008190	115223.00	0.00	- 859803.00
04.02.2024	R-WP2230003123 D-10008235	114114.00	0.00	- 745689.00
05.02.2024	R-WP2230003128	114022.00	0.00	- 631667.00
<b>TOTAL</b>		<b>3329311.00</b>	<b>4075000.00</b>	

Date	Particulars(Doc no /Narration)	Debit	Credit	Balance
	D-10008257			
05.02.2024	R-PAYMENT RECD D-1400007318 (PAYMENT RECD)	0.00	200000.00	- 831667.00
06.02.2024	R-WP2230003139 D-10008289	115454.00	0.00	- 716213.00
06.02.2024	R-PAYMENT RECD D-1400007334 (PAYMENT RECD)	0.00	300000.00	- 1016213.00
07.02.2024	R-WP2230003151 D-10008327	116609.00	0.00	- 899604.00
08.02.2024	R-WP2230003163 D-10008351	111989.00	0.00	- 787615.00
09.02.2024	R-WP2230003174 D-10008376	113375.00	0.00	- 674240.00
09.02.2024	R-PAYMENT RECD D-1400007421 (PAYMENT RECD)	0.00	300000.00	- 974240.00
09.02.2024	R-PAYMENT RECD D-1400007422 (PAYMENT RECD)	0.00	170000.00	- 1144240.00
10.02.2024	R-PAYMENT RECD D-1400007453 (PAYMENT RECD)	0.00	150000.00	- 1294240.00
11.02.2024	R-WP2230003184 D-10008408	115177.00	0.00	- 1179063.00
12.02.2024	R-WP2230003190 D-10008432	114622.00	0.00	- 1064441.00
13.02.2024	R-WP2230003198 D-10008456	116470.00	0.00	- 947971.00
14.02.2024	R-WP2230003208 D-10008488	115500.00	0.00	- 832471.00
15.02.2024	R-WP2230003212 D-10008511	113606.00	0.00	- 718865.00
15.02.2024	R-PAYMENT RECD D-1400007557 (PAYMENT RECD)	0.00	300000.00	- 1018865.00
16.02.2024	R-WP2230003223 D-10008544	112081.00	0.00	- 906784.00
18.02.2024	R-WP2230003238 D-10008583	114206.00	0.00	- 792578.00
19.02.2024	R-WP2230003242 D-10008602	116470.00	0.00	- 676108.00
19.02.2024	R- D-1000047432	0.00	0.00	- 676108.00
19.02.2024	R-PAYMENT RECD D-1400007657 (PAYMENT RECD)	0.00	300000.00	- 976108.00
20.02.2024	R-WP2230003259 D-10008640	115870.00	0.00	- 860238.00
21.02.2024	R-WP2230003262 D-10008650	118318.00	0.00	- 741920.00
21.02.2024	R-PAYMENT RECD D-1400007716 (PAYMENT RECD)	0.00	200000.00	- 941920.00
22.02.2024	R-WP2230003276 D-10008679	111481.00	0.00	- 830439.00
22.02.2024	R-PAYMENT RECD D-1400007763 (PAYMENT RECD)	0.00	200000.00	- 1030439.00
23.02.2024	R-WP2230003286 D-10008712	113975.00	0.00	- 916464.00
24.02.2024	R-WP2230003305 D-10008743	119150.00	0.00	- 797314.00
24.02.2024	R-PAYMENT RECD	0.00	200000.00	- 997314.00
TOTAL		5397686.00	6195000.00	

Date	Particulars(Doc no /Narration)	Debit	Credit	Balance
	D-1400007807 (PAYMENT RECD)			
26.02.2024	R-WP2230003339 D-10008820	114299.00	0.00	- 883015.00
27.02.2024	R-WP2230003361 D-10008868	127189.00	0.00	- 755826.00
27.02.2024	R- D-1000048867	0.00	0.00	- 755826.00
27.02.2024	R-PAYMENT RECD D-1400007854 (PAYMENT RECD)	0.00	200000.00	- 955826.00
28.02.2024	R-WP2230003382 D-10008906	119335.00	0.00	- 836491.00
29.02.2024	R-WP2230003400 D-10008942	120074.00	0.00	- 716417.00
29.02.2024	R-PAYMENT RECD D-1400007920 (PAYMENT RECD)	0.00	250000.00	- 966417.00
01.03.2024	R-PAYMENT RECD D-1400007954 (PAYMENT RECD)	0.00	200000.00	- 1166417.00
02.03.2024	R-WP2230003416 D-10008984	119473.00	0.00	- 1046944.00
02.03.2024	R-PAYMENT RECD D-1400007991 (PAYMENT RECD)	0.00	300000.00	- 1346944.00
03.03.2024	R-WP2230003421 D-10009005	114022.00	0.00	- 1232922.00
04.03.2024	R-WP2230003426 D-10009027	122892.00	0.00	- 1110030.00
05.03.2024	R-WP2230003432 D-10009048	117718.00	0.00	- 992312.00
06.03.2024	R-WP2230003440 D-10009078	112867.00	0.00	- 879445.00
06.03.2024	R-PAYMENT RECD D-1400008088 (PAYMENT RECD)	0.00	350000.00	- 1229445.00
07.03.2024	R-WP2230003456 D-10009115	114807.00	0.00	- 1114638.00
09.03.2024	R-WP2230003466 D-10009153	121876.00	0.00	- 992762.00
10.03.2024	R-WP2230003476 D-10009174	118965.00	0.00	- 873797.00
11.03.2024	R-WP2230003483 D-10009194	120721.00	0.00	- 753076.00
11.03.2024	R-PAYMENT RECD D-1400008176 (PAYMENT RECD)	0.00	400000.00	- 1153076.00
12.03.2024	R-WP2230003489 D-10009223	119427.00	0.00	- 1033649.00
13.03.2024	R-WP2230003498 D-10009250	119381.00	0.00	- 914268.00
14.03.2024	R-WP2230003509 D-10009277	118503.00	0.00	- 795765.00
14.03.2024	R- D-1000051484	0.00	0.00	- 795765.00
14.03.2024	R-PAYMENT RECD D-1400008284 (PAYMENT RECD)	0.00	120000.00	- 915765.00
14.03.2024	R-PAYMENT RECD D-1400008285 (PAYMENT RECD)	0.00	300000.00	- 1215765.00
15.03.2024	R-WP2230003524 D-10009310	126265.00	0.00	- 1089500.00
16.03.2024	R-WP2230003535	121691.00	0.00	- 967809.00
TOTAL		7425500.00	8515000.00	

Date	Particulars(Doc no /Narration)	Debit	Credit	Balance
	D-10009336			
17.03.2024	R-WP2230003549 D-10009366	119196.00	0.00	- 848613.00
18.03.2024	R-WP2230003568 D-10009396	123308.00	0.00	- 725305.00
18.03.2024	R-PAYMENT RECD D-1400008380 (PAYMENT RECD)	0.00	300000.00	- 1025305.00
19.03.2024	R-PAYMENT RECD D-1400008434 (PAYMENT RECD)	0.00	200000.00	- 1225305.00
20.03.2024	R-WP2230003588 D-10009441	123400.00	0.00	- 1101905.00
21.03.2024	R-WP2230003603 D-10009472	115269.00	0.00	- 986636.00
22.03.2024	R-WP2230003609 D-10009495	125248.00	0.00	- 861388.00
23.03.2024	R-WP2230003615 D-10009519	115130.00	0.00	- 746258.00
23.03.2024	R- D-1000054998	0.00	0.00	- 746258.00
23.03.2024	R-PAYMENT RECD D-1400008551 (PAYMENT RECD)	0.00	300000.00	- 1046258.00
24.03.2024	R-WP2230003618 D-10009540	113051.00	0.00	- 933207.00
26.03.2024	R-WP2230003629 D-10009574	113467.00	0.00	- 819740.00
26.03.2024	R-PAYMENT RECD D-1400008563 (PAYMENT RECD)	0.00	200000.00	- 1019740.00
27.03.2024	R-WP2230003635 D-10009598	113282.00	0.00	- 906458.00
27.03.2024	R- D-1000055619	0.00	0.00	- 906458.00
27.03.2024	R-PAYMENT RECD D-1400008605 (PAYMENT RECD)	0.00	150000.00	- 1056458.00
28.03.2024	R-WP2230003645 D-10009647	125248.00	0.00	- 931210.00
29.03.2024	R-WP2230003651 D-10009659	113791.00	0.00	- 817419.00
29.03.2024	R- D-1000055994	0.00	0.00	- 817419.00
29.03.2024	R-PAYMENT RECD D-1400008671 (PAYMENT RECD)	0.00	300000.00	- 1117419.00
30.03.2024	R-WP2230003661 D-10009689	114761.00	0.00	- 1002658.00
31.03.2024	R-WP2230003680 D-10009735	133564.00	0.00	- 869094.00
31.03.2024	R- D-1000056817	0.00	0.00	- 869094.00
31.03.2024	R- D-1000057438	0.00	0.00	- 869094.00
31.03.2024	R-PAYMENT RECD D-1400008774 (PAYMENT RECD)	0.00	130906.00	- 1000000.00
<b>TOTAL</b>		<b>9095906.00</b>	<b>10095906.00</b>	

**CUSTOMER ACCOUNT STATEMENT**

**COMPANY CODE:** 1000  
**COMPANY NAME:** Ruchira Papers Ltd.  
**COMPANY ADDRESS:** Tirlokpur Road, Kala Amb, Kala Amb, Sirmaur, Himachal Prade  
**PLANT CODE:** 1002  
**PLANT NAME:** Ruchira Papers Limited-WPP  
**PLANT ADDRESS:** Tirlokpur Road, Kala Amb Sirmaur 173030  
**CUSTOMER NAME:** LORD CHEMICAL INDUSTRIES (101175)  
 :  
**POSTING DATE:** 01.04.2023 TO 31.03.2024

Date	Particulars(Doc no /Narration)	Debit	Credit	Balance
	<b>Opening Balance</b>			0.00
31.01.2024	R-WP2230003077 D-10008129	7854.00	0.00	7854.00
31.01.2024	R- D-1000044503	0.00	4.00	7850.00
31.01.2024	R-PAYMENT RECD D-1400007162	0.00	7850.00	0.00
<b>TOTAL</b>		<b>7854.00</b>	<b>7854.00</b>	

Tc Ady

**RUCHIRA PAPERS LIMITED**

Regd. Office: Tirlokpur Road, Kala Amb, District-Sirmaur-H.P-173030  
www.ruchirapapers.com, cs@ruchirapapers.com, investor@ruchirapapers.com. Tel: +91-8053800897,8053101892  
CIN: L21012HP1980PLC004336

**BALANCE SHEET AS AT 31ST MARCH 2024**

(AMOUNT IN INR)

Particulars	Note No.	AS AT 31ST MARCH	AS AT 31ST MARCH
		2024	2023
I	2	3	4
<b>A ASSETS</b>			
<b>1 Non-current assets</b>			
(a) Property, Plant and Equipment	2A	3102118246	2957741244
(c) Capital work-in-progress	2B	29682794	36018478
(d) Other Intangible Assets	2A	0	-
(e) Intangible Assets under Development	2B	0	5124600
(f) Financial Assets:			
(i) Investments	3	2500	2500
(ii) Other Financial Assets			
(h) Other non-current assets	4	18247471	18666096
Total Non Current Assets(A1)		3150051011	3017552918
<b>2 Current assets</b>			
(a) Inventories	5	996607572	875518046
(b) Financial Assets			
(i) Trade receivables	6	788846138	834102350
(ii) Cash and cash equivalents	7	7638459	8019114
(iii) Loans & Advances	8	460271226	354905728
Total Current Assets(A2)		2251363395	2072545238
<b>Total Assets(A1+A2)</b>		5401414406	5090098156
<b>B EQUITY AND LIABILITIES</b>			
<b>1 EQUITY</b>			
(a) Equity Share capital	9	298449850	298449850
(b) Other Equity		3844335944	3506315145
Total Equity(B1)		4142785794	3804764995
<b>LIABILITIES</b>			
<b>2 Non-Current liabilities</b>			
(a) Financial Liabilities			
(i) Borrowings	10	50207630	5026755
(b) Provisions	11	29857968	23482936
(c) Deferred tax liabilities (Net)	12	310848261	283775438
(d) Other non-current liabilities	13	72203003	67025818
Total Non Current Liability(B2)		463116862	379310947
<b>3 Current liabilities</b>			
(a) Financial Liabilities			
(i) Borrowings	14	392843060	413628575
(ii) Trade payables	15	133725683	163435230
(b) Other current liabilities	16	75872508	70840043
(c) Provisions	17	53304719	48651972
(d) Current Tax Liabilities (Net)	18	139765780	209466394
Total Current Liabilities(B3)		795511750	906022214
<b>Total Equity and Liabilities (B1+B2+B3)</b>		5401414406	5090098156

**SIGNIFICANT ACCOUNTING POLICIES**

1

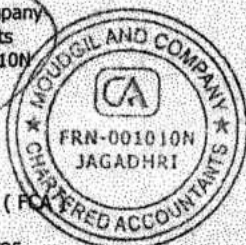
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This is the Balance Sheet referred to in our report of even date.  
The Notes refer to above form part of the Financial Statements.

**Auditors Report**

Certified in terms of our separate report of even Date

For Moudgil and Company  
Chartered Accountants  
Registration No.001010N



Ajay Krishan Moudgil (FCA)  
Partner  
Membership No.080785  
UDIN 24080785BKQUM4989  
Place: Kala Amb  
Date: 27.05.2024

**For and on behalf of Board of Directors of Ruchira Papers Limited**

Jatinder Singh  
(Co-Chairman & Whole Time Director)  
Din - 01594919

Umesh Chander Garg  
(Managing Director)  
Din - 01593400

Vipin Gupta  
(CFO & Executive Director)  
Din - 05107366

Iqbal Singh  
(Company Secretary)

*(Handwritten signatures of Jatinder Singh, Umesh Chander Garg, Vipin Gupta, and Iqbal Singh)*

**RUCHIRA PAPERS LIMITED**  
**STATEMENT OF PROFIT AND LOSS FOR THE PERIOD ENDED 31ST MARCH 2024**

(AMOUNT IN INR)

	Particulars	Note No.	2023-24	2022-23
<b>I</b>	Revenue From Operations	19	6575980039	8027010807
<b>II</b>	Other Income	20	26263981	17534277
<b>III</b>	<b>Total Income (I+II)</b>		6602244020	8044545084
<b>IV</b>	<b>EXPENSES</b>			
	Cost of materials consumed	21	4462428436	5705315697
	Purchases of Stock-in-Trade		-	-
	Changes in inventories of finished goods, Stock-in -Trade and work-in-progress	22	(2078358)	43747876
	Employee benefits expense	23	533299828	477175459
	Finance costs	24	35365701	50244832
	Depreciation and amortization expense	2A	147989853	152769817
	Other expenses	25	764611595	708830329
	<b>Total expenses (IV)</b>		5941617055	7138084010
<b>V</b>	<b>Profit/(loss) before exceptional items and tax (III- IV)</b>		660626965	906461074
<b>VI</b>	Exceptional Items - (profit)/loss		-	-
<b>VII</b>	<b>Profit/(loss) before tax (V-VI)</b>		660626965	906,461,074
<b>VIII</b>	Tax expense:			
	(1) Current tax		141347543	210399707
	(2) Deferred tax		27072823	19408116
	(3) Earlier year Taxes		257821	380995
<b>IX</b>	<b>Profit (Loss) for the period from continuing operations (VII-VIII)</b>		491948778	676272256
<b>X</b>	<b>Profit/(loss) from Discontinued operations (after tax)</b>		-	-
<b>XI</b>	<b>Profit/(loss) for the period (IX+X)</b>		491948778	676272256
<b>XII</b>	Other Comprehensive Income:			
	A (i) Items that will not be reclassified to profit or (loss):- Remeasurements of the net defined benefits plans		(6284817)	(3708332)
	(ii) Income tax relating to items that will not be reclassified to profit or (loss):- Remeasurements of the net defined benefits plans		(1581763)	(933313)
	B (i) Items that will be reclassified to profit or (loss)		-	-
	(ii) Income tax relating to items that will be reclassified to profit or (loss)		-	-
<b>XIII</b>	<b>Total Comprehensive Income for the period (XI+XII) (Comprising Profit (Loss) and Other Comprehensive Income for the period)</b>		487245724	673497237
<b>XIV</b>	<b>Earnings per equity share (for continuing operation):</b>			
	(1) Basic	26	16.48	22.66
	(2) Diluted	26	16.48	22.66

This is the Statement of Profit and Loss referred to in our Report of even date.

The Notes refer to above form part of the Financial Statements

**Auditors Report**

Certified in terms of our separate report of even Date

For Moudgil and Company  
Chartered Accountants  
Registration No.001010N



Ajay Krishan Moudgil (FCA)  
Partner  
Membership No.080785  
UDIN 24080785BKCCQUM4989  
Place: Kala Amb  
Date: 27.05.2024

**For and on behalf of Board of Directors of Ruchira Papers Limited**

Jatinder Singh  
(Co-Chairman & Whole Time Director)  
Din - 01594919

Umesh Chander Garg  
(Managing Director)  
Din - 01593400

Vipin Gupta  
(CFO & Executive Director)  
Din - 05107366

Iqbal Singh  
(Company Secretary)

## RUCHIRA PAPERS LIMITED, KALA-AMBNOTES ON FINANCIAL STATEMENT FOR THE PERIOD ENDED 31ST MARCH 2024

## 17 CURRENT PROVISIONS

(Amount in INR)

	As at 31st Mar 2024		As at 31st March 2023	
<b>Provision for employee benefits</b>				
Salary & Reimbursements	31592286		27337483	
Leave Encashment	3453950		2850835	
Contribution to EPF	5837217		5204417	
Superannuation	393483		411375	
Annual Bonus	12027783		12847862	
		53304719		48651972
<b>TOTAL</b>		53304719		48651972

## 18 CURRENT TAX LIABILITY

	As at 31st Mar 2024		As at 31st March 2023	
Provision For Income Tax	139765780	139765780	209466394	209466394
<b>TOTAL</b>		139765780		209466394

## 19 REVENUE FROM OPERATIONS

	2023-24		2022-23	
Sale of Products		6611765839		8053372520
Less: Rebate & Discount		35785800		26361713
<b>TOTAL</b>		6575980039		8027010807

## 19.1 PARTICULARS OF SALE OF PRODUCTS

	2023-24		2022-23	
Kraft Paper		2654958163		3163010057
Writing & Printing Paper		3914880880		4828790132
Asst/Sludge or Others		27257660		42463875
Sale of scrap		14669136		19108456
<b>TOTAL</b>		6611765839		8053372520

## 20 OTHER INCOME

	2023-24		2022-23	
Interest Income		25339642		17160797
Duty Draw Back Incentive		753000		-
Dividend Income		500		500
Profit on sale of fixed assets		96743		314044
Short & excess recoveries		-		2267
PMRPY (BENEFIT)		74096		56669
<b>TOTAL</b>		26263981		17534277

## 21 COST OF MATERIALS CONSUMED

	2023-24		2022-23	
	Amount	Consumption Percentage	Amount	Consumption Percentage
Imported	350293292	7.85	295527840	5
Indigenous	4112135144	92	5409787857	95
<b>TOTAL</b>	4462428436	100	5705315697	100

## 21.1 PARTICULARS OF MATERIAL CONSUMED

	2023-24		2022-23	
Raw Materials	2890115019		3757079514	
Fuel	914535551		1138462122	
Chemicals	657777866	4462428436	809774061	5705315697
<b>TOTAL</b>		4462428436		5705315697



TCR  
5

श्री मान जी,

आदेश तहसीलदार, नारायणगढ़ की अनुपालना में  
 मॉडल डी-190 के न खसरा  $\frac{94}{5}$  का राजस्व रिकार्ड  
 का आवसोक्त का मॉडल मुआयना किया गया मुआयना  
 अनुसार न खसरा  $\frac{94}{5}$  की मरविणी M/S सचिवा पत्र  
 मिल रहा है नात यह है राजस्व रिकार्ड अनुसार  
 उक्त न खसरा की पिस्त खाजी का गैर मुआयना है कोई  
 मॉडल पर उपरोक्त न खसरा में कोई युवा कीच्यड नहीं मिल  
 है रिपोर्ट आगामी उचित कार्रवाई हेतु प्रेषित है

*[Signature]*

24/07/2014

*[Signature]*  
 उप तहसीलदार,  
 नारायणगढ़।

## TRANSLATION FROM HINDI TO ENGLISH

Respected Sir,

As per orders of Tehsilar, Naraingarh, I have inspected and studied the revenue records related to Khasra No 94//5 situated in the Village Dera, Absolute Village (H. B.) No 190, Tehsil Naraingarh, District Ambala and also visited the land for on the spot report. As per inspection made by me the land Khasra No 94//5 is /psessed & owned by M/s. Ruchira Papers Ltd. in the Revenue Records and as per Revenue Records the type of above land is Vacant and uncultivable (Khali & Gair Mumkin) and on the spot there is not available any lime sludge/mud etc. in the said Khasra Number. Report is submitted for further necessary action please.

Verified as per report

---sd-----

Sub Registrar,  
Naraingarh.

--- Sd<sup>3</sup>---

Area Revenue Record Keeper

(Area Patwari)

Mouja Dera, Tehsil

Naraingarh.

24/07/2024



TRUE TRANSLATION FROM  
HINDI TO ENGLISH

A. SHARMA  
NOTARY, CHANDIGARH

12/9/2024

12 SEP 2024

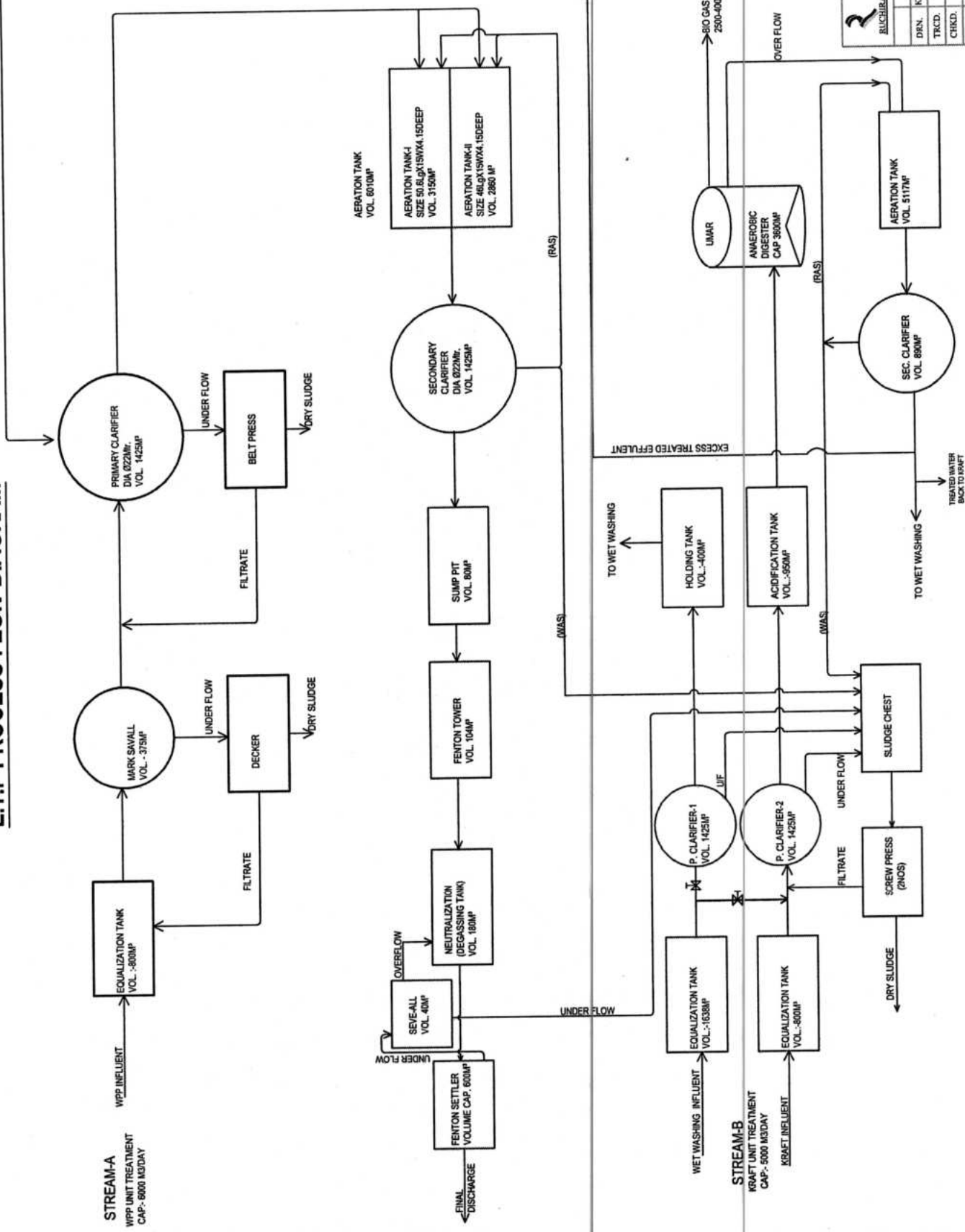
TC Adh  
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R/6

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ANNEXURE  
124

**E.T.P PROCESS FLOW DIAGRAM**



RUCHIRA		KALA AMB (H.P)	
RUCHIRA PAPERS LTD.			
TITLE:- LINE DIAGRAM OF ETP UPGRADATION			
DATE	07.02.2023	DRN.	Kapil
TRCD.		CHKD.	
APPD.		DRAWING NO	A3/WPP/ETP/912-23/R0

TC R/S

BIO GAS TO BOILER  
2500-4000 m<sup>3</sup>/day

TO WET WASHING

TO WET WASHING

TREATED WATER  
BACK TO KRAFT  
PULP MILL

TO WET WASHING

TO WET WASHING

1466



**H.P.STATE POLLUTION CONTROL BOARD**  
HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

ANNEXURE-R/7

HPSPCB No : 343

Date: 29/08/2024

Industry Registration ID: 10828

Application No : 11693059

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To,

Ruchira Papers Limited (Writing And Printing Unit)  
Tirlokpur Road, Village Rampur Jattan, Kala-Amb (H.P.)

Sirmaur  
173030

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

**1. Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry**

Consent No.	CTO/BOTH/RENEW/RO/2024/11693059
Consent valid from:	01/04/2024
Consent valid upto:	31/03/2026
Certificate Type :	RENEW
Previous CTE/CTO No. & Validity :	

**2. Particulars of the Industry**

Name & Designation of the Applicant	Vipin Gupta, (Executive Director)
Address of Industrial premises	Ruchira Papers Limited (Writing And Printing Unit), Tirlokpur Road, Village Rampur Jattan, Kala-Amb (H.P.), Sirmaur-173030
Capital Investment of the Industry	17818.0 lakhs
Category of Industry	Red
Type of Industry	Pulp and Paper
Scale of the Industry	Large
Office District	Sirmaur
Capacity	

**Raw Materials (Name with quantity per day)**

Raw Materials	Quantity	Unit
Agro Waste	73514	M.T./Year
Fillers(Soap Stone/PCC/GCC)	3661	M.T./Year
Imported Wood Pulp	3697	M.T./Year

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Page 1 of 6

## Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Writing & Printing Paper	M.T./Year	33000	NA	Used in Manufacturing of Notebooks etc.

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## Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
ETP-cum-STP	6000 KLD	4000 KLD

## Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Industrial Process	4000	ETP-cum-STP	Drain

## Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/D G Set/Other	Capacity	Type of Boiler/'Heater s/Evaporators /Incinerator/D G Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
Boilers	Power Boiler	42 TPH	AFBC Bidrum Boiler	Biomass, Indian Coal & Petcoke	5.6 TPH
Boilers	Recovery Boiler	22 TPH	Tubler	Black Liquor	Steam
Others	2 Steam Turbines	5.2 MW and 1.6 MW	Steam Turbines	Steam	150 Ton Per Day

## Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Separate ESP and Stack attached to 2 nos boilers.	Boilers	Tue Jan 01 00:01:00 IST 2008	85%	PM (Stack)- 26.96 mg/Nm <sup>3</sup>

## Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO <sub>2</sub> , NOX, H <sub>2</sub> S, Cl, HCl etc. in mg/NM <sup>3</sup>	Height of Vent/outlet/stack from ground level in meters
Stack attached to Boiler	15 LPM	PM (Stack)- 26.96 mg/Nm <sup>3</sup>	56 meters

1468



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**Approved By**  
**Chairman**  
**( H. P. State Pollution Control Board)**

**Endst. No.:**

Copy To:-

1. The Regional Officer, HPSPCB, Paonta Sahib for information and shall ensure to operate the unit as per consent condition with adequate PCDs.



**ANIL**  
**JOSHI**

Digitally signed  
by ANIL JOSHI  
Date: 2024.08.29  
17:17:00 +05'30'

**Anil Joshi, IFS**  
**Member Secretary**  
**For & on behalf of**  
**( H. P. State Pollution Control Board)**

## TERMS AND CONDITIONS

## A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto. 128
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4. i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
- ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
- i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
- ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
- iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
- iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
- a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
- b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.
9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.** 129
- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
- b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
- c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
- d) Unit shall ensure Stack height for diesel generating sets as per specification.
- e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
- f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
- g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.
- B. OTHER CONDITIONS**
1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

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By Order  
Chairman  
( H. P. State Pollution Control Board)



**H.P.STATE POLLUTION CONTROL BOARD**  
HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 42-c

Date: 16/07/2024

Industry Registration ID: 10022

Application No : 11684741

To,

Ruchira Papers Ltd (Kraft Paper Unit)  
Tirlokpur Road Kala Amb Nahan Distt Sirmour---Kala Amb  
Kala Amb  
Sirmaur  
173030

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

**1. Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry**

Consent No.	CTO/BOTH/RENEW/RO/2024/11684741
Consent valid from:	01/04/2024
Consent valid upto:	31/03/2026
Certificate Type :	RENEW
Previous CTE/CTO No. & Validity :	

**2. Particulars of the Industry**

Name & Designation of the Applicant	Vipin Gupta, (Executive Director)
Address of Industrial premises	Ruchira Papers Ltd (Kraft Paper Unit), Tirlokpur Road Kala Amb Nahan Distt Sirmour---Kala Amb, Kala Amb, Sirmaur-173030
Capital Investment of the Industry	8109.78 lakhs
Category of Industry	Red
Type of Industry	Pulp and Paper
Scale of the Industry	Medium
Office District	Sirmaur
Capacity	

**Raw Materials (Name with quantity per day)**

Raw Materials	Quantity	Unit
Indigenous Waste Paper	95995	M.T./Year
Imported Waste Paper	25550	M.T./Year
Wheat Straw	36500	M.T./Year

## Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Kraft Paper	M.T./Year	118800	NA	Raw Material for corrugation packing Industry

## Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
ETP-cum-STP	11000 KLD	4012 KLD

## Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Industrial Process	4012	ETP-cum-STP	Drain

## Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heater s/Evaporators /Incinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
Boilers	01	22 Ton Per Hour	Water Tube	Biomass	4.4 MT Per hour

## Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Cyclone Bag House(444 Bag Filters), Stack	Boilers	Thu Jan 01 00:01:00 IST 2004	85%	PM(Stack)- 27.17 mg/Nm3

## Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO 2 , NOX, H 2 S, Cl, HCl etc. in mg/NM 3	Height of Vent/outlet/stack from ground level in meters
Stack attached to Boiler- 22 TPH	16 LPM	PM(Stack)- 27.17 mg/Nm3	42 Meters



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Approved By  
Chairman  
( H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

1.The Regional Officer,HPSPCB,Paonta Sahib for information and shall ensure to operate the unit as per consent condition with adequate PCDs.



ANIL  
JOSHI

Digitally signed by  
ANIL JOSHI  
Date: 2024.07.16  
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Anil Joshi,IFS  
Member Secretary  
For & on behalf of  
( H. P. State Pollution Control Board)

**TERMS AND CONDITIONS****A. SPECIFIC CONDITIONS**

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
  - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
  - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
  - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
  - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
  - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
  - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
  - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
  - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

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- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.
9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**
- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
- b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
- c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
- d) Unit shall ensure Stack height for diesel generating sets as per specification.
- e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
- f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
- g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.
- B. OTHER CONDITIONS**
1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.



By Order  
Chairman  
( H. P. State Pollution Control Board)

Tc Adc  
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ANNEXURE- R/8

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The Information is supplied to M/s Ruchira Papers Limited, Trilokpur Road Kala-Amb Distt. Sirmour H.P.  
Pin- 173030 India under the provisions of RTI ACT 2005, Online RTI Appl No- HPRTI-32386

**INSPECTION REPORT of M/s Ruchira Papers Limited (Kraft Paper Unit) Trilokpur Road, Kala Amb, Distt Sirmour (H.P) 173030 as per documents submitted by the unit and as observed on 12.06.2024**

**Application for Renewal of Consent to Operate**

1	Name & Complete Address of the Industry	M/s Ruchira Papers Limited(Kraft Paper Unit) Trilokpur Road, Kala Amb, Distt Sirmour (H.P) 173030
2	GPS Location: -	30.508994,77.20591
3	HPOCMMS ID-	10022
4	Name of the Contact person with Email ID	Sh. Vipin Gupta - (Occupier)- 9816400808 vipingupta@ruchirapapers.com
5	Whether Unit located in a Notified Industrial Area (MC Area/ SADA Area / Panchayat Area or Others)	SADA Area <small>The Information is supplied to M/s Ruchira Papers Limited, Trilokpur Road Kala-Amb Distt. Sirmour H.P. Pin- 173030 India under the provisions of RTI ACT 2005, Online RTI Appl No- HPRTI-32386</small>
6	Does the unit sector have any defined / notified siting criteria	No
7	Does this unit requires prior NOC from Forest, HPPWD, AICTE, Geological Wing etc.	No Prior NOC required except for SWCA which has been provided already during previous consents.
8	SWCA / DIC/ DTD/ RERA etc. Approval	SWCA Approval Copy is attached as <b>Annexure-1</b>
9	Type of Industrial Sector (Sr No & Name)	Pulp & Paper (Waste paper based without bleaching process to manufacture Kraft paper) at Sr. No 18 HPSPCB Office order vide Letter No, 25783-25808 dated 24.02.2021 and Revised CPCB categorization of Industries and HPSPCB Officer order
10	Category/Scale of Industry	Red-Large
11	Application Type	<b>Renewal of Consent to Operate</b>
12	Applied Period	2024-25 & 2025-26
13	Validity of CTE (Fresh) or CTE Renewal	RCOP (Existing) and COP-Exp were valid till 31.03.2024
14	Applied under A/W Acts	Both Acts
15	Total Project Cost (As entered)	8521.03 Lakhs
16	Does Total Cost entered online match with approved cost	Yes
17	Applied Products with Capacity	<b>Kraft Paper- 118800 MTPA</b>
18	Does Applied products match with Approvals and previous consent	Yes
19	Delegation of Power (Head/Regional Office)	<b>Head Office</b> (In view of HPSPCB Office Order No.19469-19493 dated 17.01.2023
20	Date of Visit by the inspection team / official	12.06.2024
21	Total Manpower as per Units' submission	470 Nos
22	Environmental Clearance Applicability (Y/N)	No.
23	Whether Any Special Conditions imposed in CTE/CTO (Compliance thereof)	Yes. Applied in CTO-Exp vide HPSPCB No : 42-C dated 13.06.2023 valid till 31.03.2024. The unit has submitted compliance status report along with details of water consumption and discharge details. Copy attached in documents tab.
24	Is online application complete wrt document submission (online DA report)	Yes. As per comments of DA- Paonta e noting
25	Is online application complete wrt Consent Fees submission (online Accountant report)	Yes. As per comments of JA- Paonta e noting

  
PC-2024-09-03  
HP State Pollution Control Board,  
Phase-3, 3rd Distt. Sirmour H.P.

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The Information is supplied to M/s Ruchira Papers Limited, Trilokpur Road Kala-Amb Distt. Sirmour H.P.  
Pin- 173030 India under the provisions of RTI ACT 2005, Online RTI Appl No- HPRTI-32386

26	Is online application complete w.r.t completeness & correctness of profile / data entered online	Yes. Checked
27	Sources of Fresh Water Intake	Borewells
28	Copy of Water Balance	Details of Fresh Water consumption provided. Attached in documents tab.
29	Whether STP is applicable / provided / proposed (capacity)	The unit has provided common ETP cum STP of capacity 11 MLD with sister concern unit i.e. M/s Ruchira Papers Limited (Writing and Printing Paper Unit) Trilokpur Road, Kala Amb, Distt Sirmour (H.P) 173030
30	Whether ETP / ETP cum STP is applicable / provided / proposed (capacity)	Existing Operational Common ETP cum STP of capacity 11 MLD.
31	Whether Feasibility Report w.r.t Treatment of Waste Water Provided	Previously Provided and in record. The unit has applied for RCOP.
32	Whether Septic tank Drawing and its location drawing provided	NA. ETP cum STP Provided.
33	Details of Waste Water Treatment Facilities	<ul style="list-style-type: none"> <li>➤ The unit has provided common ETP cum STP of capacity 11 MLD with sister concern unit i.e. M/s Ruchira Papers Limited (Writing and Printing Paper Unit) Trilokpur Road, Kala Amb, Distt Sirmour (H.P) 173030</li> <li>➤ ETP cum STP comprises of Primary, Secondary along with Fanton Technology.</li> <li>➤ The unit has provided Real Time Online Continuous Effluent Monitoring System (CEMS) at the final outlet of the common ETP provided for the treatment of waste water from the Kraft paper unit and the Writing and Printing unit. Real Time data is being hosted on HPPCB Homepage.</li> <li>➤ The waste water after treatment is discharged into the adjoining Jattanwalla nallah as per consent condition.</li> </ul>
34	Whether ETP/STP installed as per consent conditions	Yes
35	Does unit claim to be ZLD	No
36	Water Consumption (in Kilo Liters per Day)	4860 KLD
37	Waste Water Generation (in Kilo Liters per Day )	4012 KLD
38	Mode of disposal of treated waste water	From Final Outlet of ETP cum STP only into Jattanwalla nallah.
39	Specify Treated Waster Reuse Proposal if any	Treated waste water being reused in Wet washing, Spray on raw materials and left over disposal in the adjoining Jattanwalla nallah as per consent.
40	Whether Irrigation Plan required	Green Area Provided and part of treated waste water being reused in the plant.
41	Specific Discharge Standards wrt this industry sector (Specify sector & Sr No.)	Discharge Standards are as per The Environment (Protection) Rules, 1986, Schedule I, Sr. No 53 category LARGE PULP & PAPER NEWS PRINT/ RAYON GRADE PLANTS OF 1 [CAPACITY ABOVE 24000 MT PER ANNUM]
42	Whether Industry specific guidelines by CPCB/State Board exist for this industry sector (Compliance if applicable)	Yes. Comprehensive Industry Document for Large Pulp & Paper Industry by CPCB.
43	Fuel proposed / used in the unit	Biomass is used as fuel in Boiler.
44	Is the fuel an approved fuel in the State	Yes

The Information is supplied to M/s Ruchira Papers Limited, Trilokpur Road Kala-Amb Distt. Sirmour H.P.  
Pin- 173030 India under the provisions of RTI ACT 2005, Online RTI Appl No- HPRTI-32386

The Information is supplied to M/s Ruchira Papers Limited, Trilokpur Road Kala-Amb Distt. Sirmour H.P.

Pin- 173030 India under the provisions of RTI ACT 2005. Online RTI Appl No- HPRTI-32386

45	Is there any deadline for its phasing out	NO	
46	No of Power back Up DGs installed	Nil	
47	Are they acoustically enclosed & with adequate stack height	NA	
48	No of Furnaces installed	Nil	
49	Capacity & Type of Furnace	NA	
50	Fuel in the Furnace	NA	
51	No of Boilers Installed	01 Nos	
52	Capacity & Type of Boilers	Biomass fired Boiler of Capacity 22 TPH.	
53	Fuel in the Boiler	Biomass	
54	No of Thermic Fuel Heater Installed	Nil	
55	Capacity & Type of TFH	NA	
56	Fuel in the TFH	NA	
57	Whether any other process / flue gas emission (Pl specify)	No	
58	Whether APCDs as per CTO provided	Yes.	
59	Whether specific APCD is prescribed	No	
60	Whether ladder and sampling platform provided	Yes	
	Whether CEMS provided	Yes	
61	Whether data being hosted on HPPCB server	Yes. Link: <a href="https://hppcb.glensserver.com/#/publicPortal/industryDetails/site_1580/PULP%20AND%20PAPER">https://hppcb.glensserver.com/#/publicPortal/industryDetails/site_1580/PULP%20AND%20PAPER</a>	
62	Whether specific APC measures like Alkaline wet scrubber / Fume extraction system / secondary fume extraction system / HMP/ Stone Crusher / Cement Plant etc are prescribed and installed.	<ul style="list-style-type: none"> <li>➤ The unit has provided cyclone and bag house (444 no of bags) as air pollution control device. The exhaust is further connected with stack of height 42 meters.</li> <li>➤ The unit has provided online continuous emission monitoring system over the boiler.</li> </ul>	
63	HOWM Rules Applicability	Yes	
64	MSIHC Rules Applicability	Yes	
65	Chemical Accidents Rules Applicability	Yes	
66	PLI Applicability	Yes. Copy attached herewith as Annexure-2	
67	Whether Covered under Plastic Waste Rules / Plastic EPR / Status of EPR Registration	No	
68	Whether Covered under Battery Waste Rules / Battery EPR / Status of EPR Registration	No	
69	Whether a Bulk Waste Generator as per SWM Rules	No	
70	Whether unit covered under E Waste Rules	No	
71	Mode of Disposal of Kitchen Waste	NA	
72	Mode of Disposal of Other Solid Wastes	No	
73	Whether Environmental Data Board Installed	Yes	
74	Whether Unit presently under Notice period by State Board	No	
75	Whether unit has previous pending notice which has not been replied by the unit or compliance is pending	No	
76	Whether any outstanding Environmental Compensation amount to be submitted by the unit.	No	

PIO-cum-Environmental Engineer,  
H.P. State Pollution Control Board,  
Paonta Sahib, Distt. Sirmour H.P.


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The Information is supplied to M/s Ruchira Papers Limited, Trilokpur Road Kala-Amb Distt. Sirmour H.P.  
Pin- 173030 India under the provisions of RTI ACT 2005, Online RTI Appl No- HPRTI-32386

77	Details of any pending case under any court of law filed by HPPCB against the unit as on date. (may ignore past decided cases)	No		
78	Does Unit involve Hazardous Waste Recycling	No		
79	Is HW Auth under Rule 9 & Passbook Applicable	No		
80	<p>Sample Analysis Results of Effluent/Emission <b>ETP cum STP</b></p> <ul style="list-style-type: none"> <li>➤ Latest sample of final outlet of Effluent Treatment Plant was collected on 27.03.2024. The analysis results vide Report No: 39815/W-11955 dated 10.04.2024 indicates parameters within limits. Copy of same available in view samples tab.</li> <li>➤ As per analysis results of ETP Outlet is complying with the discharge norms: <b>(Yes)</b></li> </ul> <p><b>Stack Emission</b></p> <ul style="list-style-type: none"> <li>➤ Sample of stack emission was collected on 03.04.2024. The analysis results vide Report No: 12230491/A-12046 dated 19.04.2024 indicates parameters within limits. Copy of same available in view samples tab.</li> <li>➤ As per analysis results of stack emission is complying with the discharge norms: <b>(Yes)</b></li> </ul>			

In view of the above, the case of Renewal of Consent to Operate for Manufacturing Kraft Paper- 118800 MTPA for the period 2024-25 & 2025-26 is recommended. Submitted for information and further necessary action/order, please.

  
PIO-cum-Environmental Engineer,  
H.P. State Pollution Control Board,  
Paonta Sahib, Distt. Sirmour H.P.

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Results of Ruchira Papers Final Outlet Sample taken by HPSPCB						
Sr. No.	Dated	Sample No.	BOD (mg/l)	pH	TSS (mg/l)	COD (mg/l)
1	03/06/2024	W-12751	7.5	7.32	8	60
2	22/05/2024	W-12685	7	7.53	4	56
3	28/03/2024	W-11955	14	7.45	7	136
4	20/01/2024	W-11110	11.5	8.01	4	84
5	26/09/2023	W-2219	7.5	7.7	10	104
6	30/08/2023	W-9312	4	6.97	8	12
7	16/06/2023	W-8286	5.5	7.18	6	92
8	08/06/2023	W-8243	6.9	7.43	21	88
9	28/04/2023	W-7893	14.5	7.69	43	120
10	26/11/2022	W-5413	24	8.38	6	216
11	26/11/2022	W-5415	26	7.50	11	240
12	22/09/2022	W-4706	13	8.09	38	136
13	03/09/2022	W-4427	27	7.48	17	232
14	25/06/2022	W-3600	16	7.71	59	168

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H.P.STATE POLLUTION CONTROL BOARD  
FORM X  
REPORT BY STATE BOARD ANALYST  
(See Rule 26)

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Report No: 12703202/W-12751

21/06/2024

I hereby certify that I **Dr Kuldeep Negi, SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **03/06/2024** from **Naveen Rajpoot, JEE**, HP State Pollution Control Board **RO Paonta a Grab** sample of **Final outlet of ETP of Ruchira Papers Limited (Writing And Printing Unit), Rampur Jattan Tirlokpur Road, Village Rampur Jattan, Kala-Amb (H.P.), Nahan Distt. Sirmaur, H.P. 173030** on dated **31/05/2024** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **03/06/2024** to **21/06/2024** and declare the result of analysis is to be as follows :-

Method of analysis						
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-						
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation						
SAMPLING PARAMETERS						
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis	
1	pH	7.32		NA	NA	
2	TSS	8.0	mg/L	NA	NA	
3	COD	60.0	mg/L	NA	NA	
4	BOD	7.50	mg/L	NA	NA	

The condition of the seals, fastening and container on receipt was as sealed as **HPPCB**  
Signed this on **21/06/2024**.

Remarks of Lab Head:

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**Dr Kuldeep Negi, SO**  
(State Board Analyst)  
RL Paonta

1484



H.P.STATE POLLUTION CONTROL BOARD  
FORM X  
REPORT BY STATE BOARD ANALYST  
(See Rule 26)

143

Report No: 12625475/W-12685

15/06/2024

I hereby certify that I **Dr Kuldeep Negi, SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **22/05/2024** from **Naveen Rajpoot, JEE**, HP State Pollution Control Board **RO Paonta** a **Grab** sample of **Final outlet of ETP of Ruchira Papers Limited (Writing And Printing Unit), Rampur Jattan Tirlokpur Road, Village Rampur Jattan, Kala-Amb (H.P.), Nahan Distt. Sirmaur, H.P. 173030** on dated **21/05/2024** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **22/05/2024** to **15/06/2024** and declare the result of analysis is to be as follows :-

Method of analysis						
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-						
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation						
SAMPLING PARAMETERS						
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis	
1	BOD	7.00	mg/L	NA	NA	
2	pH	7.53		NA	NA	
3	TSS	BDL (DL-4.0)	mg/L	NA	NA	
4	COD	56.0	mg/L	NA	NA	

The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB**  
Signed this on **15/06/2024**

Remarks of Lab Head:  
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**Dr Kuldeep Negi, SO**  
(State Board Analyst)  
RL Paonta

1485



**H.P.STATE POLLUTION CONTROL BOARD**  
**FORM X**  
**REPORT BY STATE BOARD ANALYST**  
(See Rule 26)

144

Report No: 39815/W-11955

10/04/2024

I hereby certify that I **Dr Kuldeep Negi, SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **28/03/2024** from **Naveen Rajpoot, JEE**, HP State Pollution Control Board **RO Paonta** a **Grab** sample of **Final Outlet of ETP of Ruchira Papers Ltd (Kraft Paper Unit), 139 Tirlokpur Road Kala Amb Nahana Distt Sirmour--Kala Amb, Nahana Distt. Sirmour, H.P. 173030** on dated **27/03/2024** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **28/03/2024** to **10/04/2024** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	pH	7.45		NA	NA
2	TSS	7.0	mg/L	NA	NA
3	COD	136.0	mg/L	NA	NA
4	BOD	14.00	mg/L	NA	NA

The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB,HPPCB**

Signed this on **10/04/2024**

Remarks of Lab Head:

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**Dr Kuldeep Negi, SO**  
(State Board Analyst)  
**RL Paonta**

1486

**From:**  
H.P. STATE POLLUTION CONTROL BOARD,  
RL Paonta

**To:**  
Ruchira Papers Ltd (Kraft Paper Unit)  
139 Tirlokpur Road Kala Amb Nahan Distt Sirmour---Kala Amb, Nahan,  
Distt.Sirmaur, H.P.173030

145

1487



H.P.STATE POLLUTION CONTROL BOARD  
FORM X  
REPORT BY STATE BOARD ANALYST  
(See Rule 26)

146

Report No: 11522915/W-11110

03/02/2024

I hereby certify that I **Dr Kuldeep Negi, SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on 20/01/2024 from **Naveen Banyal, JEE, HP State Pollution Control Board RO Paonta a Grab sample of Final Outlet of ETP of Ruchira Papers Limited (Writing And Printing Unit), -- Tirlokpur Road, Village Rampur Jattan, Kala-Amb (H.P.), Nahan Distt. Sirmaur, H.P. 173030** on dated 19/01/2024 for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on 20/01/2024 to 03/02/2024 and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	TSS	4.0	mg/L	NA	NA
2	COD	84.0	mg/L	NA	NA
3	BOD	11.5	mg/L	NA	NA
4	pH	8.01		NA	NA

The condition of the seals, fastening and container on receipt was as: sealed as HPPCB  
Signed this on 03/02/2024

Remarks of Lab Head:

All the parameters are within the prescribed limits



Dr Kuldeep Negi, SO  
(State Board Analyst)  
RL Paonta


**H.P. STATE POLLUTION CONTROL BOARD**

Regional Laboratory, HIMUDA Colony, Shubhkhera,  
Paonta Sahib, Distt. Sirmour (H.P.) PIN-173025,  
Telephone & Fax No.: 01704-223445  
E-mail: pcbiabpaonta@gmail.com


**REPORT NO. W-2219**
**Date: 12-10-2023**
**ISSUED TO:**

The Assistant Environmental Engineer,  
HP State Pollution Control Board,  
HIMUDA Colony, Shubhkhera, Paonta Sahib.

**Sample received on : 26-09-2023**
**Description of sample: Study Sample of Final Outlet of ETP of M/s Ruchira Papers Ltd.**

S.No.	Parameter	Results	Unit	S.No.	Parameter	Results	Unit
1	pH	7.70		22	PA	--	mg/l
2	Conductivity	--	µmho/cm	23	T. Alkalinity	--	mg/l
3	TSS	10.0	mg/l	24	TKN	--	mg/l
4	COD	104.0	mg/l	25	Turbidity	--	NTU
5	BOD	7.5	mg/l	26	NO <sub>2</sub> -N	--	mg/l
6	O&G	--	mg/l	27	Boron	--	mg/l
7	Sulphate(SO <sub>4</sub> )	--	mg/l	28	Temperature (T)	--	mg/l
8	NO <sub>3</sub> -N	--	mg/l	29	Fluoride (F)	--	mg/l
9	Chloride (Cl)	--	mg/l	30	Vanadium as V	--	mg/l
10	Sodium (Na)	--	mg/l	31	Potassium(K)	--	mg/l
11	Total Hardness	--	mg/l	32	Phenol	--	mg/l
12	Total Iron (Fe)	--	mg/l	33	Sulphide (S)	--	mg/l
13	Total Chromium	--	mg/l	34	Chlorine	--	mg/l
14	Zinc (Zn)	--	mg/l	35	NH <sub>3</sub> -N	--	mg/l
15	Copper (Cu)	--	mg/l	36	Chromium *3	--	mg/l
16	Total Cyanide	--	mg/l	37	T.PO <sub>4</sub>	--	mg/l
17	Nickel (Ni)	--	mg/l	38	Ca Hardness	--	mg/l
18	Lead (Pb)	--	mg/l	39	Mg Hardness	--	mg/l
19	Cadmium (Cd)	--	mg/l	40	TC	--	MPN/100 ml
20	Aldrin	--	mg/l	41	FC	--	MPN/100 ml
21	Dieldrin	--	mg/l	42	FS	--	MPN/100 ml

*[Signature]*  
State Board Analyst

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H.P.STATE POLLUTION CONTROL BOARD  
FORM X  
REPORT BY STATE BOARD ANALYST  
(See Rule 26)

148

Report No: 10547928/W-9312

20/09/2023

I hereby certify that I **Dr Kuldeep Negi, SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on 30/08/2023 from **Naveen Banyal, JEE**, HP State Pollution Control Board RO Paonta a Grab sample of Final Outlet of ETP of Ruchira Papers Limited (Writing And Printing Unit), -- Tirlokpur Road, Village Rampur Jattan, Kala-Amb (H.P.), Nahan Distt. Sirmaur, H.P. 173030 on dated 29/08/2023 for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on 30/08/2023 to 20/09/2023 and declare the result of analysis is to be as follows :-

## Method of analysis

IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-

1. American Public Health Association
2. American Water Works Association
3. Water Pollution Control Federation

## SAMPLING PARAMETERS

Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	BOD	4.0	mg/L	NA	NA
2	pH	6.97		NA	NA
3	TSS	8.0	mg/L	NA	NA
4	COD	12.0	mg/L	NA	NA

The condition of the seals, fastening and container on receipt was as: sealed as HPPCB

Signed this on 20/09/2023

Remarks of Lab Head:



Dr Kuldeep Negi, SO  
(State Board Analyst)  
RL Paonta

1490



H.P.STATE POLLUTION CONTROL BOARD  
FORM X  
REPORT BY STATE BOARD ANALYST  
(See Rule 26)

149

Report No: 9887856/W-8286

04/07/2023

I hereby certify that I **Dr Kuldeep Negi, SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on 16/06/2023 from **Naveen Rajpoot, JEE**, HP State Pollution Control Board **RO Paonta** a **Grab** sample of **Final outlet of ETP of Ruchira Papers Limited (Writing And Printing Unit)**, -- **Tirlokpur Road, Village Rampur Jattan, Kala-Amb (H.P.)**, Nahan Distt. **Sirmaur, H.P. 173030** on dated **15/06/2023** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on 16/06/2023 to 04/07/2023 and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 22th edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	BOD	5.5	mg/L	NA	NA
2	pH	7.18		NA	NA
3	TSS	6.0	mg/L	NA	NA
4	COD	92.0	mg/L	NA	NA

The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB**  
Signed this on **04/07/2023**

Remarks of Lab Head:  
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**Dr Kuldeep Negi, SO**  
(State Board Analyst)  
RL Paonta

1491



H.P.STATE POLLUTION CONTROL BOARD  
FORM X  
REPORT BY STATE BOARD ANALYST  
(See Rule 26)

150

Report No: 40009/W-8243

28/06/2023

I hereby certify that I **Dr Kuldeep Negi, SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **08/06/2023** from **Naveen Banyal, JEE**, HP State Pollution Control Board **RO Paonta** a **Grab** sample of **Final Outlet of ETP of Ruchira Papers Limited (Writing And Printing Unit), -- Tirlokpur Road, Village Rampur Jattan, Kala-Amb (H.P.), Nahan Distt. Sirmaur, H.P. 173030** on dated **07/06/2023** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **08/06/2023** to **28/06/2023** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 22th edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	pH	7.43		NA	NA
2	TSS	21.0	mg/L	NA	NA
3	COD	88.0	mg/L	NA	NA
4	BOD	6.9	mg/L	NA	NA

The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB**  
Signed this on **28/06/2023**

Remarks of Lab Head:  
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**Dr Kuldeep Negi, SO**  
(State Board Analyst)  
RL Paonta

1492



**H.P. STATE POLLUTION CONTROL BOARD**  
**FORM X**  
**REPORT BY STATE BOARD ANALYST**  
 (See Rule 26)

151

Report No: 28604/W-7893

31/05/2023

I hereby certify that I **Dr Kuldeep Negi, SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on 28/04/2023 from **Anil Kumar, AEE**, HP State Pollution Control Board RO Paonta a Grab sample of **Final Outlet of ETP of Ruchira Papers Limited (Writing And Printing Unit)**, -- Tirlokpur Road, Village Rampur Jattan, Kala-Amb (H.P.), Nahan Distt. Sirmaur, H.P. 173030 on dated 27/04/2023 for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on 28/04/2023 to 31/05/2023 and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 22th edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	pH	7.69		NA	NA
2	TSS	43.0	mg/L	NA	NA
3	COD	120.0	mg/L	NA	NA
4	BOD	14.5	mg/L	NA	NA

The condition of the seals, fastening and container on receipt was as: sealed as HPPCB  
 Signed this on 31/05/2023

**Remarks of Lab Head:**

All the paramenters are within the prescribed limits.



**Dr Kuldeep Negi, SO**  
 (State Board Analyst)  
 RL Paonta

1493



H.P.STATE POLLUTION CONTROL BOARD  
FORM X  
REPORT BY STATE BOARD ANALYST  
(See Rule 26)

152

Report No: 7680149/W-5413

12/12/2022

I hereby certify that I **Sunil Rana, SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on 26/11/2022 from **Naveen Banyal, JEE**, HP State Pollution Control Board **RO Paonta** a **Grab** sample of **Final Outlet of Fenton unit of ETP of Ruchira Papers Ltd (Kraft Paper Unit), Tirolokpur Road Kala Amb Nahan Distt Sirmour---Kala Amb, Nahan Distt. Sirmaur, H.P. 173030** on dated 25/11/2022 for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on 26/11/2022 to 12/12/2022 and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 22th edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	BOD	24.0	mg/L	NA	NA
2	pH	8.38		NA	NA
3	TSS	6.0	mg/L	NA	NA
4	COD	216.0	mg/L	NA	NA

The condition of the seals, fastening and container on receipt was as: sealed as PCB  
Signed this on 12/12/2022

Remarks of Lab Head:  
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Sunil Rana, SO  
(State Board Analyst)  
RL Paonta

1494



H.P.STATE POLLUTION CONTROL BOARD  
FORM X  
REPORT BY STATE BOARD ANALYST  
(See Rule 26)

153

Report No: 7680065/W-5415

12/12/2022

I hereby certify that I **Sunil Rana, SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on 26/11/2022 from **Naveen Banyal, JEE**, HP State Pollution Control Board **RO Paonta** a **Grab** sample of **Final Outlet of ETP** of **Ruchira Papers Ltd (Kraft Paper Unit)**, **Tirlokpur Road Kala Amb Nahar Distt Sirmour---** **Kala Amb, Nahar Distt. Sirmour, H.P. 173030** on dated **25/11/2022** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **26/11/2022** to **12/12/2022** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 22th edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	BOD	26.0	mg/L	NA	NA
2	pH	7.50		NA	NA
3	TSS	11.0	mg/L	NA	NA
4	COD	240.0	mg/L	NA	NA

The condition of the seals, fastening and container on receipt was as: sealed as PCB  
Signed this on 12/12/2022

Remarks of Lab Head:



Sunil Rana, SO  
(State Board Analyst)  
RL Paonta

1495



H.P.STATE POLLUTION CONTROL BOARD  
FORM X  
REPORT BY STATE BOARD ANALYST  
(See Rule 26)

154

Report No: 7237130/W-4706

07/10/2022

I hereby certify that I **Sunil Rana, SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on 22/09/2022 from **Naveen Rajpoot, JEE**, HP State Pollution Control Board **RO Paonta** a **Grab** sample of **Final Outlet of ETP cum STP of Ruchira Papers Ltd (Kraft Paper Unit), Tirlokpur Road Kala Amb Nahan Distt Sirmour---Kala Amb, Nahan Distt. Sirmaur, H.P. 173030** on dated 21/09/2022 for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on 22/09/2022 to 07/10/2022 and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 22th edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	pH	8.09		5.5-9.0	Within Permissible Limit
2	BOD	13.0	mg/L	30	Within Permissible Limit
3	TSS	38.0	mg/L	100	Within Permissible Limit
4	COD	136.0	mg/L	250	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as PCB

Signed this on 07/10/2022

Remarks of Lab Head:  
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1496



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**H.P.STATE POLLUTION CONTROL BOARD**  
**FORM X**  
**REPORT BY STATE BOARD ANALYST**  
(See Rule 26)

Report No: 7065981/W-4427

21/09/2022

I hereby certify that I **Sunil Rana, SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **03/09/2022** from **Naveen Banyal, JEE**, HP State Pollution Control Board **RO Paonta a Grab** sample of **Final Outlet of ETP** of **Ruchira Papers Limited (Writing And Printing Unit)**, -- **Tirlokpur Road, Village Rampur Jattan, Kala-Amb (H.P.)**, Nahan Distt. **Sirmaur, H.P. 173030** on dated **02/09/2022** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **03/09/2022** to **21/09/2022** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 22th edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	BOD	27.0	mg/L	30	Within Permissible Limit
2	pH	7.48		5.5-9.0	Within Permissible Limit
3	TSS	17.0	mg/L	100	Within Permissible Limit
4	COD	232.0	mg/L	250	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as PCB

Signed this on **21/09/2022**

Remarks of Lab Head:



1497



**H.P.STATE POLLUTION CONTROL BOARD**  
**FORM X**  
**REPORT BY STATE BOARD ANALYST**  
(See Rule 26)

156

Report No: 6447127/W-3600

14/07/2022

I hereby certify that I **Sunil Rana, SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on 25/06/2022 from **Anil Kumar, JEE**, HP State Pollution Control Board **RO Paonta** a **Grab** sample of **Final Outlet of ETP cum STP of Ruchira Papers Limited (Writing And Printing Unit)**, -- **Tirlokpur Road, Village Rampur Jattan, Kala-Amb (H.P.) Nahan Distt. Sirmaur, H.P. 173030** on dated 25/06/2022 for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on 25/06/2022 to 14/07/2022 and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 22th edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	BOD	16.0	mg/L	NA	NA
2	pH	7.71		NA	NA
3	TSS	59.0	mg/L	NA	NA
4	COD	168.0	mg/L	NA	NA

The condition of the seals, fastening and container on receipt was as: sealed as PCB

Signed this on 14/07/2022

**Remarks of Lab Head:**

All parameters are within prescribed limits

TC Ady 3



Sunil Rana, SO  
(State Board Analyst)  
RL Paonta

EP Approved Laboratory						
Sr. No.	Date	Report No.	BOD	PH	TSS	COD
1	02/05/2024	06052024-13	10	7.38	20	112
2	17/11/2023	21112023-14	11	7.43	22	116
3	27/11/2023	02122023-02	17	7.14	18	148
4	25/09/2023	17102023-03	9	7.38	20	120
5	18/05/2023	22052023-09	14	7.12	28	128
6	26/05/2022	31052022-06	16	7.3	20	92
7	24/05/2021	29052021-06	18	7.66	36	176
8	27/11/2020	061222020-06	18	7.12	28	124
9	15/11/2019	151119-L-ED-012	19	7.62	58	144

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# SHRI OM TESTING & RESEARCH LABORATORY

Plot No. 296, 1<sup>st</sup> FNG Road, Sector-121, Ghari Chaukhandi, Noida - 201301

Web.: www.shriomlab.com, www.shriomlab.in

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## TEST REPORT

Report Code no.: EMTS/LAB/06052024/13

Issue Date : 06.05.2024

Issue to: M/s Ruchira Papers Limited,  
Trilokpur Road, Kala Amb, Sirmour (H.P.)

## SAMPLING & ANALYSIS DATA

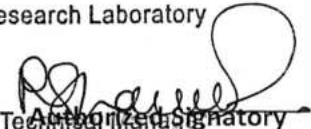
Sample Description	Final Outlet of ETP
Sample Drawn On	02.05.2024
Sample Quantity	2 lit/Plastic Cane
Weather Conditions	Normal
Analysis Duration	02.05.2024 to 06.05.2024

## TEST RESULTS

S. No.	Parameter	Test Method	Results	Units	Standard Limit
1	pH	IS:3025(Part-11)	7.38	---	5.5-8.5
2	Hexavalent Chromium	APHA-23 <sup>rd</sup> Ed 2017	ND	mg/l	0.10
3	TDS	IS:3025(Part-17)	1588.0	mg/l	2100.0
4	TSS	IS-3025(P-16)	20.0	mg/l	Max. 100
5	Oil & Grease	IS:3025(Part-44)	0.46	mg/l	10.0
6	Cyanide	APHA-23 <sup>rd</sup> Ed.-2017	ND	mg/l	0.1
7	Chemical Oxygen Demand	APHA-23 <sup>rd</sup> Ed.-2017	112.0	mg/l	Max. 250
8	Biological Oxygen Demand	APHA-23 <sup>rd</sup> Ed.-2017	10.0	mg/l	Max 30
9	Phenolic Comp.	APHA-23 <sup>rd</sup> Ed.-2017	Nil	mg/l	1.0
10	Mercury	APHA-23 <sup>rd</sup> Ed.-2017	ND	mg/l	0.1
11	Lead	APHA-23 <sup>rd</sup> Ed.-2017	ND	mg/l	0.1
12	Arsenic	APHA-23 <sup>rd</sup> Ed.-2017	ND	mg/l	0.1

\*\*\*\*End of Report\*\*\*\*

Shri Om Testing & Research Laboratory

  
Technical Director

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# SHRI OM TESTING & RESEARCH LABORATORY

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## TEST REPORT

Report Code no.: EMTS/LAB/21112023/14

Issue Date : 21.11.2023

Issue to: M/s Ruchira Papers Limited,  
Trilokpur Road, Kala Amb, Sirmour (H.P.)

## SAMPLING & ANALYSIS DATA

Sample Description	Final Outlet of ETP
Sample Drawn On	17.11.2023
Sample Quantity	2 lit/Plastic Cane
Weather Conditions	Normal
Analysis Duration	17.11.2023 to 21.11.2023

## TEST RESULTS

S. No.	Parameter	Test Method	Results	Units	Standard Limit
1	pH	IS:3025(Part-11)	7.43	—	5.5-8.5
2	Hexavalent Chromium	APHA-23 <sup>rd</sup> Ed 2017	ND	mg/l	0.10
3	TDS	IS:3025(Part-17)	1600.0	mg/l	2100.0
4	TSS	IS-3025(P-16)	22.0	mg/l	Max. 100
5	Oil & Grease	IS:3025(Part-44)	0.58	mg/l	10.0
6	Cyanide	APHA-23 <sup>rd</sup> Ed.-2017	ND	mg/l	0.1
7	Chemical Oxygen Demand	APHA-23 <sup>rd</sup> Ed.-2017	116.0	mg/l	Max. 250
8	Biological Oxygen Demand	APHA-23 <sup>rd</sup> Ed.-2017	11.0	mg/l	Max 30
9	Phenolic Comp.	APHA-23 <sup>rd</sup> Ed.-2017	Nil	mg/l	1.0
10	Mercury	APHA-23 <sup>rd</sup> Ed.-2017	ND	mg/l	0.1
11	Lead	APHA-23 <sup>rd</sup> Ed.-2017	ND	mg/l	0.1
12	Arsenic	APHA-23 <sup>rd</sup> Ed.-2017	ND	mg/l	0.1

\*\*\*\*\*End of Report\*\*\*\*\*

Shri Om Testing & Research Laboratory

  
Technical Manager  
Authorized Signatory

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## TEST REPORT

Report Code no.: STRLA-06122020-06

Issue Date : 06.12.2020

Issue to: M/s Ruchira Papers Limited,  
Trilokpur Road,  
Kala Amb, Sirmour (H.P.)

### SAMPLING & ANALYSIS DATA

Sample Drawn By : Our Team  
Sample Description : Final Outlet of ETP  
Sample Drawn On : 27/11/2020  
Sample Quantity/Packing detail : 2 lit/Plastic Cane  
Analysis Duration : 28/11/2020 to 03/12/2020

### TEST RESULTS

S.No	Parameter	Test Method	Results	Units	Standard Limit	Detection Limit
1	pH	IS:3025(Part-11)	7.12	--	5.5-8.5	1,0
2	Hexavalent Chromium	APHA-23 <sup>rd</sup> Ed 2017	ND	mg/l	0.10	0.01
3	TDS	IS:3025(Part-17)	1610.0	mg/l	2100.0	NA
4	TSS	IS-3025(P-16)	28.0	mg/l	Max. 100	NA
5	Oil & Grease	IS:3025(Part-44)	1.20	mg/l	10.0	NA
6	Cyanide	APHA-23 <sup>rd</sup> Ed.-2017	ND	mg/l	0.1	0.01
7	Chemical Oxygen Demand	APHA-23 <sup>rd</sup> Ed.-2017	124.0	mg/l	Max. 250	NA
8	Biological Oxygen Demand	APHA-23 <sup>rd</sup> Ed.-2017	18.0	mg/l	Max 30	NA
9	Phenolic Comp.	APHA-23 <sup>rd</sup> Ed.-2017	Nil	mg/l	1.0	0.01
10	Mercury	APHA-23 <sup>rd</sup> Ed.-2017	ND	mg/l	0.1	0.005
11	Lead	APHA-23 <sup>rd</sup> Ed.-2017	ND	Mg/l	0.1	0.05
12	Arsenic	APHA-23 <sup>rd</sup> Ed.-2017	ND	Mg/l	0.1	0.05

\*\*\*\*\*End of Report\*\*\*\*\*

Shri Om Testing & Research Laboratory

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STRLAB/QF/058

Rev :00

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## TEST REPORT

Report Code no.: EMTS/LAB/17102023/03

Issue Date : 17.10.2023

Issue to: M/s Ruchira Papers Limited,  
Trilokpur Road, Kala Amb, Sirmour (H.P.)

### SAMPLING & ANALYSIS

Sample Drawn	Mr Ajay Singh
Sample Description	ETP Outlet
Sample Drawn On	25/09/2023
Sample Quantity	2 Liter
Analysis Duration	25/09/2023-29/09/2023

### TEST RESULTS

S. No.	Parameter	Test Method	Results	Units	Standard Limit
1	pH	IS:3025(Part-11)	7.38	--	5.5-8.5
2	Hexavalent Chromium	APHA-23 <sup>rd</sup> Ed 2017	ND	mg/l	0.10
3	TDS	IS:3025(Part-17)	1810.0	mg/l	2100.0
4	TSS	IS-3025(P-16)	20.0	mg/l	Max. 100
5	Oil & Grease	IS:3025(Part-44)	0.62	mg/l	10.0
6	Cyanide	APHA-23 <sup>rd</sup> Ed.-2017	ND	mg/l	0.1
7	Chemical Oxygen Demand	APHA-23 <sup>rd</sup> Ed.-2017	120.0	mg/l	Max. 250
8	Biological Oxygen Demand	APHA-23 <sup>rd</sup> Ed.-2017	9.0	mg/l	Max 30
9	Phenolic Comp.	APHA-23 <sup>rd</sup> Ed.-2017	Nil	mg/l	1.0
10	Mercury	APHA-23 <sup>rd</sup> Ed.-2017	ND	mg/l	0.1
11	Lead	APHA-23 <sup>rd</sup> Ed.-2017	ND	mg/l	0.1
12	Arsenic	APHA-23 <sup>rd</sup> Ed.-2017	ND	mg/l	0.1

ND- Not Detectable

\*\*\*\*\*End of Report\*\*\*\*\*

Shri Om Testing & Research Laboratory

  
Technical Manager

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## TEST REPORT

Report Code no.: 22052023-09

Issue Date : 22.05.2023

Issue to: M/s Ruchira Papers Limited,  
Trilokpur Road, Kala Amb, Sirmour (H.P.)

### SAMPLING & ANALYSIS DATA

Sample Drawn By : M/s Eco-Molecule Technologies & Solutions  
Sample Description : Final Outlet of ETP  
Sample Drawn On : 18.05.2023  
Sample Quantity/Packing detail : 2 lit/Plastic Cane  
Analysis Duration : 18.05.2023 to 22.05.2023

### TEST RESULTS

S. No.	Parameter	Test Method	Results	Units	Standard Limit
1	pH	IS:3025(Part-11)	7.12	--	5.5-8.5
2	Hexavalent Chromium	APHA-23 <sup>rd</sup> Ed 2017	ND	mg/l	0.10
3	TDS	IS:3025(Part-17)	1680.0	mg/l	2100.0
4	TSS	IS-3025(P-16)	28.0	mg/l	Max. 100
5	Oil & Grease	IS:3025(Part-44)	0.68	mg/l	10.0
6	Cyanide	APHA-23 <sup>rd</sup> Ed.-2017	ND	mg/l	0.1
7	Chemical Oxygen Demand	APHA-23 <sup>rd</sup> Ed.-2017	128.0	mg/l	Max. 250
8	Biological Oxygen Demand	APHA-23 <sup>rd</sup> Ed.-2017	14.0	mg/l	Max 30
9	Phenolic Comp.	APHA-23 <sup>rd</sup> Ed.-2017	Nil	mg/l	1.0
10	Mercury	APHA-23 <sup>rd</sup> Ed.-2017	ND	mg/l	0.1
11	Lead	APHA-23 <sup>rd</sup> Ed.-2017	ND	mg/l	0.1
12	Arsenic	APHA-23 <sup>rd</sup> Ed.-2017	ND	mg/l	0.1
13	AOX	APHA-23 <sup>rd</sup> Ed.-2017	2.16	Mg/l	2 Kg/Ton of Paper Production

\*\*\*\*\*End of Report\*\*\*\*\*

Shri Om Testing & Research Laboratory

  
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## TEST REPORT

Report Code no.: 31052022-06

Issue Date : 31.05.2022

Issue to: M/s Ruchira Papers Limited,  
Trilokpur Road, Kala Amb, Sirmour (H.P.)

### SAMPLING & ANALYSIS DATA

Sample Drawn By : M/s Eco-Molecule Technologies & Solutions  
Sample Description : Final Outlet of ETP  
Sample Drawn On : 26/05/2022  
Sample Quantity/Packing detail : 2 lit/Plastic Cane  
Analysis Duration : 27/05/2022 to 31/05/2022

### TEST RESULTS

S. No.	Parameter	Test Method	Results	Units	Standard Limit	Detection Limit
1	pH	IS:3025(Part-11)	7.30	--	5.5-8.5	1.0
2	Hexavalent Chromium	APHA-23 <sup>rd</sup> Ed 2017	ND	mg/l	0.10	0.01
3	TDS	IS:3025(Part-17)	1215.0	mg/l	2100.0	NA
4	TSS	IS-3025(P-16)	20.0	mg/l	Max. 100	NA
5	Oil & Grease	IS:3025(Part-44)	0.81	mg/l	10.0	NA
6	Cyanide	APHA-23 <sup>rd</sup> Ed.-2017	ND	mg/l	0.1	0.01
7	Chemical Oxygen Demand	APHA-23 <sup>rd</sup> Ed.-2017	92.0	mg/l	Max. 250	NA
8	Biological Oxygen Demand	APHA-23 <sup>rd</sup> Ed.-2017	16.0	mg/l	Max 30	NA
9	Phenolic Comp.	APHA-23 <sup>rd</sup> Ed.-2017	Nil	mg/l	1.0	0.01
10	Mercury	APHA-23 <sup>rd</sup> Ed.-2017	ND	mg/l	0.1	0.005
11	Lead	APHA-23 <sup>rd</sup> Ed.-2017	ND	Mg/l	0.1	0.05
12	Arsenic	APHA-23 <sup>rd</sup> Ed.-2017	ND	Mg/l	0.1	0.05

\*\*\*\*\*End of Report\*\*\*\*\*

Shri Om Testing & Research Laboratory

  
Technical Manager

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# 1505 SHRI OM TESTING & RESEARCH LABORATORY

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## TEST REPORT

Report Code no.: 29052021-06

Issue Date : 29.05.2021

Issue to: M/s Ruchira Papers Limited,  
Trilokpur Road,  
Kala Amb, Sirmour (H.P.)

### SAMPLING & ANALYSIS DATA

Sample Drawn By : Our Team  
Sample Description : Final Outlet of ETP  
Sample Drawn On : 24/05/2021  
Sample Quantity/Packing detail : 2 lit/Plastic Can  
Analysis Duration : 25/05/2021 to 29/05/2021

### TEST RESULTS

S.No	Parameter	Test Method	Results	Units	Standard Limit	Detection Limit
1	pH	IS:3025(Part-11)	7.66	-	5.5-8.5	1,0
2	Hexavalent Chromium	APHA-23 <sup>rd</sup> Ed 2017	ND	mg/l	0.10	0.01
3	TDS	IS:3025(Part-17)	1780.0	mg/l	2100.0	NA
4	TSS	IS-3025(P-16)	36.0	mg/l	Max. 100	NA
5	Oil & Grease	IS:3025(Part-44)	0.80	mg/l	10.0	NA
6	Cyanide	APHA-23 <sup>rd</sup> Ed.-2017	ND	mg/l	0.1	0.01
7	Chemical Oxygen Demand	APHA-23 <sup>rd</sup> Ed.-2017	176.0	mg/l	Max. 250	NA
8	Biological Oxygen Demand	APHA-23 <sup>rd</sup> Ed.-2017	18.0	mg/l	Max 30	NA
9	Phenolic Comp.	APHA-23 <sup>rd</sup> Ed.-2017	Nil	mg/l	1.0	0.01
10	Mercury	APHA-23 <sup>rd</sup> Ed.-2017	ND	mg/l	0.1	0.005
11	Lead	APHA-23 <sup>rd</sup> Ed.-2017	ND	Mg/l	0.1	0.05
12	Arsenic	APHA-23 <sup>rd</sup> Ed.-2017	ND	Mg/l	0.1	0.05

\*\*\*\*\*End of Report\*\*\*\*\*

Shri Om Testing & Research Laboratory

*R. Sharma*  
Technical Manager  
Authorized Signatory

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## TEST REPORT

Report Code no.: 02122023-02

Issue Date : 02.12.2023

Issue to: M/s Ruchira Papers Limited,  
Trilokpur Road, Kala Amb, Sirmour (H.P.)

### SAMPLING & ANALYSIS DATA

Sample Drawn By : M/s Eco-Molecule Technologies & Solutions  
Sample Description : Final Outlet of ETP (Marked as "AO IV")  
Sample Drawn On : 27.11.2023  
Sample Quantity/Packing detail : 2 lit/Plastic Cane  
Analysis Duration : 27.11.2023 to 02.12.2023

### TEST RESULTS

S. No.	Parameter	Test Method	Results	Units	Standard Limit
1	pH	IS:3025(Part-11)	7.14	--	5.5-8.5
2	TSS	IS-3025(P-16)	18.0	mg/l	Max. 100
3	Chemical Oxygen Demand	APHA-23 <sup>rd</sup> Ed.-2017	148.0	mg/l	Max. 250
4	Biological Oxygen Demand	APHA-23 <sup>rd</sup> Ed.-2017	17.0	mg/l	Max 30

\*\*\*\*\*End of Report\*\*\*\*\*

Shri Om Testing & Research Laboratory

  
Technical Manager

Authorized Signatory

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# 1507 Idma Laboratories Limited

(A Government Approved Test House)

MOEF/BIS/FSSAI/State Pollution Boards/Drug & Cosmetic Act/ISO 9001; 14001; 18001 Certified

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## TEST REPORT

Ref. No. IL/D-9525	Date	22.11.19	Lab No.	151119L-ED-012	Page No.	1/1
Customer	Ruchira Papers Limited Trilokpur Road Kala- Amb District- Sirmaur Himachal Pradesh Himachal Pradesh					
Type of Sample	Wastewater (ETP Outlet)					
Customer's Description of Sample	Wastewater (ETP Outlet)					
Quantity	5 Ltr.					
Packing, Markings	Plastic Can					
Mode of Collection of Sample	Sampling By Laboratories					
Work Order No.	RPL/RU/2592	Dated	06/11/2019			
Date of Receipt of Sample	15/11/2019					
Period of Analysis	15/11/2019 To 20/11/2019					
Sampling Team Idma	Mr. Shakti Singh & Team	Client	Mr. Arvind Kumar			
Sampling Location	ETP Plant					
Visual Observation	D.O.S Time-17:10					
Date of Sampling	14/11/2019					
Date of Reporting	20/11/2019					
Sampling Protocol	IS: 3025-1987					
Testing Protocol	CPCB					

## RESULTS

S.No.	Test Parameter	Units	Results	Specifications	Test Method
	CHEMICAL TESTING (Waste water)	-	-	-	-
1	pH	-	7.62	5.5-9.0	IS 3025 (P-11) 1983 (RA 2017)
2	Chemical Oxygen Demand (COD)	mg/L	144	Max. 250	IS 3025 : Part 58-2006 (RA 2017)
3	Biochemical Oxygen Demand	mg/L	19	Max. 30	IS: 3025 (P-44)-1993 (RA 2014) BOD 3-days at 27 °C
4	Oil & Grease	mg/L	5.2	Max. 10	IS 3025 (P-39) 1991 (RA/2014) Partition Gravimetric Method
5	Total Dissolved Solids (TDS)	mg/L	1067		IS 3025 (P-16) 1984 (RA/2017)
6	Total Suspended Solids (TSS)	mg/L	58	Max. 100	IS 3025 (P-17) 1984 (RA/2017)

\*\*End of Report\*\*

For Idma Laboratories Limited

Authorized Signatory



Idma Corporate Park, 391, Industrial Area, Phase-I, Panchkula, Haryana.

Tel. No. : 0172-5064827, 5064830 Website : www.idmagroup.co.in

E-mail : testing@idmagroup.co.in E-mail : support@idmagroup.co.in

Turn Overleaf



## TREATED WATER MANAGEMENT IRRIGATION PLAN



**RUCHIRA PAPERS LIMITED**  
Trilokpur Road, Kala-Amb,  
Distt. Sirmour,  
Himachal Pradesh – 173030



Reduce your carbon foot print.  
Use Paper made from Agro Waste

**INDEX**

- 1) Introduction.
- 2) Plantation layout.
- 3) Zonewise plantation area.
- 4) Zonewise water flow.
- 5) Roster zonewise.
- 6) Plantation Image.
- 7) Irrigation Process.

## INTRODUCTION:-

- 1) Ruchira Papers Ltd. Committed to sustainability of the environment. The Effluent is treated with activated sludge process and with advanced oxidation process. The treated effluent meets all the prescribed standards laid down by the SPCB and is finally discharged partially on to land & drain mode.
- 2) Ruchira Papers Ltd have 10-acre land in plantation area, in which 6000 plants . This area divided in ZONE A, B,C,D,E,F,G.
- 3) Though most of the plants are suitable for utilizing the treated water, yet those tree species which are fast growing can transpire high amounts of water and are able to with stand high moisture content in the root environment are most suitable for such purpose.
- 4) All Plants has the capacity to transpire large amounts of water, and remains active throughout the year.

- 5) All Plants are planted through Karnal technology. As per Karnal technology 120-160 m<sup>3</sup> treated effluent consumed by one acre plantation.
- 6) Zone H = Approx. 2800 no of Broad leaves Trees are planted in the company premises at Kraft Unit , WPP Unit, and ETP area.
- 7) Treated water distribution in the plantation through the Pump and pipeline network.
- 8) New Broad Leaves Trees are Planting in month of Aug- Sep 2024 in different area of Ruchira Land . Site wise description is given below.

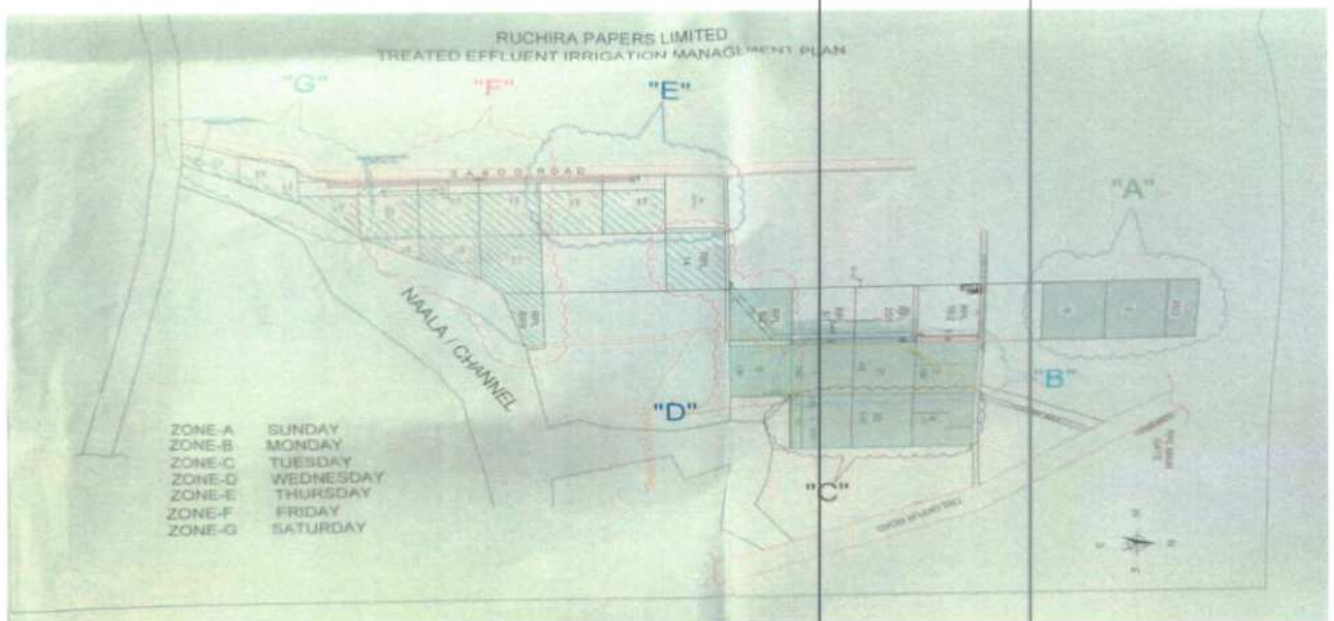
1512

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New Broad Leaves Plants was Planted in Aug-Sept 2024 in different plant site of Kraft & WPP Unit.

SN.	Broad Leaves Trees Nos.	Site area
1	1152	Near Bailing machine on Haryana Land.
2	210	Near Bagasse yard on Haryana land.
3	123	In Writing Printing Unit.
4	35	Krft Unit/ETP .

PLANTATION LAYOUT :-



## ZONWISE PLANTATION AREA:-

TREATED WATER DISTRIBUTION PLAN FOR PLANTATION AREA		
ZONE		ACRE
Zone-A		2
Zone-B		1.5
Zone-C		1
Zone-D		2
Zone-E		1
Zone-F		1.5
Zone-G		1
Zone-H		7.2

## ZONEWISE ROSTER &amp; WATER FLOW :-

TREATED WATER DISTRIBUTION PLAN FOR PLANTATION AREA				
ZONE	DAYS		ACRE	FLOW (m3/d)
Zone-A	MONDAY	FRIDAY	2	500
Zone-B			1.5	
Zone-C	TUESDAY	SATURDAY	1	500
Zone-D			2	
Zone-E	WEDNESDAY	SUNDAY	1	500
Zone-F			1.5	
Zone-G			1	
Zone-H	THURSDAY	SATURDAY	7.2	500

1516

175

PLANTATION IMAGE :-



1517

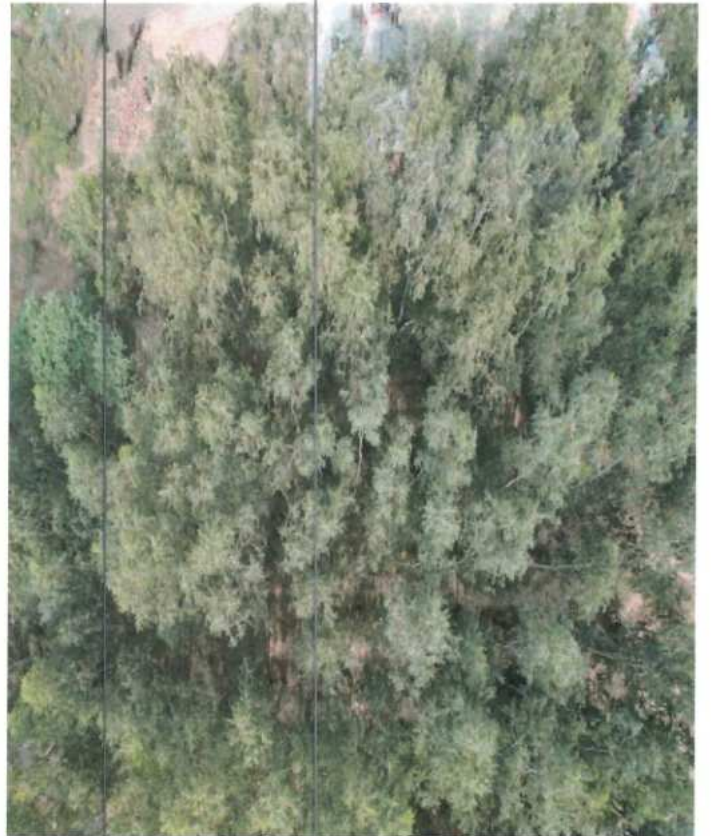
176



1518

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Broad Leaf new age Plants.



1520

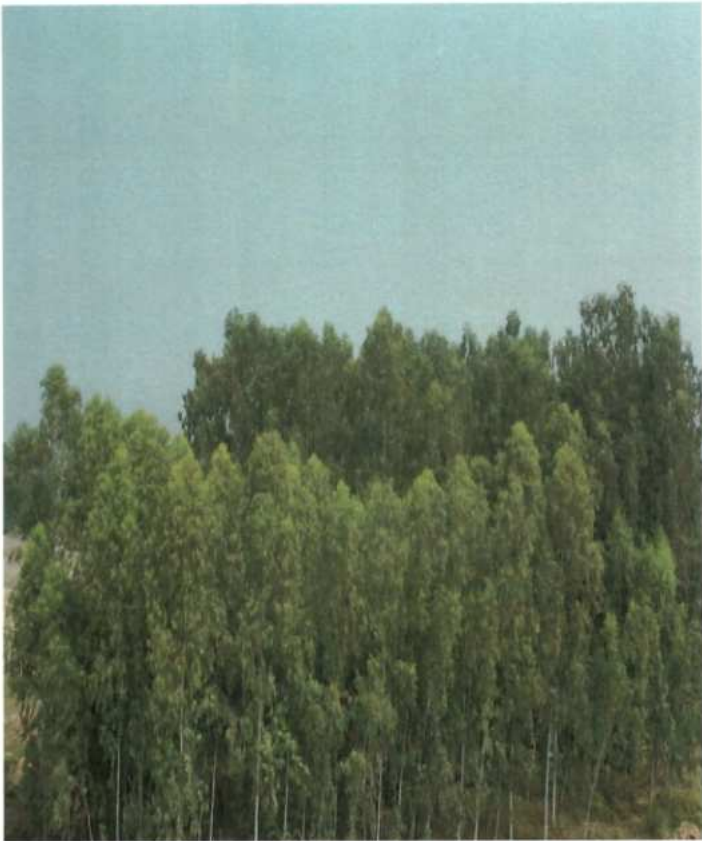
180

179



1521

180



IRRIGATION PROCESS :-



### IRRIGATION PROCESS :-

We are using our final outlet treated water in plantation area through Pump and distribution pipeline. Irrigation Pump & Storage tank image is given above slide.

# THANKS



**RUCHIRA PAPERS LIMITED**  
Trilokpur Road, Kala-Amb,  
Distt. Sirmour,  
Himachal Pradesh - 173030



Reduce your carbon foot print.  
Use Paper made from Agro Waste

1524

Tc Ado  
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183

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ANNEXURE R/12  
(COLLY)



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202



To Age  
3

ANNEXURE R/13  
203

Website: - [www.hanuscientific.com](http://www.hanuscientific.com)

Certificate of Calibration  
Issued By: Hanu Scientific  
Date of issue: 11-06-2023

Certificate No. Hanu/WQMS/E&H/015  
Valid till 10-09-2023

Customer : Ruchira Papers Ltd.  
Location : Kala Amb  
State : Himachal Pradesh

Instrument Details: -

Sr. No.	Description	Location	Manufacturer	Model No.	Serial No.	Procedure
1	WQMS	ETP	Endress + Hauser	CM442-5K11/0	T2018F05G00	Lab Analysis

Parameter Details: -

Sr. No.	Parameter	Sampling result	Value Pre-Calibration	Value Post-Calibration
1	pH	7.5	7.6	7.5
2	COD	174	179	174
3	BOD	22	24	22
4	TSS	37	41	37

Comments: -

1. pH sensor is calibrated with buffer solution 4.0/7.0/9.0.
2. Optical lens of COD/BOD/TSS sensor cleaned with solutions.
3. Calibration is done as per sample result.



*Rajan Singh*

Issuer Authority  
Rajan Singh

Dedicated Analytical Solutions  
HANU Scientific E-mail: [sales@hanuscientific.com](mailto:sales@hanuscientific.com)  
Present Address 155- B, B-10, First Floor,  
Sector- 34, Noida- 201307  
India

[hanuscientific@gmail.com](mailto:hanuscientific@gmail.com)

Registered Address: - A 1, OJASWI COMPLEX, 0, BALLUPUR CHOWK, Uttarakhand, 248001

# HANU Scientific

204

Website: - [www.hanuscientific.com](http://www.hanuscientific.com)

Certificate of Calibration  
Issued By: Hanu Scientific  
Date of issue: 10-09-2023

Certificate No. Hanu/WQMS/E&H/025  
Valid till 09-12-2023

Customer : Ruchira Papers Ltd.  
Location : Kala Amb  
State : Himachal Pradesh

Instrument Details: -

Sr. No.	Description	Location	Manufacturer	Model No.	Serial No.	Procedure
1	WQMS	ETP	Endress + Hauser	CM442-SK11/0	T2018F05G00	Lab Analysis

Parameter Details: -

Sr. No.	Parameter	Sampling result	Value Pre-Calibration	Value Post-Calibration
1	pH	7.25	7.6	7.25
2	COD	128.0	137.2	128.0
3	BOD	14.0	15.1	14.0
4	TSS	24.0	27.0	24.0

Comments: -

1. pH sensor is calibrated with buffer solution 4.0/7.0/9.0.
2. Optical lens of COD/BOD/TSS sensor cleaned with solutions.
3. Calibration is done as per sample result.



Issuer Authority  
Rajan Singh

Dedicated Analytical Solutions  
HANU Scientific E-mail: [sales@hanuscientific.com](mailto:sales@hanuscientific.com)  
Present Address 155- B, B-10, First Floor,  
Sector- 34, Noida- 201307  
India

[hanuscientific@gmail.com](mailto:hanuscientific@gmail.com)

Registered Address: - A 1, OJASWI COMPLEX, 0, BALLUPUR CHOWK, Uttarakhand, 248001

# HANU Scientific

205

Website: - [www.hanuscientific.com](http://www.hanuscientific.com)

Certificate of Calibration  
Issued By: Hanu Scientific  
Date of issue: 08-10-2023

Certificate No. Hanu/WQMS/E&H/025  
Valid till 07-01-2024

Customer : Ruchira Papers Ltd.  
Location : Kala Amb  
State : Himachal Pradesh

Instrument Details: -

Sr. No.	Description	Location	Manufacturer	Model No.	Serial No.	Procedure
1	WQMS	ETP	Endress + Hauser	CM442-5K11/0	T2018F05G00	Lab Analysis

Parameter Details: -

Sr. No.	Parameter	Sampling result	Value Pre-Calibration	Value Post-Calibration
1	pH	7.25	7.6	7.25
2	COD	128.6	137.2	128.1
3	BOD	14.2	15.1	14.3
4	TSS	25.5	27.0	25.6

Comments: -

1. pH sensor is calibrated with buffer solution 4.0/7.0/9.0.
2. Optical lens of COD/BOD/TSS sensor cleaned with solutions.
3. Calibration is done as per sample result.
4. Flow meter is calibrated with clamp on ultrasonic type flow meter.



*Rajan Singh*

Issuer Authority  
Rajan Singh

Dedicated Analytical Solutions  
HANU Scientific E-mail: [sales@hanuscientific.com](mailto:sales@hanuscientific.com)  
Present Address 155- B, B-10, First Floor,  
Sector- 34, Noida- 201307  
India

[hanuscientific@gmail.com](mailto:hanuscientific@gmail.com)

Registered Address: - A 1, OJASWI COMPLEX, 0, BALLUPUR CHOWK, Uttarakhand, 248001

**Calibration Certificate  
Analysis Stations**

**Endress+Hauser**   
People for Process Automation

Endress + Hauser (I) Pvt. Ltd.  
Raj Plaza, Wing A & B, 5th Floor, L.B.S. Marg, Vikroh(West), Mumbai - 400083, Maharashtra, India.  
Phone : 022-66481111, Fax: 022-66938330

**Customer Information**

Company name Ruchira Papers Limited-WRITING & PRINTING  
Address Tirlokpur Road, Kala Amb  
Sirmaur, Himachal Pradesh,INDIA  
Zip-Code/City 173030  
Service Order n° 3000000770

Certificate n° 8212113NC  
Calibration date 17-02-2024

**Unit Under Test (UUT)**

Instrument (UUT) CM442-5K11/0  
Serial n° T2018F05G00  
Instrument Loc. ETP OUT LET  
Manufacturer Endress+Hauser  
Tag n°

Place of calibration  
Company name Ruchira Papers Limited-WRITING & PRINTING  
Tirlokpur Road, Kala Amb  
Kala Amb  
[Location Info] Sirmaur, Himachal Pradesh,INDIA  
Address 173030  
Zip-Code/City  
Contact person Mr. Alok Nautiyal

Measuring range 0 to 500 mg/l  
Signal output 4 to 20 mA  
Calibration range 0 to 500 mg/l

**Accessories**

Type	Description	Serial n°
SENSOR	CAS80E-1MA6/0	T100050SMW0

**Calibration Method**

SOP\_C\_Customer  
Calibration due to customer instruction/SOP

**Environmental conditions**

Ambient temperature (24 ± 3) °C Ambient humidity (25 ± 10) %

**Calibration value As Found**

Test Point	Parameter Name	Reference Value	Display Value UUT	Deviation*
		mg/l	mg/l	mg/l
1	COD	120.00	125.00	5.00
2	BOD	14.00	17.00	3.00
3	TSS	10.00	15.00	0.00
4	pH	6.97	7.10	0.13

\*(Maximum) Deviation to 'Reference value'

**Calibration value As Left**

Test Point	Parameter Name	Reference Value	Display Value UUT	Deviation*
		mg/l	mg/l	mg/l
1	COD	120.00	120.00	0.00
2	BOD	14.00	14.00	0.00
3	TSS	10.00	10.00	0.00
4	pH	6.97	7.10	0.13

\*(Maximum) Deviation to 'Reference value'

**Conformity**

UUT conform  UUT not conform

**Remarks**

Measurement works within the specification

This calibration certificate documents the traceability to national standards, which states the units of measurement according to International System of Units (SI). This calibration certificate should not be published or reproduced other than in full. The measurement results and the statement of compliance with specification only relate to the instrument calibrated.

Service Technician **Mr. Narender Chauhan**  
Signature  
Printing date 18-02-2024

Customer **Mr. Alok Nautiyal**  
Signature

This is the end of the Certificate

Website: - [www.hanuscientific.com](http://www.hanuscientific.com)

Certificate of Calibration  
 Issued By: Hanu Scientific  
 Date of issue: 08-01-2024

Certificate No. Hanu/WQMS/E&H/027  
 Valid till 07-04-2024

Customer : Ruchira Papers Ltd.  
 Location : Kala Amb  
 State : Himachal Pradesh

Instrument Details: -

Sr. No.	Description	Location	Manufacturer	Model No.	Serial No.	Procedure
1	WQMS	ETP	Endress + Hauser	CM442-5K11/0	T2018F05G00	Lab Analysis

Parameter Details: -

Sr. No.	Parameter	Sampling result	Value Pre-Calibration	Value Post-Calibration
1	pH	7.56	7.66	7.56
2	COD	136.0	142.1	136.0
3	BOD	15.0	15.9	15.0
4	TSS	12.0	15.1	12.1

Comments: -

1. pH sensor is calibrated with buffer solution 4.0/7.0/9.0.
2. Optical lens of COD/BOD/TSS sensor cleaned with solutions.
3. Calibration is done as per sample result.



*Rajan Singh*

Issuer Authority  
 Rajan Singh

Dedicated Analytical Solutions  
**HANU Scientific E-mail: [sales@hanuscientific.com](mailto:sales@hanuscientific.com)**  
 Present Address 155- B, B-10, First Floor,  
 Sector- 34, Noida- 201307  
 India

[hanuscientific@gmail.com](mailto:hanuscientific@gmail.com)

Registered Address: - A 1, OJASWI COMPLEX, 0, BALLUPUR CHOWK, Uttarakhand, 248001

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**HANU** ScientificWebsite: - [www.hanuscientific.com](http://www.hanuscientific.com)

Certificate of Calibration  
 Issued By: Hanu Scientific  
 Date of issue: 07-04-2024

Certificate No. Hanu/WQMS/E&H/028  
 Valid till 06-07-2024

Customer : Ruchira Papers Ltd.  
 Location : Kala Amb  
 State : Himachal Pradesh

## Instrument Details: -

Sr. No.	Description	Location	Manufacturer	Model No.	Serial No.	Procedure
1	WQMS	ETP	Endress + Hauser	CM442-5K11/0	T2018F05G00	Lab Analysis

## Parameter Details: -

Sr. No.	Parameter	Sampling result	Value Pre-Calibration	Value post-calibration
1	pH	7.37	7.57	7.37
2	COD	128.0	132.8	128.1
3	BOD	13.7	14.1	13.8
4	TSS	12.0	13.9	12.2

## Comments: -

1. The pH sensor is calibrated with buffer solution 4.0/7.0/9.0.
2. Optical lens of COD/BOD/TSS sensor cleaned with solutions.
3. Calibration is done as per sample result.



Issuer Authority  
 Rajan Singh

Dedicated Analytical Solutions  
**HANU Scientific E-mail: [sales@hanuscientific.com](mailto:sales@hanuscientific.com)**  
 Present Address 155- B, B-10, First Floor,  
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[hanuscientific@gmail.com](mailto:hanuscientific@gmail.com)

Registered Address: - A 1, OJASWI COMPLEX, 0, BALLUPUR CHOWK, Uttarakhand, 248001

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# HANU Scientific

Website: - [www.hanuscientific.com](http://www.hanuscientific.com)

Certificate of Calibration  
Issued By: Hanu Scientific  
Date of issue: 03-07-2024

Certificate No. Hanu/WQMS/E&H/035  
Valid till 02-10-2024

Customer : Ruchira Papers Ltd.  
Location : Kala Amb  
State : Himachal Pradesh

Instrument Details: -

Sr. No.	Description	Location	Manufacturer	Model No.	Serial No.	Procedure
1	WQMS	ETP	Endress + Hauser	CM442-5K11/0	T2018F05G00	Lab Analysis

Parameter Details: -

Sr. No.	Parameter	Sampling result	Value Pre-Calibration	Value post-calibration
1	pH	7.22	7.62	7.22
2	COD	116.0	127.3	116.1
3	BOD	12.0	14.5	12.0
4	TSS	18.0	19.2	18.1

Comments: -

1. The pH sensor is calibrated with buffer solution 4.0/7.0/9.0.
2. Optical lens of COD/BOD/TSS sensor cleaned with solutions.
3. Calibration is done as per sample result.



*Rajant*

*Re Ades*

Issuer Authority  
Rajan Singh

Dedicated Analytical Solutions  
**HANU Scientific E-mail: [sales@hanuscientific.com](mailto:sales@hanuscientific.com)**  
Present Address 155- B, B-10, First Floor,  
Sector- 34, Noida- 201307  
India

[hanuscientific@gmail.com](mailto:hanuscientific@gmail.com)

Registered Address: - A 1, OJASWI COMPLEX, 0, BALLUPUR CHOWK, Uttarakhand, 248001

**Himachal State Pollution Control Board****[See Rules 6(1)]**

APPLICATION REQUIRED FOR GRANT/RENEWAL OF AUTHORISATION FOR GENERATION OR COLLECTION OR STORAGE OR TRANSPORT OR RECEPTION OR RECYCLING OR REUSE OR RECOVERY OR PRE PROCESSING OR CO- PROCESSING OR UTILISATION OR TREATMENT OR DISPOSAL OF HAZARDOUS AND OTHER WASTE

**From**

Vipin Gupta  
Executive Director  
Tirlokpur Road, Village Rampur Jattan, Kala-Amb (H.P.)

**To**

Member Secretary,  
H.P. State Pollution Control Board,

Sir

I/We hereby apply for authorisation/renewal of authorisation under the Sub-rule (1) of Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

**Part A: General(to be filled by all)**

1. (a)	Name and address of the unit and location of facility:	Ruchira Papers Limited (Writing And Printing Unit) Tirlokpur Road, Village Rampur Jattan, Kala-Amb (H.P.)
(b)	Name of the Occupier of the facility or operator of disposal facility with designation, Tel, Fax and e-mail:	Vipin Gupta/Executive Director/9816400808/vipingupta@ruchirapers.com
(c)	Authorisation required for(Please tick mark appropriate activity or activities:)	Generation, Storage, Utilisation
(d)	In case of renewal of authorization previous authorization numbers and dates and provide copies of annual returns of last three including the compliance reports with respect to the conditions of Prior Environmental Clearance, wherever applicable:)	Attached
3 a)	Year of commissioning and commencement of Production?	2008
b)	Whether the industry works 1 shift/2 shifts/round the clock?	Round the clock

4	Provide copy of the Emergency Response Plan (ERP) which should address procedures for dealing with emergency situations (viz. Spillage or release or fire) as specified in the guidelines of Central Pollution Control Board. Such ERP shall comprise the following, but not limited to: <ul style="list-style-type: none"> <li>• Containing and controlling incidents so as to minimise the effects and to limit danger to the persons, environment and property;</li> <li>• Implementing the measures necessary to protect persons and the environment;</li> <li>• Description of the actions which should be taken to control the conditions at events and to limit their consequences, including a description of the safety equipment and resources available;</li> <li>• Arrangements for training staff in the duties which they are expected to perform;</li> <li>• Arrangements for informing concerned authorities and emergency services; and</li> <li>• Arrangements for providing assistance with off-site mitigatory action.</li> </ul> (To be attached separately)	Attached	
5	Provide undertaking or declaration to comply with all provisions including the scope of submitting bank guarantee in the event of spillage, leakage or fire while handling the hazardous and other waste (To be attached separately)	Attached	

**Part B: To be filled by hazardous waste generators**

a	Products and by-products manufactured (names and product wise quantity per annum):	,Tirlokpur Road, Village Rampur Jattan, Kala-Amb (H.P.)	
b	Process description including process flow sheet indicating Inputs and Outputs (raw materials, chemicals, products, by-products,wastes, emissions, wastewater etc.) Please attach separate sheets: )	Not Attached	
c)	<b>Characterstics(waste-wise) and Quantic of waste generation per annum:</b>		

Schedule	Name of Process	Name of Hazardous Waste (Category No)	Quantity	Characteristics of each waste	The details of utilization with in the plants such as Reuse/ Recycling/ Recovery/ R eprocessing etc	If not utilised within the plant, provide details of what is done with this waste	Details of arrangements for transportation to actual users/ TSDF	Details of the environmental safeguards and environmental facilities provided for safe handling
Schedule I	5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.1 Used or spent oil	150 Ltr/year	Oily	NA	Send to Regd. Recycler	Provided by HPSPCB Regd. Recycler	Secured storage and handling within plant
Schedule I	35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's)	35.3 Chemical sludge from waste water treatment	165 MT/year	Solid	Utilized as Boiler Fuel after drying and mixing with coal	100% Reutilized	No transportation reqd.	Secured storage and handling within plant
d)	Hazardous and other wastes generated from storage of hazardous chemicals as defined under the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.				NA			

**Part C: To be filled by Treatment, storage and disposal facility operators**

1)	<b>Provide details of the facility including:</b>		
i)	Location of site with layout map:	,Tirlokpur Road, Village Rampur Jattan, Kala-Amb (H.P.)	
ii)	Safe storage of the waste and storage capacity		
iii)	The treatment processes and their capacities		
iv)	Secured Landfills		
v)	Incineration, if any		
vi)	Leachate Collection and Treatment System		
vii)	Fire Fighting Systems		
viii)	Environmental management plan including monitoring		
ix)	Arrangement for transportation of waste from generators		
2)	Provide details of Any other activities undertaken at the Treatment, storage and disposal facility site.		
3)	Attach a Copy of prior Environmental Clearance	Not Attached	

**Part D: To be filled by recyclers or pre-processors or co-processors or users of hazardous or other wastes**

1.	Nature and quantity of different wastes received per annum from domestic sources or imported or both:						
	Hazardous Wastes Type	Passbook Type	Quantity	Source (Domestic/Imported)			
	Schedule	Name of Process	Name of Process Waste	Passbook Type	Quantity	Mode Of Disposal	Source of generation of waste
	Schedule I	35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's)	35.3 Chemical sludge from waste water treatment	Yes	165, MT/year,	Reuse	ETP Sludge
2.	Installed capacity as per registration issued by the District Industries Centre or any other authorised Government agency. Provide copy:			Not Attached			

3.	Provide details of secured storage of wastes including the storage capacity	Secured Areas designated for temporary storage after generation and before reuse/utilization in the plant. Capacity as per Consent of HPPCB.
4.	Process description including process flow sheet indicating equipment details, inputs and outputs (input wastes, chemicals, products, by-products, waste generated, emissions, waste water, etc.) Attach separate sheets:	Attached
5.	Provide details of end users of products or by-products	Reuse/Reutilize in the plant
6.	Provide details of pollution control systems such as Effluent Treatment Plant, scrubbers, etc. including mode of disposal of waste	ETP cum STP of capacity 6.0 MLD. Waste in the form of ETP sludge being reused/reutilized in the plant.
7.	Provide details of occupational health and safety measures	All Safety measures, onsite Emergency plan, PPEs etc in place. PLI also acquired.
8.	Has the facility been set up as per Central Pollution Control Board guidelines? If yes, provide a report on the compliance with the guidelines:	Yes. All necessary compliances as per CPCB SOP have been made.
9.	Arrangements for transportation of waste to the facility	In house reuse/ utilization, therefore transportation not required for wastes being reutilized. Only Waste oil being sent to HPPCB regd recycler and they have their own transportation facility.

**Part A: General**



2: Nature and quantity of Hazardous waste handled in T/Annum (or) KL/Annum

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Name of Process	Name of Hazardous Waste (Category No)	Quantity	Waste Type	Waste Storage	Waste Disposal	Source of generation of waste	Physical status	Quantity stored at any time
5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.1 Used or spent oil	150 Ltr/year	Recyclable	Plastic Drums	Recovery and Reuse- Authorized recyclers	Plant & Machineri es	Oily	50
35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's)	35.3 Chemical sludge from waste water treatment	165 MT/year	Utilisable	Shed	Utilized as Boiler Fuel after drying and mixing with coal as per CPCB SOP	ETP Sludge	Solid	10

**Place:****Date:****Signature of the Applicant****Vipin Gupta  
Executive Director**

TC Ady

 HSPCB	<b>Himachal Pradesh State Pollution Control Board, Him Parivesh, Phase-III, N. Shimla -9</b> Tel: 0177 2673766, Fax: 0 177 2673018 Website: <a href="http://www.hppcb.nic.in">http://www.hppcb.nic.in</a> E. mail: <a href="mailto:mppcb-hp@nic.in">mppcb-hp@nic.in</a>	 LIFE Lifestyle for Environment
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No. PCB/HWMR(1935/R-76)/ Ruchira Paper Ltd. (Unit-II) /Kala Amb- 11001-4

Dated: 20-9-2024

TO

✓ M/s Ruchira Papers Limited (Writing & Printing Unit),  
Trilokpur Road, Vill. Rampur Jattan, Kala Amb, Distt. Sirmour (HP)


**Subject: Authorization/Renewal of Authorization for operating a facility for generation, storage, utilization and disposal of Hazardous Wastes.**

1. (a) Number of Authorization : SIR-304  
(b) Date of Expiry : 31/03/2026

**Details of Authorization**

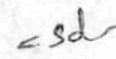
S. No.	Categories/ Waste Streams of Hazardous Waste	Type of Hazardous Waste	Quantity of Hazardous Waste Generated In-house	Quantity Authorized for Utilization	Mode of Disposal/ recycling/ utilization/ co-processing etc.
i)	Schedule-I of HOWMR, 2016	35.3 (Chemical sludge from waste water treatment)	165 MT/year	165 MT/year	Recycling/utilization by the unit as per CPCB SOPs.
ii)	Schedule-I of HOWMR, 2016	5.1 (Used or Spent Oil)	150 Ltr/year	-----	Through Authorized Recycler

- The Authorization shall be in force for a period up to 31<sup>st</sup> March 2026 subject to concurrent validity of the Consent/ Renewal of Consent under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 or any other authorization required from the State Board.
- M/s Ruchira Papers Limited (Writing & Printing Unit) is hereby granted authorization under Rule-6 and Rule-9 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 of Environment (Protection) Act, 1986 to operate a facility for generation, storage and recycling (as mentioned at Sr. No. i of above table) of hazardous waste in the premises situated at above mentioned address.
- The authorization is subject to the terms & conditions as given in over leaf. You shall maintain the records of hazardous waste handled by you in Form-3 and submit;
  - Annual return in Form-4 on or before the 30<sup>th</sup> day of June of every year.
  - Apply for the renewal of authorization on prescribed Form-I through concerned Regional Office before the expiry of this authorization.
  - The unit shall submit manifest in Form-10 to the concerned Regional Office regularly for the disposal of hazardous waste to the authorized facility.
- The unit shall recycle/utilize the hazardous waste of category 35.3 (generated in-house only) strictly accordingly to the CPCB SOPs.
- The unit shall get into agreement with authorized recycler for the transportation and disposal of used oil.
- This authorization is without prejudice to any action, which may be due against the unit for violation of any other Environmental Act/ Rule.
- The occupier shall be liable for all damages caused to the environment & shall be liable to pay financial penalties as levied by HP State Pollution Control Board & CPCB for violation of provisions of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 as per Rule 23 (1) & (2).
- The industry shall send/transport its hazardous waste i.e. Used/Spent Oil as per CPCB guidelines and Rule-18 of HOWMR, 2016 to the authorized recycler through authorized transporter on regular basis to the facilities authorized by the State Board for its utilization, treatment and disposal and shall submit manifest in Form-10 regularly to the concerned Regional Office of the State Board.
- The unit shall not store the hazardous waste at their premises for more than the period prescribed at Rule-8 of the HOWMR, 2016.
- The recycling of hazardous and other wastes as a resource or after pre-processing either for co-processing or for any other use, including within the premises of the generator, shall be carried out only after obtaining authorization from the State Pollution Control Board in respect of waste on the basis of standard operating procedures or guidelines provided by the Central Pollution Control Board.

  
Anil Joshi, IFS  
Member Secretary

**Copy to:**

- The Environmental Engineer, HP State Pollution Control Board, Head Office, Shimla for information.
- The Regional Officer, HP State Pollution Control Board, Paonta Sahib Distt. Sirmour in reference to case recommended by you online as well as joint inspection report submitted by the Committee. You are directed to ensure the compliance of conditions of Authorization and assess the quantum of hazardous waste generated by the unit and submit report thereof to this office.
- M/s Shivalik Solid Waste Management Ltd., Village Majra, PO Dhabota, Tehsil Nalagarh, Distt. Solan (HP) for information and necessary action.
- Case File.

  
Anil Joshi, IFS  
Member Secretary  
Over leaf Page-2

**TERMS AND CONDITIONS OF AUTHORISATION**

- 1 The authorized person shall comply with the provisions of the Environment (Protection) Act 1986 and the rules made there under.
- 2 The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the H.P. State Pollution Control Board.
- 3 The person authorized shall not rent, lend, sell, dispose, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Board.
- 4 Any unauthorized change in personnel, equipment and working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- 5 It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
- 6 An application for the **Renewal of Authorization** shall be made as per **Rule 6** of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 i.e. in **Form-1** before expiry of authorization.
- 7 The occupier authorized for generation, handling, collection, reception, treatment, transport, storage, recycling, reprocessing, recovery, reuse and disposal of hazardous wastes and shall **maintain records** of such operations along with data on environmental surveillance in **Form-3** and shall submit **Annual Returns** to the Board in **Form-4** by on or before the 30<sup>th</sup> day of June of every year.
- 8 The authorized person shall report about the accident which occurs at the hazardous waste storage site immediately to HPSPCB.
- 9 Before transferring ownership or operation of a facility/unit during its operating life or of a disposal facility during the post closure period, the owner/ operator of the unit must seek prior permission of the State Board and must notify the near occupier or operator in writing of the requirements of this authorization. An occupier or operator of the requirements of this authorization in no way relieves the new occupier or operator of his obligation to comply with all applicable requirements.
- 10 Before the hazardous waste is stored or dumped in the facility, he (she) must conduct a detailed physical and chemical analysis of hazardous waste sample collected from the site and to report to the State Board.
- 11 An occupier/ generator shall not store hazardous wastes in open ground. It must be stored in an isolated site away from plant operational area.
- 12 The storage tank/container of the hazardous waste should be in good condition and made of (or lined with) an appropriate material which does not react with the waste contained in it and can with-stand the physical and environmental conditions during storage and handling.
- 13 The occupier generating hazardous waste shall mark each container holding hazardous waste with the marking "**HAZARDOUS WASTE**" both in English and Hindi.
- 14 The storage area should be fenced properly and a SIGN/ NOTICE Board indicating "**DANGER**" and "**HAZARDOUS WASTE**" sign & nature of the waste with quantum of storage, generation shall be placed at storage site.
- 15 The occupier generating hazardous waste shall provide the required safety devices like safety mask, goggles, hand-gloves, gumboots etc. to the workers for handling the hazardous waste. The occupier shall impart training to the personnel/ workers for handling and storage of hazardous waste.
- 16 Non-compatible hazardous waste and material shall not be mixed in the same storage container.
- 17 The industry shall store the hazardous waste in **lined pits** provided within the industry premises for the period as prescribed by the State Board. The pit(s) should be covered from the top. The storage area shall be demarcated by a barbed fencing with a "**DANGER**" and "**HAZARDOUS WASTE**" sign. The unit shall transfer the hazardous waste to TSDF at Village Majra, PO Dhabota, Tehsil Nalagarh, Distt. Solan (HP).
- 18 There should be sufficient & efficient provisions to avoid under ground water contamination due to waste storage and disposal. The quality of ground water where the waste has been stored shall be monitored by the industry.
- 19 The occupier shall be responsible for any damage of life/or property during storage of his waste and will obtain Public Liability Insurance, wherever applicable.
- 20 The industry shall take steps wherever feasible, for reduction in hazardous waste generated or recycled or reused and submit the report along with application for renewal of authorization.
- 21 **The occupier who is generating hazardous waste shall draw an Emergency Plan for meeting any emergency due to On Site Storage of Hazardous Waste inside its premises.**
- 22 The occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board of both the States in case of transport of hazardous wastes for final disposal to a facility for treatment, storage and disposal existing in a State other than the State where the hazardous waste is generated. The occupier shall intimate the concerned State Pollution Control Boards before he hands over the hazardous wastes to the transporter in case of transportation of hazardous wastes through a State other than the State of origin or destination
- 23 The hazardous waste should be transported through a transporter having valid authorization of the HPSPCB.
- 24 No transportation of hazardous wastes shall be under taken unless it is accompanied by five copies of the manifest (**Form-10**) as per the color codes. The transporter shall give a copy of the manifest duly signed with date to the occupier and retain the remaining four copies to be used as prescribed in condition no. 26.
- 25 The occupier shall provide the transporter with six copies of the manifest in **Form- 10** as per the color codes indicated below:
 

Copy 1 (White)	To be forwarded by the sender to the State Pollution Control Board (respective Regional Office) after signing all the seven copies.
Copy 2 (Yellow)	To be retained by the sender after taking signature on it from the transporter and rest of the five signed copies to be carried by the transporter.
Copy 3 (Pink)	To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.
Copy 4 (Orange)	To be handed over to the transporter by the receiver after accepting waste.
Copy 5 (Green)	To be sent by the receiver to the State Pollution Control Board.
Copy 6 (Blue)	To be sent by the receiver to the sender.
Copy 7 (Grey)	To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.
- 26 The occupier shall provide the transporter with relevant information in **Form-9**, regarding the hazardous nature of the wastes and measures to be taken in case of an emergency and shall label the hazardous and other wastes containers as per **Form-8**.
- 27 The industry shall get registered with MoEF under Battery (M&H) Rules, 2001 along with authorization from HPSPCB under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for recycling/ reprocessing the battery scrap, lead dross etc., if applicable.
- 28 The industry shall ensure that E-waste generate if any, by them is channelized to authorized collection centre/ registered dismantler or recycler or is returned to the pickup or take back services provided by the producer.
- 29 The occupier generating hazardous waste specified in **Schedule-IV** may sell it only to recycler having a valid authorization from State Pollution Control Board for recycling or reprocessing.
- 30 Bulk Consumer & Auctioneer of used lead acid batteries shall file return in Form-VIII & IX respectively of Batteries (M&H) Rules 2001.
- 31 The unit shall required to display quantum, storage of hazardous wastes on a Sign Board of size 6'x4' at main gate;
- 32 The occupier, importer, transporter and operator of the facility shall be liable for all the damages caused to the environment or third party due to improper handling of hazardous wastes or disposal of hazardous wastes.
- 33 The utilization of hazardous and other wastes as a resource or after pre-processing either for co-processing or for any other use, including within the premises of the generator, shall be carried out only after obtaining authorization from the State Pollution Control Board in respect of waste on the basis of standard operating procedures or guidelines provided by the central Pollution Control Board.
- 34 **RO rejects, if generated by the industries shall be disposed off to in MEE or to TSDF.**
- 35 Utilization of hazardous waste as a supplementary resource or for energy recovery or after processing shall be carried out by the units only after obtaining approval from CPCB if applicable.
- 36 Import of hazardous wastes shall be made in accordance to the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 37 The firm shall get the sample of sludge/ slag / or process solid waste, if any, analysed for Hazardous Waste constituents/ leachate properties and inform this office accordingly.
- 38 The authorization is subjected to the conditions mentioned above and also to such conditions as may be specified in the rules from time to time in force under the Environment (Protection) Act 1986.

By Order  
Member Secretary  
HPSPCB

To Aey

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW DELHI.  
OA NO. 515 OF 2022

218

IN THE MATTER OF:

DHARAMVIR

.... APPLICANT

VERSUS

STATE OF HARYANA.

.... RESPONDENTS

KNOW ALL to whom these present shall come that I/We the above named **RESPONDENT NO . 11** do hereby appoint, **ARTLO/A.R.TAKKAR, ADVOCATE** to be the Advocate for appellatant in the above noted case authorize him:- To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us. To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages. To file and take back documents to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf. And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes. And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called. And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself. And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid. I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

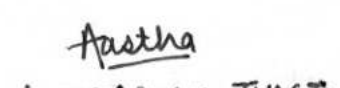
IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this \_\_\_\_\_ day of \_\_\_\_\_, 2024

  
A.R. TAKKAR,  
P/377/1988


  
SHRIYA TAKKAR,  
P/1769/2016

  
ASMITA DUGGAL,  
D/3525/2015

UNNATI ANAND  
D/7583/2018

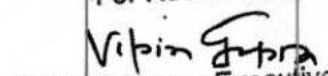
  
AASTHA TYAGI,  
D/4060/2022

  
KAPIL BAKSHI,  
D/5585/2021

  
MANAN TAKKAR,  
D/2518/2023

  
SMRITI SRIVASTAVA

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For Ruchira Papers Limited  
  
(SIGNATURE OR THUMB IMPRESSION)  
(MR. VIPIN GUPTA)



  
ATTESTED  
NEERA KUMAR



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COMMITTED TO THE EARTH

**CERTIFIED TRUE COPY OF THE RESOLUTION PASSED IN THE 2<sup>nd</sup> MEETING FOR THE F.Y. 2024-25 OF BOARD OF DIRECTORS OF RUCHIRA PAPERS LIMITED HELD ON FRIDAY, 9<sup>TH</sup> DAY OF AUGUST 2024 AT THE REGISTERED OFFICE OF THE COMPANY AT TRILOKPUR, ROAD, KALA AMB, DISTT. SIRMAUR, HIMACHAL PRADESH - 173030 STARTED AT 12.00 PM.**

**ITEM:- AUTHORISATION TO MR. VIPIN GUPTA, CFO AND EXECUTIVE DIRECTOR OF THE COMPANY.**

**RESOLVED THAT** Mr. Vipin Gupta, CFO and Executive Director of the company be and is hereby authorized to verify, sign, submit all necessary, petitions, pleadings, statement(s) and vakaltnamas, forms, declarations, affidavits, statutory declarations, and other documents in any court of law, tribunal, arbitration in India, and /or engage counsel(s), advocates and tender notice, give evidence both oral and documentary, make any application for deposit/withdrawal any money during the course of legal proceeding and to file appeal or revision in the superior courts for and on behalf of the Company in respect of case/ application no. 515/2022 Dharamvir v/s State of Haryana and Ors.

**For Ruchira Papers Limited**

**(Iqbal Singh)  
Company Secretary  
ACS-A36847**



**Date: 02.11.2024  
Place: Kala Amb**

RUCHIRA PAPERS LIMITED

CIN-L21012HP1980PLC004336

29226638/29226639

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